Seventeenth Series, Vol.XXI No.6 **Wednesday, December 14, 2022**
Agrahayana 23, 1944 (Saka)

Lok Sabha Debates

(Original Version)

Tenth Session
(Seventeenth Lok Sabha)

सत्यमेव जयते

(Vol. XXI Contains Nos. 1 to 13)

LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Vinay Kumar Mohan

Joint Secretary

Jai Mukesh Shukla

Director

Narad Prasad Kimothi

Sunita Thapliyal

Joint Director

Meenakshi Rawat

Anil Kumar Chopra

Editor

© 2022 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copy right and other proprietary notices contained in the material are retained.

C O N T E N T S

Seventeenth Series, Vol. XXI, Tenth Session, 2022/1944 (Saka)
No. 6, Wednesday, December 14, 2022/Agrahayana 23, 1944 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 101 to 109	13-43
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 110 to 120	44-165
Unstarred Question Nos. 1151 to 1368	166-708
and 1370 to 1380	709-729

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 731-761

MESSAGES FROM RAJYA SABHA 762-763

PUBLIC ACCOUNTS COMMITTEE

54th to 60th Reports 764-765

STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

Statements 766

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Statements 767

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 168th Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2022-23) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry 768

Shri Som Parkash

(ii) (a) Status of implementation of the recommendations/ observations contained in the 32nd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Telecommunications, Ministry of Communications. 769

(b) Status of implementation of the recommendations /observations contained in the 33rd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Posts, Ministry of Communications. 769

Shri Devusinh Chauhan

ELECTION TO COMMITTEE

Spices Board 770

MOTION RE: 37TH REPORT OF BUSINESS ADVISORY COMMITTEE 771

MATTER UNDER RULE 377 808-819, 862-880

(i) Regarding utilization of vacant defence land in Sitapur district, Uttar Pradesh.

Shri Rajesh Verma 808

(ii) Need to sanction funds for new school building and other facilities necessary for Kendriya Vidyalaya Bandarsindri, Kisangarh, Ajmer, Rajasthan.

Shri Bhagirath Chaudhary 809

(iii) Need to set up Army Recruitment Centre in Deoria Parliamentary Constituency.

Dr. Ramapati Ram Tripathi 81 0

(iv) Need to accord the status of scheduled tribe to people belonging to Bhuinhar Munda/Bhuinhar caste of Jharkhand.

Shri Vishnu Dayal Ram 811

(v) Regarding setting up of Kendriya Vidyalaya in Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the Santhal Pargana.

Dr. Nishikant Dubey 812-813

(vi) Need to set up Integrated Check Posts at Kakrahwa and Barhani in Uttar Pradesh near India-Nepal border.

Shri Jagdambika Pal 814

(vii) Need to take necessary measures for construction of railway line on Sangola Mangalwedha-Solapur route.

Dr. Jai Sidheshwar Shivacharya Swamiji 815

(viii) Regarding stoppage of trains at railway stations under Gorakhpur Parliamentary Constituency, Uttar Pradesh.

Shri Ravi Kishan 816

(ix) Need to provide compensation to farmers whose land have been acquired for fencing purpose in border areas of Jammu and Kashmir.

Shri Jugal Kishore Sharma 817

(x) Need to observe 'Sahayata Diwas'.

Shri Durga Das Uikey 818

(xi) Regarding development of garden and sports field on the vacant land under CPWD in Malvani, Malad West, Mumbai.

Shri Gopal Shetty 819

(xii) Need to develop Agra - Sawai Madhopur Road as National Highway.

Shri Manoj Rajoria 862

(xiii) Regarding construction of elevated road on G.T. Road in Kanpur city in Uttar Pradesh.

Shri Satyadev Pachaury 863

(xiv) Regarding deteriorating air quality in northern states of the country.

Dr. Sanjay Jaiswal 864

(xv) Need to accord approval to the Detailed Project Report of water scheme for supply of Yamuna river water for drinking and irrigation purposes in Rajasthan.

Shri Rahul Kaswan 865

(xvi) Need to make sites of religious importance in Prayagraj, Uttar Pradesh, presently under the control of Army, accessible for general public.

Shrimati Keshari Devi Patel 866-867

(xvii) Regarding construction of a main entrance at Aluva Railway Station and a rail over bridge at Angamaly Railway Station.

Shri Benny Behanan 867

(xviii) Regarding grant of minimum support price to natural rubber and cardamom.

Adv. Dean Kuriakose 868-869

(xix) Regarding implementation of Direct Benefit Transfer (DBT) for National Social Assistance Programme (NSAP).

Shri Saptagiri Sankar Ulaka 870-871

(xx) Regarding establishment of a new Kendriya Vidyalaya in Narasapuram Parliamentary Constituency.

Shri Raghu Rama Krishna Raju 872

(xxi) Regarding situation along the Line of Actual Control (LAC) in Eastern Sector.

Prof. Saugata Roy 873-874

(xxii) Need to restore number of coaches in Sinhagad Express (Train No. 11009/10).

Shri Shrirang Appa Barne 875

(xxiii) Regarding reservation for the SCs, STs and OBCs in outsourced jobs under Central Government Ministries/Departments/PSUs/Autonomous Bodies.

Dr. Alok Kumar Suman 876

(xxiv) Regarding completion of stretches of national highways in Odisha.

Shri Chandra Sekhar Sahu 877

(xxv) Need to take measures for payment of arrears of sugarcane to farmers in Uttar Pradesh.

Shri Malook Nagar 878

(xxvi) Regarding acquisition of land for Kozhikode-Palakkad Greendfield Highway.

Dr. M.P. Abdussamad Samadani 879

(xxvii) Regarding rate of commission paid to LIC Agents.

Shrimati Navneet Ravi Rana 880

DEMANDS FOR SUPPLEMENTARY GRANTS – FIRST BATCH, 2022-2023
AND
DEMANDS FOR EXCESS GRANTS, 2019-2020 820-856

Shrimati Nirmala Sitharaman 820-853

Demands – Voted 853-856

APPROPRIATION (NO.5) BILL, 2022

Motion to introduce 857

Motion to consider 857-858

Clauses 2,3 and 1 858

Motion to pass 858

APPROPRIATION (NO.4) BILL, 2022

Motion to introduce	859
Motion to consider	859
Clauses 2,3 and 1	860
Motion to pass	861

CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) BILL, 2022 881-925

Motion to Consider	881
Shri Arjun Munda	881
Dr. K. Jayakumar	881-886
Shri Ranjeetsinha Hindurao Naik Nimbalkar	887-889
Dr. D. Ravikumar	889-893
Shrimati Pratima Mondal	893-896
Shri Maddila Gurumoorthy	897-899
Shri Ramesh Chandra Majhi	900
Shri Hasnain Masoodi	901-902
Shrimati Supriya Sadanand Sule	903-905
Shri K. Subbarayan	906-908
Shri V.K. Sreekandan	909-910
Shri Raju Bista	911-913
Shri Hanuman Beniwal	914-916
Dr. Thol Thirumaavalavan	917-919
Shri P. Ravindhranath	920-921

Shri S. Venkatesan 922

Shri Naba Kumar Sarania 923-924

***ANNEXURE – I**

Member-wise Index to Starred Questions 864

Member-wise Index to Unstarred Questions 865-870

***ANNEXURE – II**

Ministry-wise Index to Starred Questions 871

Ministry-wise Index to Unstarred Questions 872

* Available in Master copy of Debate, placed in Library.

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 14, 2022/ Agrahayana 23, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

… (<u>व्यवधान</u>)

माननीय अध्यक्ष : प्लीज़, बैठिए ।

… (<u>व्यवधान</u>)

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, I have given a notice of Adjournment Motion. … (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, प्रश्न काल आप सबका है । आप एक बात बताइए । क्या आप प्रश्न काल को नहीं चलाना चाहते हैं? प्रश्न काल जैसे महत्वपूर्ण विषय पर आप रोज हंगामा करते हैं । प्रश्न काल के बाद आप विषय उठाएं । आप अच्छी परम्परा डालें ।

… (<u>व्यवधान</u>)

माननीय अध्यक्ष : मैं यह सब कुछ आपके लिए ही कर रहा हूं । प्रश्न काल आपका समय है । सरकार से पूछने का आपका अधिकार है । क्या आप अपने अधिकारों से खुद वंचित होना चाहते हैं?

… (<u>व्यवधान</u>)

SHRI ANTO ANTONY: Sir, we want to discuss it. … (*Interruptions*)

माननीय अध्यक्ष : यहां पर तख्तियां लाना छोड़ दें । मैंने पहले भी यह कहा था । प्लीज़, बैठिए ।

… (<u>व्यवधान</u>)

माननीय अध्यक्ष : प्लीज़, बैठिए ।

… (<u>व्यवधान</u>)

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, it is an important issue. … (*Interruptions*) It has to be discussed. … (*Interruptions*)

माननीय अध्यक्ष : बालू जी, आपको मैंने हर इम्पॉर्टेन्ट विषय पर बोलने का पर्याप्त मौका दिया है, हमेशा दिया है । नोटिस के और बिना नोटिस के भी आपको मौका दिया है । प्लीज़, आप बैठिए ।

… (<u>व्यवधान</u>)

11.01hrs

ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : क्वैश्चन नं. 101 - श्री विनायक राऊत ।

(Q. 101)

श्री विनायक भाऊराव राऊत: अध्यक्ष महोदय, देश के करीब ढाई लाख ग्राम पंचायतों को अच्छे तरीके से काम करने के लिए बीबीएनएल के माध्यम से ओएफसी कनेक्टिविटी देने की शुरुआत केन्द्र सरकार के माध्यम से की गई थी ।… (व्यवधान)

माननीय अध्यक्ष : आप सदन के अन्दर मीटिंग न करें, सदन के बाहर करें ।

… (व्यवधान)

माननीय अध्यक्ष : वह आपका अधिकार है, फैसला सदन के बाहर करें ।

… (व्यवधान)

11.03 hrs

At this stage, Shrimati Sonia Gandhi, Shri T.R. Baalu, Shri Sudip Bandyopadhyay and some other hon. Membersthen left the House.

श्री विनायक भाऊराव राऊत: इसके बारे में मेरा प्रश्न था और प्रश्न के उत्तर में यह कहा गया है कि करीब ढाई लाख ग्राम पंचायतों में से 1,80,709 ग्राम पंचायतें ऑप्टिकल फाइबर केबल से जोड़ी गयी हैं ।… (व्यवधान) मैंने अपने क्षेत्र के बारे में प्रश्न पूछा था कि महाराष्ट्र के रत्नागिरी-सिंधुदुर्ग जिले के कितने ग्राम पंचायतों को ओएफसी कनेक्टिविटी से जोड़ कर वहां आज ग्राम पंचायत का कार्य हो रहा है । इसके उत्तर में लिखा है कि 721 ग्राम पंचायतों को ओएफसी से जोड़कर इसे कार्यान्वित किया गया है । मेरी जानकारी के अनुसार शुरू में कई ग्राम पंचायतों ने यह पैकेज लिया था और उसका इस्तेमाल चालू किया था, लेकिन बाद में, छ: महीने के बाद बहुत-से ग्राम पंचायतों ने अपनी सर्विस बंद कर दी है । इसके पीछे क्या कारण हो सकता है? वह एक अच्छी योजना थी, लेकिन उसे सक्सेसफुल होने में क्या कठिनाई है, इसके बारे में मैं जानकारी लेना चाहता हूं ।

श्री अश्वनी वैष्णव : माननीय अध्यक्ष जी, भारतनेट का इम्प्लीमेंटेशन दो तरीके से हुआ है । बहुत सारे राज्यों में केन्द्र सरकार ने डायरेक्टली बीबीएनएल के जरिए या बीएसएनएल के जरिए किया है । कुछ राज्य ऐसे हैं, जिन्होंने कहा था कि हम अपने आप करना चाहेंगे और उन राज्यों को फिर स्टेट-लेड मॉडल में दिया गया । महाराष्ट्र भी एक ऐसा स्टेट है, जिसमें महाराष्ट्र सरकार ने कहा था कि हम इस काम को अपने हाथों में लेना चाहेंगे, तो यह काम उनको दिया गया था । दुर्भाग्यवश, दो-ढाई सालों तक, जो काम करने का एक बहुत अच्छा पीरियड था, उस पीरियड में वहां कुछ विशेष काम नहीं हुआ, अब उस काम में तेजी आ रही है । मान्यवर सांसद महोदय का जो क्षेत्र है, वहां भी अभी तेज गति से काम हो रहा है ।

श्री विनायक भाऊराव राऊत: अध्यक्ष महोदय, मैं मंत्री साहब से जानना चाहता हूँ कि इस बीबीएनएल को किसी और प्राइवेट पार्टनरशिप कंपनी के साथ अटैच करके यह स्कीम चालू करने के बारे में सरकार के पास कोई ब्यौरा है?

श्री अश्वनी वैष्णव: अध्यक्ष जी, ऐसा बिल्कुल नहीं है । बीबीएनएल को बीएसएनल के साथ मर्ज किया जा रहा है । दो अलग-अलग कंपनी होने से इस तरह की व्यवस्था हो रही थी कि इंटरनेशनल बैंडविड्थ की जो पाइपलाइन आती थी, उसके आगे बीएसएनएल और बीबीएनल के बीच में हमेशा कोऑर्डिनेशन की दिक्कत आती थी । इसीलिए, मान्यवर प्रधानमंत्री जी ने एक बहुत ही अच्छा निर्णय लिया कि बीबीएनएल और बीएसएनएल को मर्ज कर दें, जिससे कि सिमलेस तरीके से ग्रामीण क्षेत्रों में बैंडविड्थ पहुँच सके ।

माननीय अध्यक्ष: श्रीमती कलाबेन मोहनभाई देलकर - उपस्थित नहीं ।

श्री प्रतापराव जाधव ।

श्री प्रतापराव जाधव: अध्यक्ष महोदय, बीबीएनएल और बीएसएनएल के माध्यम से महाराष्ट्र के लगभग सभी जिलों के कई ब्लॉक्स में ऑप्टिकल फाइबर के माध्यम से सभी ग्राम पंचायतों को इंटरनेट से जोड़ने के लिए हमारी केंद्र सरकार ने हजारों-करोडों रुपये खर्च किए हैं । बीएसएनएल और बीबीएनएल ने ग्राम पंचायत भवन तक ऑप्टिकल लाइन बिछा दी है । उसके आगे गांव के

कम से कम पाँच इंस्टीट्यूट्स को इंटरनेट कनेक्शन देने की जिम्मेदारी हमने सीएससी कंपनी को दी थी । सीएससी ने अभी तक एक भी गांव में यह काम नहीं किया है । आज महाराष्ट्र के एक भी ग्राम पंचायत में इंटरनेट चालू नहीं है ।

महोदय, मैं आपके माध्यम से मंत्री से यही पूछना चाहूँगा कि बार-बार इस इंटरनेट के काम को करने के लिए सीएससी कंपनी को ही क्यों प्रमोट किया जाता है? सीएससी कंपनी ने हमारी गवर्नमेंट का जो भी काम किया है, क्या उसका जायजा हमारी सरकार ने लिया है? क्या सरकार के द्वारा कभी उसका रिव्यू किया गया है? आज भी सीएससी कंपनी को क्यों बार-बार इंटरनेट का काम करने के लिए प्रमोट किया जा रहा है? अगर उन्होंने गलत ढ़ंग से काम किया है तो क्या सरकार उसकी इंक्वायरी करके कोई कार्रवाई करेगी?

श्री अश्वनी वैष्णव: सर, मान्यवर सांसद महोदय जी ने बहुत इम्पॉर्टेंट प्वाइंट रेज किया है । सीएससी भी सरकार की ही कंपनी है । यह कॉमन सर्विस सेंटर है । देशभर में करीब 4.5 लाख कॉमन सर्विस सेंटर से जुड़े हैं । अब उसके बजाय एक बहुत ही अच्छी नई व्यवस्था बन रही है, जिसमें बीएसएनएल गाँव के ही जो लोकल ऑन्त्रप्रेन्योर हैं, उनको जोड़कर और उनके माध्यम से ग्रामीण क्षेत्र में किस तरह से कनेक्शन पहुँचे, इसके लिए एक बहुत अच्छी नई व्यवस्था बन रही है ।

महोदय, इस व्यवस्था के माध्यम से पिछले सात-आठ महीनों में, हर महीने ऑन एंड एवरेज एक लाख से अधिक गाँवों में इंटरनेट ओएफसी केबल के जरिए कनेक्शन मिल रहा है । इस मॉडल को आगे और तेजी से बढ़ाया जा रहा है । मान्यवर सांसद महोदय का प्वाइंट मैंने नोट किया है । किसी भी एक पार्टिकुलर कंपनी या संस्था को कोई प्रॉयरिटी नहीं दी जाएगी ।

माननीय अध्यक्ष : प्रश्न संख्या 102, श्रीमती वांगा गीता विश्वनाथ ।

(Q.102)

SHRIMATI VANGA GEETHA VISWANATH: Sir, the hon. Minister in his reply has stated that under the Atal Innovation Mission, there are two Incubation Centres established in Andhra Pradesh. In Andhra Pradesh, our hon. Chief Minister, Shri Jaganmohan Reddy Garu, has taken steps to improve educational standards. Infrastructural facilities are also given to schools under the *Nadu-Nedu* scheme. To minimise absenteeism, he is giving Rs. 15,000 to mothers under the *Amma Vodi* scheme. I would like to know from the hon. Minister whether the Government will establish more such Incubation Centres in Andhra Pradesh so that more entrepreneurs from Andhra Pradesh make use of the facilities at the Incubation Centres.

SHRI RAO INDERJIT SINGH: Sir, the Atal Innovation Mission is a brainchild of the Modi Government. It has been fostered by *Niti Aayog* over the past six years. I am glad to state here in the House that all States in India have taken it like a duck to water.

The State of Andhra Pradesh that the hon. Member comes from is a front runner in this Atal Innovation Mission scheme of things. Now, there are two centres as the hon. Member has pointed out. One centre is at Anantapur in Sri Krishnadevaraya University and it has focused primarily on agriculture, clean technology, and healthcare. It has also helped 21 start-ups. The second is at Visakhapatnam in AIC-AMTZ Medivalley which has helped 26 start-ups in medical technologies, healthcare etc. These two incubation centres in Andhra Pradesh have done a lot of good in various spheres.

I would like to point out to the House how Andhra Pradesh is at the forefront of these technologies being imparted to people at large. In agriculture and allied fields, due to these two incubation centres and the work done by the State Government the number of start-ups have increased. They have made start-ups come up in twenty-one fields like in electricity and renewable energy, the ratio is 10 per cent; in information and communication technology, it is 15 per cent; and in health and pharmaceuticals, it is 17 per cent.

Now, all over India, there was a plan to make 101 incubation centres. Today, we are able to make only 69 incubation centres because COVID-19 came in the way. So, unfortunately, because of COVID-19, we have not been able to reach our targets. We still have to reach the target of 100. If people in Andhra Pradesh apply for incubation centres, there is a Committee which takes the decision where it should be done and we will consider it and then we will take a decision.

SHRIMATI VANGA GEETHA VISWANATH: Sir, I would like to know from the hon. Minister what steps are being taken via AIM for foreign collaborations, especially in the area of research and development.

RAO INDERJIT SINGH: The idea of these incubation centres under Atal Innovation Mission is that you should foster innovation in young minds whether it is in schools, universities, or institutions. We have a vertical called the 'Atal Community Innovation Centre' which caters to coastal, hilly and tribal areas, aspirational districts etc. We have a target of 50 Atal Community Innovation Centres out of which 14 have been put in place but the rest have not been put

in place. The idea of this whole mission is to foster an attitude of innovation in young minds. We do not really require foreign people to make our people's brains work.

Nevertheless, I would like to inform the hon. Member that there is a programme called the 'SHE STEM' between India and Sweden, and other countries like Germany and Denmark have also shown interest, wherein after the Nobel Prize Week, recognition is given to women from both the countries. So, this is one of those that are on the anvil. From Sweden, we will probably expand and take on board other countries, specifically to ensure that women entrepreneurs are given their due in the scheme of things.

HON. SPEAKER: Now, Question No. 103.

Shrimati Poonamben Maadam.

(Q.103)

श्रीमती पूनमबेन माडम: अध्यक्ष महोदय, मंत्री जी ने बहुत अच्छे से डिटेल में उत्तर दिया है । Most of our start-ups are based out of metros. I would like to know from the hon. Minister out of the 84,000 start-ups that we have in our country, how many of them are based out of tier-2 and tier-3 cities. Also, what special measures is the Government taking to promote entrepreneurship beyond our metros?

SHRI SOM PRAKASH: Mr. Speaker, Sir, start-ups are set up in all the 30 States and Union Territories. I am happy to say that 80 per cent of the start-ups are in 650 Districts, 45 per cent of these are in Tier-2 and Tier-3 cities.

SHRIMATI POONAMBEN MAADAM: Sir, it has been over five years since we implemented Fund of Funds for start-ups. I would like to know from the hon. Minister whether it has achieved its desired objectives, and also whether the Government is taking any special initiative to encourage women and also encourage innovative solutions in waste management, irrigation and agriculture.

SHRI SOM PRAKASH: Mr. Speaker, Sir, our start-ups system is the third largest ecosystem in the world and the most popular and successful scheme. When it was started on 16th January, 2016, there were only 452 start-ups. I am happy to say that as on 30th of November, their number has increased to 80,012. This is the third largest ecosystem in the world and the most successful system.

वाणिज्य और उद्योग मंत्री; उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री तथा वस्त्र मंत्री (श्री पीयूष गोयल): माननीय अध्यक्ष जी, पूनमबेन जी ने बहुत ही अच्छा प्रश्न पूछा है ।

माननीय अध्यक्ष: आप मनीष तिवारी जी के प्रश्न के टाइम जवाब दे देना ।

SHRI MANISH TEWARI: Thank you very much, Mr. Speaker, Sir. The Government has given a rather elaborate answer explaining the initiatives they have taken with regard to the start-up ecosystem since 16th January, 2016. The Government's answer claims that they have brought the number of start-ups up from 452 to 84,012 by 2022. However, Mr. Speaker, Sir, if you look at the global start-up ecosystem, the United States has 704 and odd start-ups, China has 243 start-ups, India today has 85 start-ups.

If you look at it by valuation, in the first 10 or first 15 start-ups globally, India does not rank anywhere. Let me read it out: Bytedance, China – $ 75 billion; Grab, Singapore – $ 14 billion; Epic Games, USA – $ 15 billion; SpaceX, USA – $ 19 billion; Stripe, USA - $ 23 billion; Airbnb, USA; JouleLabs, USA; WeWork, USA; Didi Chuxing, China; and Uber, USA.

Mr. Speaker, Sir, obviously there is still a long road to travel. What exactly is the Government doing in order to ensure that our start-ups which are deserving can actually be financed to an extent where they can graduate to the unicorn grade as quickly as possible?

श्री पीयूष गोयल: माननीय अध्यक्ष जी, मेरे समक्ष दो-ढ़ाई महीने पहले बड़ी विशेष और आकर्षक जानकारी सामने आई थी, जिसे मैं आपके माध्यम से सदन को बताना चाहूंगा । खासतौर पर यह पूनमबेन को पसंद आएगी । यह धारणा है कि स्टार्ट-अप है तो दिल्ली, बेंगलुरु, पुणे, मुंबई, चेन्नई और हैदराबाद में होगा । स्वाभाविक रूप से यह दिखती है और बड़ी होती है । अगर कोई गांव या

छोटी जगह से कोई स्टार्ट-अप बनाता है तो उसकी इच्छा रहती है कि मैं बड़े शहर में जाऊं जिससे तेज गति से प्रगति कर सकूं । लगभग 3 महीने पहले मुझे पाटन जाने का मौका मिला । पाटन एक दूरदराज का इलाका है, वहां काफी वर्षों से किसानी के क्षेत्र में काम हुआ है । वहां एक स्टार्ट-अप के साथ मेरा इंटरएक्शन हुआ ।

माननीय अध्यक्ष : पाटन के साथ प्रदेश का नाम भी बताओ क्योंकि बहुत सारे पाटन हैं ।

श्री पीयूष गोयल: माननीय अध्यक्ष जी, पाटन गुजरात में है । हमारी दर्शना बहन यहां बैठी हैं, पटोला साड़ी पूरे विश्व में प्रसिद्ध है, एक-एक पटोला साड़ी लेने के लिए महिलाएं काफी उत्साहित रहती हैं । पाटन, गुजरात में एक युवा ने जानकारी दी और माननीय प्रधान मंत्री नरेन्द्र मोदी जी का धन्यवाद किया कि सरकारी स्कीम से उनको शुरुआत में पैसा मिला जब उनको कोई रिकोग्नाइज नहीं करता था । इसकी थोड़ी सपोर्ट के साथ उन्होंने अपना काम शुरू किया । वह मेटावर्स में काम कर रहे हैं । मैं तो हैरान हो गया कि पाटन के छोटे गांव में, छोटे शहर में एक व्यक्ति को मेटावर्स की जानकारी है जो शायद मुम्बई, दिल्ली के 99 प्रतिशत युवा-युवतियों को नहीं है । वह 500 युवा-युवतियों को नौकरी देता है, काम देता है और मेटावर्स में प्रसिद्ध भूमिका में काम कर रहा है । टियर-2, टियर-3 सिटीज़ में अब बहुत संभावनाएं हैं । मेरा मानना है कि यह विषय आगे चलकर और ज्यादा गांव-गांव तक बढ़ रहा है । आज की युवा शक्ति नए स्वरूप से सोचती है । बनारस, उत्तर प्रदेश में भी मेरा स्टार्टअप्स के साथ इंट्रेक्शन हुआ, उनमें उत्साह देखने को मिला । काशी और काशी के आसपास इलाकों से युवा-युवतियां इकट्ठे हुए थे । एक युवती प्लेन में काशी जा रही थी, उसे स्टार्टअप इंट्रेक्शन का पता ही नहीं था, शायद वहां पहुंचकर पता चला होगा । वह भी वहां पहुंच गई और उसने अपने बारे में बताया । मुझे लगता है कि हमारे देश की क्षमता अब बहुत छोटे शहरों और गांवों तक पहुंच रही है ।

मनीष जी, स्टार्टअप स्कीम के जवाब में आपने देखा होगा कि वर्ष 2016 के बाद कितने काम हुए हैं । यह बात सही है, आप स्टार्टअप बोल रहे थे, वैसे आप यूनिकॉन के बारे में कहना चाह रहे थे । … (व्यवधान)

SHRI MANISH TEWARI: Start-ups graduated to unicorns. … (*Interruptions*)

श्री पीयूष गोयल: मैं आपकी जानकारी के लिए बताना चाहता हूं कि 107 से अधिक यूनिकॉन्स हो गए हैं, 85 का आंकड़ा बहुत पुराना है । यूएस में 704 हैं या चीन का जो भी आपने आंकड़ा बताया है, इसके पीछे आप गंभीरता से अपने अंदर देखें तो आपको विचार करना पड़ेगा कि यूएसए ने कब यह कार्यक्रम शुरू किया था और हमारी सरकारें, जो इतने सालों से चली आ रही हैं, उन्होंने क्यों नहीं स्टार्टअप को प्रोत्साहन देना शुरू किया? क्या यह काम भी आपने मोदी जी के लिए छोड़ा था कि मोदी जी आएंगे, स्टार्टअप्स की दुनिया को प्रोत्साहन देंगे, फिर जाकर इतनी तेज गति से स्टार्टअप्स देश में तैयार होंगे और प्रगति करेंगे ।

इन्होंने कुछ नाम लिए, मैं भी लंबी सूची सुना सकता हूं कि कैसे एक-एक स्टार्टअप में, कोई ओडिशा से आता है और स्टार्टअप शुरू करता है और विश्व प्रसिद्ध हो जाता है, कोई डिजिटिलाइजेशन में बड़ा नाम कमाता है, कोई केरल से आता है और एजुकेशन के क्षेत्र में नाम कमाता है और कोई यूपी से स्टार्टअप शुरू करता है । मेरा मानना है कि देश-विदेश में आज भारत के स्टार्ट-अप ईको सिस्टम के गुणगान गाए जा रहे हैं, हम सबको इसका आनंद लेना चाहिए । इसमें कोई राजनीति नहीं है । हम सबको आनंद लेना चाहिए कि इतनी सारी स्कीम्स हैं । शायद यूएस और चाइना में भी इतनी स्कीम्स नहीं हैं जितनी स्टार्ट-अप स्कीम्स भारत में शुरू हुई हैं ।… (व्यवधान)

श्री मनीष तिवारी: स्टार्टअप्स में यूनिकॉन के लिए आप क्या पहल कर रहे हैं? … (व्यवधान)

श्री पीयूष गोयल: मैं समझता हूं कि ईज़ ऑफ डुइंग बिजनेस हो या कम्पलायंस बर्डन कम करना हो, अलग-अलग विषयों पर बहुत सारे काम हुए हैं । स्वाभाविक रूप से मनीष जी की चिंता है कि बड़े रूप में स्टार्टअप्स को कैसे प्रोत्साहन देंगे? मैं समझता हूं कि इस जवाब में इतनी सारी जानकारियां हैं जो आपको खुशी देंगी कि भारत में स्टार्टअप्स का भविष्य बड़ा उज्ज्वल है । … (व्यवधान)

माननीय अध्यक्ष: आप बैठ जाइए ।

… (व्यवधान)

माननीय अध्यक्ष: श्रीकांत शिंदे जी, आप प्रश्न पूछिए ।

… (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे: आज मंत्री जी ने कहा कि देश में 100 से अधिक यूनिकॉन स्टार्टअप्स हैं, मैं सरकार को इसके लिए बधाई देता हूं । हमारे देश में स्टार्टअप्स की संख्या बढ़ रही है, लेकिन सरकार द्वारा दिए जा रहे बेनिफिट, जैसे टैक्सेशन का लाभ हर एक स्टार्टअप को नहीं मिल पा रहा है । इसका प्रमुख कारण है कि कोई भी लाभ लेने के लिए certification from Inter-Ministerial Board under the Department for Promotion of Industry and Internal Trade मेंडेटरी है । मंत्रालय द्वारा वर्ष 2016 से अभी तक बहुत सारे स्टार्टअप्स रजिस्टर हुए हैं, लेकिन कितने हुए हैं?

उनमें से कितने स्टार्टअप्स को आईएमडी सर्टिफिकेशन दिया गया है? क्या सरकार स्टार्टअप के ग्रोथ के लिए आईएमडी सर्टिफिकेशन को और सरल बनाने हेतु प्रावधान करेगी? क्योंकि आईएमडी सर्टिफिकेशन का जो प्रावधान है, वह मैंडेटरी है । स्टार्टअप को बहुत सारी दिक्कतें आ रही हैं । इसको सरल बनाने की बहुत जरूरत है ।

श्री पीयूष गोयल: माननीय अध्यक्ष महोदय, जो 84 हजार स्टार्टअप्स हैं, वे हमारे मंत्रालय में डीपीआईआईटी में रजिस्टर्ड हैं । लेकिन, जो इनकम टैक्स की सुविधाएं और कुछ विशेष सुविधाएं स्टार्टअप्स को दी जाती हैं, उसमें हमें थोड़ी गहराई से देखना पड़ता है कि कोई मिसयूज न करें । इसी कारण एक इंटर मिनिस्ट्रियल कमेटी बैठकर स्टार्टअप्स को रजिस्टर्ड करती है और उनसे जानकारियां लेती है कि वास्तव में वे कोई नया इनावेशन और कोई नया आर एंड डी लेकर आए हों, जिससे देश को और देश की जनता को लाभ मिले । इसलिए, वह प्रक्रिया रखी गई है ।

माननीय सदस्य ने अच्छा सुझाव दिया है कि इसको और सरल बनाने की कोशिश की जाए । लेकिन, सरलता के साथ-साथ कोई मिसयूज न हो, उसको भी बैलेंस करके हम आगे चल रहे हैं ।

SHRI JAYADEV GALLA: Thank you, Sir, for giving me this opportunity to ask a supplementary. Sir, the hon. Minister is correct in saying that start-ups have gone up from just 450 in 2016 to 84,000 now. But it is a known fact globally, not only in India, that about 90 per cent of start-ups fail, and 10 per cent actually fail in the first year itself. I am not going to get into the reasons because there are many challenges such as lack of innovation, lack of funds, focus, leadership gaps, failure of business model, and so on. But in spite of all this, I compliment the hon. Minister for the Indian Start-up Ecosystem is now the third largest in the world. Looking at the failure overpowering success rates in start-ups, I feel that incubators really play an important role in addressing various issues, be it at mentoring, training, seed funding, leadership gaps or other things. I am glad that incubation is one of the nineteen action items of the action plan prepared by the Government.

Coming to my question, Sir, looking at the failure rate of start-ups, can we assume that the action that needs to be taken as a part of the incubation process is not really up to the mark? If so, I would like to know from the hon. Minister how is he planning for a better start-up incubator collaborative programme between public and private entities.

SHRI PIYUSH GOYAL: I think, the hon. Member has raised a very important point. There is a very high probability that start-ups are prone to failure, though I must say that the success rate of start-ups in India is relatively higher than the rest of the world. I must compliment our young entrepreneurs and innovators for the wonderful work that they are doing. I do agree with the hon.

Member that there will be many start-ups, many ideas, which will not succeed. This may happen because of lack of clarity or effective solution which can impact people's lives or make business easier. In fact, I would say that we should celebrate failure. If somebody fails, he should be encouraged to stand up and start again. That is the whole idea of Startup India initiative. It does not go after somebody whom we have given monetary support either through SIDBI or through our other various programmes and initiatives like support through incubation centers or Atal Tinkering Labs. All these support measures are designed in a way that if a person fails, we must recognise and appreciate that he has tried at least, has made an effort to be an entrepreneur on his own.

As regards the incubation ecosystem, I think we have been quite successful in expanding that ecosystem through the length and breadth of the country. Today, hundreds of incubators are growing and providing support in the creation of successful companies. They are providing newer and newer facilities, test beds, equipment, machineries to help our start-ups do experiment. I will give a couple of examples to reflect this and urge all the hon. Members to think in terms of starting incubation centers in each of their districts or constituencies.

The Incubation Centre in IIT Madras is doing such a phenomenal work that in a short span of time the start-ups that have been created at that centre have a combined valuation of over Rs.30,000 crore. Today, they have built 12 lakh square feet of area in which they have provided some of the most modern equipment.

Hon. Speaker, Sir, you will be happy to know that very soon India's very own commercial spacecraft, indigenously designed and manufactured in India, is going to come out of IIT Madras. It is being designed and developed by young Indian boys and girls.

Similarly, in Gujarat, we have an i-Hub. It is a remarkable incubation centre which covers about fifty-two universities. I had an interaction with some of the youngsters and middle-aged persons also. Everybody is now looking at the start-up ecosystem. They are really coming out with very good ideas. The State Government of Gujarat is giving them significant support in addition to what the Central Government is doing. I would urge all the hon. Members to take advantage of these various schemes. When this answer came to me, I told them that it was a very long answer, and asked, 'Are sure you want to give all this'? But my team felt that it would be good for all the hon. Members, and also, it will generate confidence in our youth that the Government is committed to support them.

माननीय अध्यक्ष : प्रश्न संख्या 104,श्री जी.एम. सिद्धेश्वर ।

(Q. 104)

माननीय अध्यक्ष : माननीय सदस्य, बैठ जाइए ।

… (व्यवधान)

SHRI ADHIR RANJAN CHOWDHURY: It should not be made a political statement. … (*Interruptions*) Tell us how many IITs were established during the tenure of the previous Government. … (*Interruptions*)

माननीय अध्यक्ष : अधीर रंजन जी, क्या आप प्रश्न पूछना चाहते हैं?

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप इस सदन में कांग्रेस दल के नेता हैं । अगर आपको कोई प्रश्न पूछना है, तो आप मुझे बता दीजिए । मैं आपको अलाऊ करता हूं । आप बीच में न बोलें । क्या मैंने कभी आपको कुछ पूछने से मना किया है? अगर आप कहते कि मुझे प्रश्न पूछना है, तो मैं आपको अलाऊ करता ।

… (व्यवधान)

श्री अधीर रंजन चौधरी : महोदय, आप हर समय कहते हैं कि शॉर्ट में जवाब दिया जाए, लेकिन ये बोलते ही जा रहे हैं । अभी और भी सवाल लगे हुए हैं । बाकी मेंबर्स भी तो सवाल पूछना चाहते हैं । **…(**व्यवधान)

SHRI G.M. SIDDESHWAR: Hon. Speaker, Sir, BSNL played a crucial role in improving tele-density in rural areas as well as in far-flung areas. … (*Interruptions*)

माननीय अध्यक्ष : न तो आपकी बात रिकॉर्ड में जा रही है और न ही उनकी बात रिकॉर्ड में जा रही है ।

… (*Interruptions*)…[*]

SHRI G.M. SIDDESHWAR: But the network connection from the cell towers of BSNL is very poor both in rural areas and urban areas, particularly in Davanagere district of Karnataka. The customers of BSNL are facing great difficulties as their calls drop very frequently.

Keeping in view of the above, I would like to ask the hon. Minister whether the poor network connection of BSNL is one of the main reasons for losing customers. If so, what steps are being taken or are proposed to be taken to improve connectivity of BSNL network? I would also like to know the other reasons for losing customers of BSNL.

SHRI ASHWINI VAISHNAW: Hon. Speaker, Sir, the BSNL went through a very bad phase of its life, primarily because of certain political parties, especially during the UPA Government, when a lot of funds from BSNL were diverted. … (*Interruptions*) Now, I would like to place on record one thing. The hon. Prime Minister has approved a very large package of Rs. 1,64,000 crore for the revival of BSNL. … (*Interruptions*)

SHRI MANISH TEWARI: Let the hon. Minister substantiate his statement. … (*Interruptions*)

SHRI ASHWINI VAISHNAW: This project will totally transform BSNL. The BSNL is going to implement indigenously-developed 4G and 5G technologies stack. We should take pride in the country's engineers. When the hon. Prime Minister gave this challenge to our engineers, our engineers stood up and

---

[*] Not recorded.

developed the technologies stack end to end. In line with Prime Minister's Make-in-India initiative, today, the 4G and 5G technologies stack are made in India, designed in India, and developed in India. … (*Interruptions*) Today, it is recognised all over the world. That is the story of telecom. That time has gone. … (*Interruptions*) Those days are gone. … (*Interruptions*) For certain people -- from the other side of the House -- BSNL was always a cash cow. Those days are gone. Now, BSNL is going to revive in a very big way.

माननीय अध्यक्ष : माननीय सदस्य**,** क्या आप सप्लीमेन्ट्री प्रश्न पूछना चाहते हैं**?**

SHRI G.M. SIDDESHWAR : No Sir.

श्री जसबीर सिंह गिल: अध्यक्ष जी**,** बीएसएनएल देश के लिए जरूरी है । मंत्री जी बताएंगे कि जिओ और एयरटेल लोगों से जो लूट कर रहे हैं**,** उसका क्या समाधान है?… (व्यवधान) जब हम रात को फोन बंद करके सोते हैं और सुबह फोन को ऑन करते हैं तो जिओ और एयरटेल का मैसेज आ जाता है कि आपका डेटा खत्म हो गया है **।**… (व्यवधान)

मैं आपसे पूछना चाहता हूँ कि क्या रात को उसे भूत यूज़ करते हैं? … (व्यवधान) कृपया करके इस पर लगाम लगाई जाए और लोगों को लूट से बचाया जाए ।… (व्यवधान)

श्री अश्वनी वैष्णव: मान्यवर अध्यक्ष जी, मैं आपके माध्यम से बताना चाहता हूँ कि जब ये लोग सरकार में थे, यूपीए की सरकार थी, तब डेटा की क्या वैल्यू थी? … (व्यवधान) डेटा की क्या कोस्ट थी? मान्यवर सांसद महोदय आप जिन भूतों की बात कर रहे हैं, वे भूत 200 रुपये प्रति जीबी की कोस्ट लेते थे ।… (व्यवधान) आज प्रति जीबी 20 रुपये से कम है । आज दुनिया में हिन्दुतान का नाम सबसे अफॉर्डेबल टेलीकॉम सेक्टर में आता है ।… (व्यवधान)

SHRI MANISH TEWARI: Let the Minister substantiate this that this has happened during the UPA time.

माननीय अध्यक्ष : प्रश्न संख्या 105,

श्री मद्दीला गुरूमूर्ति ।

(Q.105)

SHRI MADDILA GURUMOORTHY: Hon. Speaker, Sir, has the Government considered instituting a Vande Bharat train from Visakhapatnam to Tirupati? If not, what are the reasons and if yes, please provide further details.

श्री अश्वनी वैष्णव: अध्यक्ष जी, मान्यवर सांसद महोदय का प्रश्न मैन प्रश्न से डिफरेंट है । वंदे भारत के रूट्स की ट्रांसपोर्ट प्लानिंग नेटवर्क प्लानिंग के हिसाब से व्यवस्था हो रही है । उसका इस प्रश्न से कोई संबंध नहीं है ।

SHRI MADDILA GURUMOORTHY: Hon. Speaker, Sir, in the close proximity of Tirupati West Railway Station, many schools, universities and a Railway colony are there. So, I urge the Minister to construct a road from the Tirupati West Railway Station passing through Sri Venkateswara University campus school backside to the west church.

SHRI ASHWINI VAISHNAW: Hon. Member can meet me anytime in the office hours. Definitely, if there are any local problems, we can sit down and solve it. I will take the data or information about the specific road which he has mentioned and then we can take a decision.

SHRI P.V. MIDHUN REDDY: Sir, I just have one request to the hon. Minister. It is a very important railway route, that is from Visakhapatnam to Tirupati. If the Minister could consider this route, that would be a fine thing. It is because Tirupati is a religious destination. Whatever the hon. Member has requested, if the Minister could consider about this, we will be very thankful to him, Sir.

श्री अश्वनी वैष्णव: मान्यवर अध्यक्ष जी, मैं एक बार फिर दोहराना चाहूंगा कि वंदे भारत की अभी बेसिकली सिटिंग वाली ट्रेन्स बन रही हैं । स्लीपर वाली ट्रेन्स अभी कुछ टाइम बाद में बननी चालू होंगी । अभी जो सिटिंग वाली ट्रेन्स हैं, उनमें the maximum distance that people can comfortably travel is about 500 to 550 kilometres. So, people do not have to travel more than six hours in a sitting position.

That is why, we are doing the planning based on very good scientific parameters. Very soon, when the sleeper version of Vande Bharat comes, then we can take other decisions also.

डॉ. अरविन्द कुमार शर्मा: सर, पूरे देश के राम भक्त इस इंतजार में हैं कि कब अयोध्या जाकर के श्री रामलला के दर्शन करें ।… (व्यवधान) मैं माननीय मंत्री जी से पूछना चाहता हूँ कि जब मंदिर वर्ष 2023 या 2024 तक पूरा हो जाएगा तो क्या रेलवे मंत्रालय की उसे पूरे देश से जोड़ने की कोई योजना है?

श्री अश्वनी वैष्णव: अध्यक्ष महोदय, मैं आपके माध्यम से सभी माननीय सदस्यों के सामने रखना चाहूंगा कि भारत की जो यशस्वी संस्कृति है, इस गौरवमयी संस्कृति को एक्सपीरियंस करने के लिए एक बहुत अच्छी योजना, जिसे 'भारत गौरव यात्रा' के नाम से चलाया गया है, उसमें सबसे पहली ट्रेन 'रामायण एक्सप्रेस' चली है । 'रामायण एक्सप्रेस' के बारे में पैसेंजर्स का जो एक्सपीरियंस और फीडबैक है, वह इतना अच्छा है कि उसकी बेसिस पर कई नए सर्किट्स की कल्पना की जा रही है । इस पर काम आलरेडी चल रहा है । प्रभु श्रीराम के दरबार में सभी प्रेमी भक्तों को लेकर जाने के लिए जो व्यवस्था करनी है, रेलवे उसके ऊपर आलरेडी काम कर रहा है ।

माननीय अध्यक्ष : प्रश्न संख्या 106,

श्री सुमेधानन्द सरस्वती ।

(Q. 106)

श्री सुमेधानन्द सरस्वती: अध्यक्ष जी, सबसे पहले मैं माननीय मंत्री जी के प्रति आभार व्यक्त करना चाहूंगा कि जब मैं सांसद बना था, तब सीकर में केवल 10 ट्रेनों का आवागमन था । आज आपने हमें बहुत सारी ट्रेनें दी हैं और आपके कोटा से भी हमें जोड़ दिया गया है । अभी वर्तमान में वहां 37 ट्रेनों का आवागमन है । इसके लिए मैं आपके प्रति आभार व्यक्त करता हूं ।

महोदय, मैंने माननीय मंत्री जी से एक प्रश्न पूछा था कि राजस्थान के सीकर, अलवर, करौली-धौलपुर, भरतपुर, सवाई माधोपुर, जयपुर, टोंक और कोटा जिलों के स्टेशनों को स्मार्ट स्टेशन के रूप में विकसित करने के लिए क्या कोई कार्ययोजना है? माननीय मंत्री जी ने उसका उत्तर दिया है, उसमें मंत्री जी ने बताया है कि उदयपुर, गांधीनगर-जयपुर, कोटा, डकनिया तलाव, जयपुर, जैसलमेर और जोधपुर में कार्य चल रहा है । आपने बताया है कि ज़ोन के हिसाब से स्टेशन ग्रेडिंग का हम चयन करते हैं । मैं जानना चाहता हूं कि सीकर एजुकेशन की दृष्टि से कोटा के बाद सेकण्ड स्थान पर है, वहां ढाई लाख स्टूडेंट्स पढ़ते हैं, तो उस स्टेशन को स्मार्ट स्टेशन के रूप में विकसित करने के लिए क्या आपकी कोई कार्ययोजना है?

श्री अश्वनी वैष्णव: अध्यक्ष जी, स्टेशनों के कम्प्लीट रिडेवलपमेंट का एक महत्वपूर्ण प्रोग्राम चल रहा है । जो बड़े स्टेशन्स हैं, उनका कम्प्लीट रिडेवलपमेंट, उनमें नए फीचर्स, एक बृहद रूफ प्लाज़ा बनाना, जिसमें आराम से बैठने के लिए अच्छा वेटिंग एरिया हो, वहां लोकल प्रोडक्ट्स बेचे जा सके आदि बहुत सारी व्यवस्थाएं करने के लिए काम चल रहा है । आज की तारीख में करीब 41 स्टेशन्स पर काम आरम्भ हो चुका है । इसके अलावा, बाकी स्टेशन्स का फेज-बाई-फेज, जो नेक्स्ट लेवल के स्टेशन्स हैं, उनकी मास्टर प्लानिंग अभी चल रही है । इनके अलावा जो दूसरे स्टेशन्स हैं, उनका काम भी फेज-बाई-फेज लिया जा रहा है । माननीय सांसद महोदय की जो रिक्वेस्ट है, मैं उनसे अलग से मिलकर बात करूंगा और इनके स्टेशन पर अगर पैसेंजर्स की इतनी डिमाण्ड है तो वहां पर और भी काम लिए जा सकते हैं ।

श्री सुमेधानन्द सरस्वती: अध्यक्ष जी, मैं माननीय मंत्री जी से जानना चाहता हूं कि जो हमारे प्रमुख स्टेशन्स हैं, उन पर आरक्षण केन्द्र, वाई-फाई जैसी सुविधाओं का विस्तार करने के लिए और सभी स्टेशनों को विद्युतीकृत करने के संबंध में क्या सरकार ने कोई विशेष योजना बनाई है?

श्री अश्वनी वैष्णव: अध्यक्ष जी, करीब 6 हजार से अधिक स्टेशन्स पर आलरेडी फ्री वाई-फाई की सुविधा उपलब्ध है । जहां तक रिजर्वेशन सेंटर की बात है, अब बहुत सारा रिजर्वेशन आलरेडी इंटरनेट की तरफ शिफ्ट हो चुका है, जिसमें एक बहुत ही सरल व्यवस्था है, जिसमें मोबाइल फोन से ही बैठे-बैठे रिजर्वेशन कराया जा सकता है ।

श्री सुखबीर सिंह जौनापुरिया: अध्यक्ष महोदय, मैं माननीय मंत्री जी को धन्यवाद देना चाहूंगा कि जो 20 साल पुराने काम थे, चाहे दौसा-गंगापुर की लाइन हो या अन्य कई काम हों, आज इनके नेतृत्व में वे सारे काम पूरे होते दिखाई दे रहे हैं ।

अध्यक्ष जी, मैं कहना चाहता हूं कि सवाई माधोपुर रेलवे स्टेशन इनकम की दृष्टि से और पर्यटन की दृष्टि से महत्वपूर्ण है । वहां देसी और विदेशी पर्यटकों की बहुत भीड़ होती है, लेकिन आज वहां उस प्रकार की फेसिलिटीज नहीं हैं । वहां वेटिंग रूम, टॉयलेट, फूड आदि की कोई फेसिलिटी नहीं है । अभी आप भी एक महीने पहले वहां गए थे और वहां पर इस प्रकार की दिक्कतें आपने भी झेली थीं । मैं निवेदन करना चाहता हूं कि आपकी इको-स्मार्ट स्टेशन की योजना चल रही है, उसमें सवाई माधोपुर स्टेशन को भी लिया जाए, क्योंकि वहां इसकी बहुत जरूरत है । मैं यही निवेदन करना चाहता हूं ।

श्री अश्वनी वैष्णव: अध्यक्ष जी, सवाई माधोपुर एनएसजी-3 कैटेगरी में आता है और डेफिनेटली बड़े स्टेशन्स के काम के साथ ही कई अन्य स्टेशन्स को भी लिया जा रहा है । माननीय प्रधानमंत्री जी ने स्टेशन डेवलपमेंट के लिए बड़े फोकस के साथ एक काम चालू किया है और उस काम में आज रिजल्ट्स भी दिखाई दे रहे हैं । हमारे देश में करीब साढ़े सात हजार स्टेशन्स हैं और यह सारा काम फेज-बाई-फेज ही किया जा सकता है ।

SHRI N. K. PREMACHANDRAN: Thank you, hon. Speaker, Sir. I am thankful to the hon. Minister of Railways for taking up the programme of redevelopment of stations that are of international standards. In my constituency, three stations have already been taken up for redevelopment. Kollam railway station in my constituency has also been taken up and all the processes have already been completed. The work has already been started. My specific question is about the time frame by which Kollam railway station will be redeveloped. I would also like to know one thing from the hon. Minister. I am staying just 50 metres away from Kollam railway station. It is quite unfortunate to say that although the General Manager of Southern Railway is visiting this railway station to look into the status of development, the Member of Parliament has not been taken into confidence in this matter. He has to be taken into confidence before finalising the mode of development and also regarding the amenities to be provided. Unfortunately, they have not taken into confidence the Member of Parliament of the concerned constituency.… (*Interruptions*) Will the Government give a direction to the concerned authority on this?

SHRI ASHWINI VAISHNAW: Hon. Speaker, Sir, station development is a complex process. Trains have to be run continuously. The services of trains cannot be disrupted while we are doing the construction work. In most of such cases, if you look at the international standards, station redevelopment work, especially the ground field stations, normally takes the time frame of three to five years depending upon the complexity of the station.

In our case, we are developing the stations in a very interesting modular approach so that we can do the construction in a very fast manner. That particular modular construction methodology is getting perfected today in our laboratories and also in the pilot projects of railways. We hope that we will be able to complete many of these projects within a time frame which is significantly lesser than the international time frames.

Regarding the design process, hon. Speaker, Sir, most of the designs have been done in good consultation with the people of the concerned area. If hon. Member has any complaint, I will definitely look into his complaint as an individual case.

श्री बालूभाऊ उर्फ सुरेश नारायण धानोरकर : अध्यक्ष महोदय, धन्यवाद । मैं माननीय मंत्री महोदय से अनुरोध करता हूं कि कोविड महामारी के पहले रेलवे प्रवास अंतर्गत जिस प्रकार की सुविधा वृद्ध नागरिक तथा अधिस्वीकृति धारक पत्रकारों को मिलती थी, क्या उसे फिर से शुरू करेंगे?

श्री अश्वनी वैष्णव : माननीय अध्यक्ष जी, करीब-करीब हरेक पैसेंजर को करीब-करीब 55 परसेंट का कंसेशन आज भी दिया जा रहा है । वह इस तरह से है कि अगर रेलवे की कॉस्ट यात्रियों को ले जाने में एक रुपये सोलह पैसे आती है तो रेलवे केवल 45-48 पैसे के आस-पास चार्ज करता है । केवल यात्री सेवा पर करीब 59 हजार करोड़ रुपये की पैसेंजर सब्सिडी पिछले साल दी गई थी । इसके अलावा भी अन्य दूसरे यात्रियों के लिए कई नई तरह की सुविधाएं आ रही हैं, नई तरह की कई फैसिलिटीज़ आ रही हैं, नई तरह की ट्रेन्स आ रही हैं । माननीय सांसद महोदय से इसमें मेरी रिक्वेस्ट है कि अगर अन्य और कोई निर्णय लिए जाने हैं तो समय पर लिए जाएंगे, लेकिन अभी रेलवे की जो कंडीशन है, वह कंडीशन भी सभी को देखनी चाहिए ।

श्री मनोज तिवारी : अध्यक्ष जी, धन्यवाद । मैं भी अपनी लोक सभा के हिसाब से सौभाग्यशाली हूं कि मेरी लोक सभा में पहली बार एक रेलवे हाल्ट बना है और वह भी मोदी सरकार आने के बाद बना है । मैं मंत्री जी से जानना चाहता हूं कि क्या ऐसे रेलवे हाल्ट, जहां एक लोक सभा में एक ही हाल्ट हो, उसके सौन्दर्यीकरण पर हम लोग आगे बढ़ सकते हैं और क्या कुछ सहायता हो सकती है?

श्री अश्वनी वैष्णव : सर, माननीय सांसद महोदय के एरिया में ऑलरेडी काम चल रहा है ।

माननीय अध्यक्ष : प्रश्न संख्या 107,

श्री सी.पी. जोशी ।

(Q. 107)

श्री सी.पी. जोशी : अध्यक्ष जी, धन्यवाद । मैं सबसे पहले मेवाड़ वागड़ की जनता की ओर से आपका आभार प्रकट प्रकट करता हूं कि मोदी जी की सरकार और आपकी अगुवाई में बड़ी सादड़ी से उदयपुर और उदयपुर से अहमदाबाद का आजादी से पूर्व का जो सपना था, वह सपना पूरा हुआ । माननीय प्रधान मंत्री जी का एक सपना है कि भारत की हरित प्रतिबद्धता - पंचामृत को ध्यान में रखते हुए, स्वच्छ ईंधन के उपयोग पर आधारित क्या किसी योजना पर मंत्रालय कोई कार्य कर रहा है और न्यूनतम कार्बन उत्सर्जन के लिए मंत्रालय ने कोई योजना बनाई है, यदि बनाई है तो वह क्या है?

श्री अश्वनी वैष्णव : अध्यक्ष जी, मान्यवर प्रधान मंत्री जी ने लाल किले के प्राचीर से घोषणा की थी कि वर्ष 2030 तक रेलवे नेट जीरो होगा, डायरैक्ट नेट जीरो होगा । इसमें बहुत सारे स्टेप्स लिए जा रहे हैं । देश भर में नेटवर्क का एक सिगनिफिकैंट लेवल तक ऑलरेडी बिजलीकरण किया जा चुका है और बाकी नेटवर्क का भी बिजलीकरण किया जा रहा है । साथ ही साथ, इलेक्ट्रिफिकेशन में नई टेक्नोलॉजी टू इंटू ट्वेंटी फाइव केडब्ल्यू को भी लाया जा रहा है । रेलवे ट्रैक के साथ जहां पर भी ट्रैक्शंस सब-स्टेशंस हैं, उनसे जुड़े हुए एरियाज में सोलर एनर्जी के नए पार्क लगाए जा रहे हैं । इनके अलावा सोलर एनर्जी के और भी नए पार्क्स लगाए जा रहे हैं । जिनके परिणाम आज दिखाई देने लगे हैं । वर्ष 2018-19 में 26 लाख किलोलीटर डीजल कंज्यूम होता था, उसकी जगह वर्ष 2021-22 में 19 लाख किलोलीटर डीजल कंज्यूम होता है । यानी डीजल का कंजम्पशन भी कम हो रहा है । मॉडर्न एनर्जी एफिशिएंट ट्रेन्स, एनर्जी एफिशिएंट लोकोमोटिव्स, सोलर पावर से जेनरेटेड इलेक्ट्रिसिटी, बहुत सारी चीजों को व्यवस्थित तरीके से रेलवे में, नेट जीरो की जो संकल्पना है, उस तरफ बढ़ाया जा रहा है ।

श्री सी.पी. जोशी: मंत्री जी, आपने सरकार की दिशा में बहुत अच्छा वक्तव्य दिया है । बड़ी सादड़ी से उदयपुर और बड़ी सादड़ी से मालवा को जोड़ने के लिए रेलवे लाइन दी है । चूंकि, मावली से मारवाड़ में पुरानी मीटरगेज चल रही है, वहां नई रेलवे लाइन हो जाएगी और

इलेक्ट्रिफिकेशन हो जाएगा, तो न्यूनतम कार्बन उत्सर्जन का भी हमारा काम पूरा होगा । क्या मेवाड़ को मारवाड़ से जोड़ने की योजना मंत्रालय बना रहा है?

श्री अश्वनी वैष्णव : मान्यवर सांसद महोदय ने अपने पसंद के प्रोजेक्ट को सोलर से जोड़ कर बहुत अच्छे तरीके से प्रश्न पूछा है । आप शब्दों के कलाकार हैं ।

अध्यक्ष महोदय, मैं आपके जरिए एक ही चीज सबकी जानकारी में रखना चाहूंगा कि इलेक्ट्रिफिकेशन का काम जो वर्षों से बहुत धीमी गति से होता था । वह धीमी गति की समाचारों की तरह चलता था - एक हजार किलोमीटर, 1200 किलोमीटर, 500-600 किलोमीटर । अब प्रति वर्ष इलेक्ट्रिफिकेशन का काम 5000 किलोमीटर से अधिक का हो रहा है । नए ट्रैक्स बिछाने का काम भी बिल्कुल कच्छप गति से चलता था, अब प्रति दिन 12 किलोमीटर नए ट्रैक्स लगाए जा रहे हैं, जो कि यूपीए की सरकार में प्रति दिन चार किलोमीटर होता था । मान्यवर प्रधान मंत्री, श्री नरेन्द्र मोदी जी की विजन के जरिए इतना बड़ा ट्रांसफॉर्मेशन रेलवे में इम्प्लिमेंट हो रहा है, उन सभी में आपके प्रोजेक्ट्स, सभी के प्रोजेक्ट्स निश्चित तौर पर इंक्लूड होंगे ।

श्री रोड़मल नागर: माननीय मंत्री जी ने अपने उत्तर में बताया है कि इथेनॉल और बायोडीजल को मिश्रित करके इंजन का अनुसंधान, विकल्प और मानक संगठन द्वारा बी-फाइव बायोडीजल से परिचालन का परीक्षण किया, तो जो परिक्षण हुआ है, इसका अनुभव कैसा है, अगर अनुभव अच्छा है, तो इसको आगे बढ़ाने की क्या योजना है?

श्री अश्वनी वैष्णव : सर, योजना इस तरह है कि करीब-करीब डीजल का उपयोग पूरी तरह से बंद कर दें । यथासंभव इलेक्ट्रिसिटी के उपयोग से ही ट्रेन चले । अच्छी बात यह है कि अभी हाइड्रोजन की ट्रेन के डेवलपमेंट का काम चालू हो गया है, जो कि बहुत अच्छी प्रगति है । हाइड्रोजन ट्रेन की डिजाइन का काम चल रहा है । वह भी एक बहुत बड़ा डेवलपमेंट होगा । हाइड्रोजन की ट्रेन बनाने के समय में भी, यह संभव था कि हम बाहर से टेक्नोलॉजी लेकर आ जाएं, लेकिन प्रधान मंत्री जी ने देश के इंजीनियर्स पर ही भरोसा जताया और कहा कि जैसे “वंदे

भारत” हिन्दुस्तान के इंजीनियर्स ने डिजाइन की है, वैसे हाइड्रोजन ट्रेन भी अपने ही इंजीनियर्स डिजाइन करेंगे, डेवलप करेंगे ।

श्रीमती नवनित रवि राणा: अध्यक्ष महोदय, रेल मंत्री जी यहां पर उपस्थित हैं । हमारे देश के जो सीनियर सिटिजन्स हैं, उनकी टिकट पर हम इतने सालों से जो कंसेशन देते थे । सभी सीनियर सिटिजन्स इसके यूज टू हो गए हैं । श्रावणबाल निराधार योजना का लाभ लेने वाले सीनियर सिटिजंस हैं, उनकी टिकट पर जो कंसेशन बंद किया गया है, वह कब शुरू करेंगे? इसके बारे में आप बताएंगे, तो सभी सीनियर सिटिजंस को बहुत हेल्प होगी । धन्यवाद ।

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, जैसा कि मैंने पहले कहा कि लगभग 59 हजार करोड़ रुपए की सब्सिडी यात्री सेवाओं पर है । कई राज्यों का बजट भी इतना नहीं होता है । एक बहुत बड़ी राशि यात्री सेवाओं के लिए सब्सिडी के रूप में दी जा रही है । यह कंटिन्यूअस है । यह भी उल्लेख करना महत्वपूर्ण है कि रेलवे में पेंशन का बिल 60 हजार करोड़ रुपए है, सैलरी का बिल 97 हजार करोड़ रुपए है, एनर्जी का बिल 40 हजार करोड़ रुपए है । ऐसी परिस्थितियों में 59 हजार करोड़ रुपए सब्सिडी है, जो ऑलरेडी दी जा रही है, उसे स्वीकार करना चाहिए । इसके अलावा, यदि और कुछ फैसले करने होंगे, तो भविष्य में किए जाएंगे ।

HON. SPEAKER: Question No. 108,

Shri Kuldeep Rai Sharma – Not Present

Shrimati Supriya Sadanand Sule

(Q.108)

SHRIMATI SUPRIYA SADANAND SULE: Hon. Speaker Sir, I would like to ask a question to the hon. Minister. There are various schemes that our Government provides which are now connected to our mobile phones. There are several vendors involved in this because it is a very broad-based thing. So, what is the Government doing to ensure data protection? There are various third-party vendors. What specific intervention are you doing so that the privacy of the customers and also of the Government data is maintained? How do you protect that data from several third-party vendors which are outside? There are a lot of accounts which are even fake. It is also coming in the newspapers. So, how do you control those fake accounts?

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, मान्यवर सांसद महोदया ने बहुत ही महत्वपूर्ण विषय रेज़ किया है । आज की जो डिजिटल इकोनॉमी है, इसमें डेटा की प्राइवेसी और प्रोटेक्शन अपने-आप में एक महत्वपूर्ण विषय है । इस विषय पर मान्यवर प्रधानमंत्री जी ने एक नया कंप्रिहेंसिव लीगल फ्रेमवर्क बनाने का मार्गदर्शन दिया है । उसके अंतर्गत, we already have two new Bills. One is the Telecom Bill, and the other is the Digital Personal Data Protection Bill. Both these Bills are already up for consultation. I request the hon. Members to give their views so that we can improve the Bills before we bring them to the Parliament. Both these Bills are focussed on protecting the users' data and they also take the best practices of the world into account.

They create a very good balance between what is required for protecting the data and what is required for maintaining a very strong innovation ecosystem that we have developed in this country.

डॉ. मोहम्मद जावेद: सर, ट्रेजरी बेंच पूरा खाली है ।**…** (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, क्या आप सप्लीमेंट्री क्वेश्चन पूछना चाहते हैं? यदि नहीं, तो बैठ जाइए ।

… (व्यवधान)

HON. SPEAKER: Question No. 109,

Shri Rajveer Singh (Raju Bhaiya) - Not Present

Dr. Sukanta Majumdar

(Q.109)

DR. SUKANTA MAJUMDAR: Sir, recently, the servers of AIIMS, Delhi were attacked by the hackers from unknown sources. My question is, whether the Government has identified the hackers; if so, what are the corrective measures taken by the Government in this regard?

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, देश में साइबर सिक्युरिटी पर बहुत ही महत्वपूर्ण और मल्टी-डायमेंशनल काम चल रहा है । आज की डिजिटल इकोनॉमी में, जिस तरह के थ्रेट्स स्टेट ऐक्टर्स और नॉन-स्टेट ऐक्टर्स के द्वारा आते हैं, उसके ऊपर एक कंप्रिहेंसिव काम चल रहा है । कई तरह के नये इंस्टिट्यूशंस बनाए गए हैं, जैसे CERT-In, I4C, NCIIPC और NCCC हैं, जो इस प्रोजेक्ट के तहत हैं । इस तरह के बहुत-से इनिशिएटिव्स लिये गये हैं । इसका बहुत अच्छा रिजल्ट भी दिखाई दे रहा है । डेली लाखों की संख्या में साइबर अटैक्स होते हैं और we have been able to prevent a majority of the cyber attacks because of many of these initiatives taken. In the specific case of AIIMS, the network had grown as a flat network over a period of time, and now, because of that, it is getting fully updated into a hierarchical system in which the users' login password, privileges of Admin and all those things are being redefined.

12.00hrs

So, we understand that as and when the investigation by NIA is complete, we would actually come to know who were the attackers. But

definitely, we have taken all the required measures for making sure that the network is protected.

*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos. 110 to 120

Unstarred Question Nos. 1151to 1368, 1370 to1380)

(Page No. 85-729)

---

* Available in Master copy of Debate, placed in Library.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कुछ विषयों पर स्थगन प्रस्ताव की सूचना प्राप्त हुई है। मैंने किसी भी प्रस्ताव की सूचना के लिए अनुमति प्रदान नहीं की है।

… (व्यवधान)

माननीय अध्यक्ष : आप जीरो-ऑवर में बोलिएगा।

… (व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर) : सर, सिर्फ 20 सेकेंड्स दे दीजिए। … (व्यवधान) कल से हम लोग यह मांग करते आ रहे हैं कि इंडो-चाइना बॉर्डर पर क्या स्थिति है? … (व्यवधान) इस विषय पर सदन के अंदर चर्चा की जाए। … (व्यवधान) मैं एक उदाहरण देता हूं। … (व्यवधान) वर्ष 1962 में जब चीन के साथ हमारी जंग हुई थी … (व्यवधान) मैं किसी की खिलाफत नहीं कर रहा हूं। … (व्यवधान) वर्ष 1962 में जब इंडो-चाइना वॉर हुई थी, तब जवाहर लाल नेहरू जी ने सदन में बैठे हुए 165 एमपीज को बोलने का मौका दिया था और सबको अपनी बात कहने के लिए मौका देने के बाद यह निर्णय लिया गया कि क्या करना चाहिए। … (व्यवधान) हम यह मांग करते हैं कि इस विषय पर चर्चा कराई जाए। … (व्यवधान)

माननीय अध्यक्ष : बिजनेस एडवाइजरी कमेटी में डिसाइड करेंगे।

… (व्यवधान)

12.01 hrs

At this stage Shrimati Sonia Gandhi, Shri Adhir Ranjan Chowdhury and some other hon. Members then left the House.

12.02 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर – 2, डॉ. जितेन्द्र सिंह जी।

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : माननीय अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय प्रशासनिक सेवा (काडर संख्या का नियतन) तीसरा संशोधन विनियम, 2022 जो 5 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 618(अ) में प्रकाशित हुए थे।

(दो) भारतीय प्रशासनिक सेवा (वेतन) तीसरा संशोधन नियम, 2022 जो 5 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 619(अ) में प्रकाशित हुए थे।

(तीन) सा.का.नि. 711(अ) जो 20 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनमें 10 जून, 2022 की अधिसूचना सं. सा.का.नि. सं. 440(अ) का शुद्धिपत्र अंतर्विष्ट है।

(चार) सा.का.नि. 712(अ) जो 20 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनमें 10 जून, 2022 की अधिसूचना सं. सा.का.नि. सं. 441(अ) का शुद्धिपत्र अंतर्विष्ट है।

(पांच) भारतीय पुलिस सेवा (काडर संख्या का नियतन) छठा संशोधन विनियम, 2022 जो 12 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 626(अ) में प्रकाशित हुए थे।

(छह) भारतीय पुलिस सेवा (वेतन) छठा संशोधन नियम, 2022 जो 12 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 627(अ) में प्रकाशित हुए थे।

(सात) भारतीय पुलिस सेवा (काडर संख्या का नियतन) सातवां संशोधन विनियम, 2022 जो 18 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 638(अ) में प्रकाशित हुए थे।

(आठ) भारतीय पुलिस सेवा (वेतन) सातवां संशोधन नियम, 2022 जो 18 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 639(अ) में प्रकाशित हुए थे।

(नौ) भारतीय पुलिस सेवा (काडर संख्या का नियतन) आठवां संशोधन नियम, 2022 जो 29 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 742(अ) में प्रकाशित हुए थे।

(दस) भारतीय पुलिस सेवा (वेतन) आठवां संशोधन नियम, 2022 जो 29 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 743(अ) में प्रकाशित हुए थे।

(ग्यारह) सा.का.नि. 757(अ) जो 3 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनमें 18 दिसम्बर, 2008 की अधिसूचना सं. सा.का.नि. 862(अ) का आंशिक संशोधन अंतर्विष्ट है।

(बारह) सा.का.नि. 758(अ) जो 3 अक्तूबर, 2022 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनमें 18 दिसम्बर, 2008 की अधिसूचना सं. सा.का.नि. 863(अ) का आंशिक संशोधन अंतर्विष्ट है।

[Placed in Library, See No. LT 7782/17/22]

(2) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) नेशनल रिसर्च डवलपमेंट कारपोरेशन, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल रिसर्च डवलपमेंट कारपोरेशन, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7783/17/22]

(ख) (एक) भारतीय नाभिकीय विद्युत निगम लिमिटेड, चेन्नई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) भारतीय नाभिकीय विद्युत निगम लिमिटेड, चेन्नई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7784/17/22]

(3) (एक) होमी भाभा नेशनल इंस्टिट्यूट, मुंबई के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) होमी भाभा नेशनल इंस्टिट्यूट, मुंबई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7785/17/22]

(4) (एक) महाराष्ट्र एसोसिएशन फॉर द कल्टीवेशन ऑफ साइंस - अगरकर रिसर्च इंस्टिट्यूट, पुणे के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) महाराष्ट्र एसोसिएशन फॉर द कल्टीवेशन ऑफ साइंस - अगरकर रिसर्च इंस्टिट्यूट, पुणे के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7786/17/22]

(5) (एक) आर्यभट्ट रिसर्च इंस्टिट्यूट फॉर ऑब्जरवेशनल साइंसेज, नैनीताल के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) आर्यभट्ट रिसर्च इंस्टिट्यूट फॉर ऑब्जरवेशनल साइंसेज, नैनीताल के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7787/17/22]

(6) (एक) इंस्टिट्यूट ऑफ एडवांस्ड स्टडी इन साइंस एंड टेक्नोलॉजी, गुवाहाटी के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंस्टिट्यूट ऑफ एडवांस्ड स्टडी इन साइंस एंड टेक्नोलॉजी, गुवाहाटी के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7788/17/22]

(7) (एक) श्री चित्रा तिरुनल इंस्टिट्यूट फॉर मेडिकल साइंसेज एंड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) श्री चित्रा तिरुनल इंस्टिट्यूट फॉर मेडिकल साइंसेज एंड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7789/17/22]

(8) (एक) सतेन्द्र नाथ बोस नेशनल सेंटर फॉर बेसिक साइंसेस, कोलकाता के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सतेन्द्र नाथ बोस नेशनल सेंटर फॉर बेसिक साइंसेस, कोलकाता के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7790/17/22]

(9) (एक) वाडिया इन्स्टीट्यूट ऑफ हिमालयन जियोलॉजी, देहरादून के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वाडिया इन्स्टीट्यूट ऑफ हिमालयन जियोलॉजी, देहरादून के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7791/17/22]

(10) (एक) राष्ट्रीय नवप्रवर्तन प्रतिष्ठान, अहमदाबाद के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय नवप्रवर्तन प्रतिष्ठान, अहमदाबाद के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7792/17/22]

(11) (एक) इंडियन नेशनल एकेडमी ऑफ इंजीनियरिंग, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन नेशनल एकेडमी ऑफ इंजीनियरिंग, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7793/17/22]

(12) (एक) इंडियन साइंस कांग्रेस एसोसिएशन, कोलकाता के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन साइंस कांग्रेस एसोसिएशन, कोलकाता के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7794/17/22]

(13) (एक) भारतीय विज्ञान अकादमी, बेंगलुरु के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय विज्ञान अकादमी, बेंगलुरु के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7795/17/22]

(14) (एक) जीवन विज्ञान संस्थान, भुबनेश्वर के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) जीवन विज्ञान संस्थान, भुबनेश्वर के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7796/17/22]

(15) (एक) राष्ट्रीय पादप जीनोम अनुसंधान संस्थान, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय पादप जीनोम अनुसंधान संस्थान, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7797/17/22]

(16) (एक) जैव-संसाधन एवं स्थायी विकास संस्थान, इम्फाल के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) जैव-संसाधन एवं स्थायी विकास संस्थान, इम्फाल के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7798/17/22]

(17) (एक) राजीव गांधी सेंटर फॉर बायोटेक्नोलॉजी, तिरूवनंतपुरम के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राजीव गांधी सेंटर फॉर बायोटेक्नोलॉजी, तिरूवनंतपुरम के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7799/17/22]

(18) (एक) स्टेम सेल विज्ञान और पुनर्योजी चिकित्सा संस्थान, बेंगलुरु के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) स्टेम सेल विज्ञान और पुनर्योजी चिकित्सा संस्थान, बेंगलुरु के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7800/17/22]

(19) (एक) ट्रांसलेशनल स्वास्थ्य विज्ञान एवं प्रौ़द्योगिकी संस्थान, फरीदाबाद के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) ट्रांसलेशनल स्वास्थ्य विज्ञान एवं प्रौ़द्योगिकी संस्थान, फरीदाबाद के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7801/17/22]

(20) (एक) राष्ट्रीय कोशिका विज्ञान केन्द्र, पुणे के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय कोशिका विज्ञान केन्द्र, पुणे के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7802/17/22]

(21) (एक) राष्ट्रीय प्रतिरक्षाविज्ञान संस्थान, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय प्रतिरक्षाविज्ञान संस्थान, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7803/17/22]

(22) (एक) राष्ट्रीय कृषि-खाद्य जैव प्रौद्योगिकी संस्थान, मोहाली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय कृषि-खाद्य जैव प्रौद्योगिकी संस्थान, मोहाली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7804/17/22]

(23) (एक) नवोन्मेषी एवं अनुप्रयुक्त जैव-प्रसंस्करण केंद्र, मोहाली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नवोन्मेषी एवं अनुप्रयुक्त जैव-प्रसंस्करण केंद्र, मोहाली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7805/17/22]

(24) (एक) नेशनल ब्रेन रिसर्च सेंटर, मानेसर के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल ब्रेन रिसर्च सेंटर, मानेसर के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7806/17/22]

(25) (एक) राष्ट्रीय पशु जैव-प्रौद्योगिकी संस्थान, हैदराबाद के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय पशु जैव-प्रौद्योगिकी संस्थान, हैदराबाद के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7807/17/22]

(26) (एक) डीएनए फिंगरप्रिंटिंग एवं निदान केंद्र, हैदराबाद के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) डीएनए फिंगरप्रिंटिंग एवं निदान केंद्र, हैदराबाद के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7808/17/22]

(27) (एक) नेशनल इंस्टिट्यूट ऑफ बायोमेडिकल जिनोमिक्स, कल्याणी के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टिट्यूट ऑफ बायोमेडिकल जिनोमिक्स, कल्याणी के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7809/17/22]

उपभोक्ता मामले, **खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा पर्यावरण**, **वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री** (**श्री अश्विनी कुमार चौबे**) : माननीय अध्यक्ष महोदय**,** मैं विधिक मापविज्ञान अधिनियम**,** 2009 की धारा 52 की उप**-**धारा (4) के अंतर्गत

निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) विधिक मापविज्ञान (पैक की गई वस्तुएं) (तीसरा संशोधन) नियम, 2022, जो 22 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 648(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7810/17/22]

(2) विधिक मापविज्ञान (पैक की गई वस्तुएं) संशोधन (संशोधन) नियम, 2022, जो 30 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 747(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7811/17/22]

(3) विधिक मापविज्ञान (सामान्य) संशोधन नियम, 2022, जो 4 अक्तूबर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 763(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7812/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1.	Statement No. 42	Second Session, 2009
2.	Statement No. 41	Eighth Session, 2011

3.	Statement No. 32	Eleventh Session, 2012
4.	Statement No. 32	Thirteenth Session, 2013
5.	Statement No. 29	Fifteenth Session, 2013-14

[Placed in Library, See No. LT 7813/17/22]

SIXTEENTH LOK SABHA

6.	Statement No. 30	Second Session, 2014
7.	Statement No. 31	Third Session, 2014
8.	Statement No. 29	Fourth Session, 2015
9.	Statement No. 25	Fifth Session, 2015
10.	Statement No. 23	Seventh Session, 2016
11.	Statement No. 25	Eighth Session, 2016
12.	Statement No. 25	Ninth Session, 2016
13.	Statement No. 20	Tenth Session, 2016
14.	Statement No. 23	Eleventh Session, 2017
15.	Statement No. 22	Twelfth Session, 2017
16.	Statement No. 18	Thirteenth Session, 2017-18
17.	Statement No. 18	Fifteenth Session, 2018
18.	Statement No. 15	Sixteenth Session, 2018-19
19.	Statement No. 14	Seventeenth Session, 2019

[Placed in Library, See No. LT 7814/17/22]

SEVENTEENTH LOK SABHA

20.	Statement No. 16	First Session, 2019
21.	Statement No. 12	Second Session, 2019
22.	Statement No. 12	Third Session, 2020
23.	Statement No. 11	Fourth Session, 2020
24.	Statement No. 11	Fifth Session, 2021
25.	Statement No. 10	Sixth Session, 2021
26.	Statement No. 4	Seventh Session, 2021
27.	Statement No. 4	Eighth Session, 2022
28.	Statement No. 1	Eighth Session, 2022

[Placed in Library, See No. LT 7815/17/22]

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : माननीय अध्यक्ष महोदय**,** मैं निम्नलिखित पत्र सभा पटल पर रखता हूं**:-**

(1) (एक) ऑफिस आफ दि कोल माइंस प्रोविडेंट फंड कमिश्नर, धनबाद के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) ऑफिस आफ दि कोल माइंस प्रोविडेंट फंड कमिश्नर, धनबाद के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7816/17/22]

(3) रेल अधिनियम, 1989 की धारा 199 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) रेल (माल डिब्बों की अति भराई के लिए दंडात्मक शुल्क) (संशोधन) नियम, 2022 जो 23 मार्च, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.218(अ) में प्रकाशित हुए थे।

(दो) रेल रेड टैरिफ (संशोधन) नियम, 2022 जो 27 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.731(अ) में प्रकाशित हुए थे।

(तीन) रेल रेड टैरिफ (दूसरा संशोधन) नियम, 2022 जो 30 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.744(अ) में प्रकाशित हुए थे।

(4) उपर्युक्त (3) की मद सं. (एक) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7817/17/22]

(5) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(क) (एक) ब्रेथवेट एण्ड कंपनी लिमिटेड, कोलकाता के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) ब्रेथवेट एण्ड कंपनी लिमिटेड, कोलकाता का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7818/17/22]

(ख) (एक) कोंकण रेलवे कारपोरेशन लिमिटेड, नवी मुंबई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) कोंकण रेलवे कारपोरेशन लिमिटेड, नवी मुंबई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7819/17/22]

(ग) (एक) भारतीय रेल वित्त निगम लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) भारतीय रेल वित्त निगम लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7820/17/22]

(घ) (एक) डेडीकेटेड फ्रेट कोरीडोर कारपोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) डेडीकेटेड फ्रेट कोरीडोर कारपोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7821/17/22]

(ड.) (एक) मधेपुरा इलेक्ट्रिक लोकोमोटिव प्राइवेट लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) मधेपुरा इलेक्ट्रिक लोकोमोटिव प्राइवेट लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7822/17/22]

(च) (एक) मुंबई रेलवे विकास कारपोरेशन लिमिटेड, मुंबई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) मुंबई रेलवे विकास कारपोरेशन लिमिटेड, मुंबई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7823/17/22]

(छ) (एक) रेलटेल कारपोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) रेलटेल कारपोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7824/17/22]

(ज) (एक) राइट्स लिमिटेड, दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) राइट्स लिमिटेड, दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7825/17/22]

(झ) (एक) हासन मंगलौर रेल विकास कंपनी लिमिटेड, बैंगलोर के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) हासन मंगलौर रेल विकास कंपनी लिमिटेड, बैंगलोर का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक एवं महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7826/17/22]

(ञ) (एक) वेबटैक लोकोमोटिव प्राइवेट लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) वेबटैक लोकोमोटिव प्राइवेट लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7827/17/22]

(6) (एक) भारतीय रेल कल्याण संगठन, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय रेल कल्याण संगठन, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7828/17/22]

(7) (एक) रेल भूमि विकास प्राधिकरण, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) रेल भूमि विकास प्राधिकरण, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7829/17/22]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : माननीय अध्यक्ष महोदय**,** मैं निम्नलिखित पत्र सभा पटल पर रखती हूं**:-**

(1) भांडागारण (विकास और विनियमन) अधिनियम, 2007 की धारा 52 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) :-

(एक) भांडागार (विकास और विनियमन) भांडागारों का पंजीकरण (संशोधन) नियम, 2022 जो 8 अप्रैल, *2022* के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 287(अ) में प्रकाशित हुए थे।

(दो) भांडागार (विकास और विनियमन), भांडागारों का पंजीकरण (दूसरा संशोधन) नियम, 2022 जो 25 अक्टूबर, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 788(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7830/17/22]

(2) भांडागारण (विकास और विनियमन) अधिनियम, 2007 की धारा 35 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक - एक प्रति (हिंदी तथा अंग्रेजी संस्करण) :-

(एक) का.आ. 3071(अ) जो 6 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा नौ गैर-कृषि पण्यों को अधिसूचित किया गया है।

(दो) का.आ. 3132(अ) जो 8 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा चार नए कृषि पण्यों को अधिसूचित किया गया है।

(तीन) का.आ. 3133(अ) जो 8 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दो मौजूदा पण्यों को विअधिसूचित किया गया है।

(चार) का.आ. 3134(अ) जो 8 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दो मौजूदा पण्यों को विअधिसूचित किया गया।

[Placed in Library, See No. LT 7831/17/22]

(**3**) (एक) भारतीय खाद्य निगम, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय खाद्य निगम, नई दिल्ली वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7832/17/22]

(4) (एक) केंद्रीय भंडारण निगम, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) केंद्रीय भंडारण निगम, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7833/17/22]

(5) आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्षित परिदान) अधिनियम, 2016 की धारा 55 के अंतर्गत अधिसूचना सं. का.आ. 4495(अ) जो 23 सितम्बर, 2022 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के अंतर्गत राजसहायता प्राप्त खाद्यान्न/नकद अंतरण के हितलाभ प्राप्त करने के लिए आधार सं./आधार प्रमाणन की आवश्यकता को शामिल किए जाने की तारीख को 31 दिसम्बर, 2022 तक आगे बढ़ाया जाना अधिसूचित किया गया है, की एक प्रित (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7834/17/22]

(6) भारतीय खाद्य निगम अधिनियम, 1964 की धारा 45 की उप-धारा (5) के अंतर्गत भारतीय खाद्य निगम (स्टाफ) (तीसरा संशोधन) विनियम, 2022 जो 3 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना सं. ईपी.1(4)/2016 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7835/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA PATEL): Sir, I beg to lay on the Table:-

1. A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-

(i) S.O.4862(E) published in Gazette of India dated 4th July, 2022 notifying amendment of import policy conditions for item under Exim Code 07019000 of Chapter 07 of ITC (HS), 2022, Schedule-I (Import Policy).

(ii) S.O.3124(E) published in Gazette of India dated 7th July, 2022 notifying amendment in registration time period of Steel Import Monitoring System (SIMS).

(iii) S.O.3125(E) published in Gazette of India dated 7th July, 2022 notifying syncing of ITC (HS), 2022, Schedule-1 (Import Policy) with the Finance Act, 2022 dated 30.03.2022.

(iv) S.O.3255(E) published in Gazette of India dated 20th July, 2022 notifying amendment of import policy conditions for item under ITC (HS) Code 05119999 of Chapter 05 of ITC (HS), 2022, Schedule-1 (Import Policy).

(v) S.O.3578(E) published in Gazette of India dated 1st August, 2022 notifying Amendment in import policy condition of HS Code 29335200 under Chapter 29 of ITC (HS) 2022, Schedule-I (Import Policy).

(vi) S.O.3702(E) published in Gazette of India dated 5th August, 2022 notifying Amendment in import policy condition of HS Code 29021100 under Chapter 29 of ITC (HS) 2022, Schedule-I (Import Policy).

(vii) S.O.3759(E) published in Gazette of India dated 10th August, 2022 notifying Amendment in minimum registration time period of Non-Ferrous Metal Import Monitoring System (NFMIMS).

(viii) S.O.4021(E) published in Gazette of India dated 25th August, 2022 notifying amendment in Import Policy Artemia Cyst under ITC (HS) Code 05119140 of Chapter-05 of ITC (HS) 2022, Schedule-I (Import Policy).

(ix) S.O.4331(E) published in Gazette of India dated 14th September, 2022 notifying amendment in Import Policy Condition under Chapter 39 of ITC (HS) 2022, Schedule-I (Import Policy).

(x) S.O.4357(E) published in Gazette of India dated 16th September, 2022 notifying insertion of Para 2.54(d) under the Foreign Trade Policy in sync with RBI A.P. (DIR Series) Circular No. 10 dated 11th July 2022.

(xi) S.O.4570(E) published in Gazette of India dated 28th September, 2022 notifying amendment in Import Policy Condition of HS Code 08028010 under Chapter 08 of ITC (HS) 2022, Schedule-I (Import Policy).

(xii) S.O.5206(E) published in Gazette of India dated 7th November, 2022 notifying amendment in Policy Condition No. 7(ii) of Chapter 27 of ITC (HS), 2022, Schedule-I (Import Policy) – Implementation of Coal Import Monitoring System (CIMS).

(xiii) S.O.5227(E) published in Gazette of India dated 9th November, 2022 notifying amendments under the Foreign Trade Policy in sync with RBI A.P. (DIR Series) Circular No. 10 dated 11th July, 2022.

(xiv) S.O.3111 (E) published in Gazette of India dated 7th July, 2022 notifying amendment in Export Policy of Wheat Flour (atta).

(xv) S.O.3737 (E) published in Gazette of India dated 8th August, 2022 notifying amendment in Export Policy of items under HS Code 1101.

(xvi) S.O.3879 (E) published in Gazette of India dated 17th August, 2022 notifying amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018-reg.

(xvii) S.O.4028 (E) published in Gazette of India dated 27th August, 2022 notifying amendment in export policy of items under HS Code 1101.

(xviii) S.O.4029 (E) published in Gazette of India dated 27th August, 2022 notifying amendment in export policy of items under HS Code 1101.

(xix) S.O.4219 (E) published in Gazette of India dated 9th September, 2022 notifying amendment in export policy of Broken Rice under HS Code 10064000.

(xx) S.O.4399 (E) published in Gazette of India dated 20th September, 2022 notifying extension for the period of exports of broken rice (HS Code 10064000) from 15th September, 2022 till 30th Setpember, 2022 as mentioned in Notification No. 31 dated 08.09.2022.

(xxi) S.O.4558 (E) published in Gazette of India dated 27th September, 2022 notifying extension for the period of exports of

broken rice (HS Code 10064000) from 30th September, 2022 till 15th October, 2022 as mentioned in Notification No. 34 dated 20.09.2022.

(xxii) S.O.4863 (E) published in Gazette of India dated 12th October, 2022 notifying Export Quota of only broken rice (HS Code 10064000) for the year 2022-2023.

(xxiii) S.O.4895 (E) published in Gazette of India dated 14th October, 2022 notifying amendment in Export Policy of items under HS code 1101.

(xxiv) S.O.5071 (E) published in Gazette of India dated 28th October, 2022 notifying extension of date for restriction on export of sugar beyond 31st October, 2022.

(xxv) S.O.5229 (E) published in Gazette of India dated 10th November, 2022 notifying amendment in Export Policy of broken rice under HS Code 10064000.

(xxvi) S.O.5375 (E) published in Gazette of India dated 17th November, 2022 notifying export of Red Sanders wood by Forest Environment & Climate Change Department, Government of Odisha – Extension of time regarding.

(xxvii) S.O.4578 (E) published in Gazette of India dated 29th September, 2022 notifying the existing Foreign Trade Policy 2015-2020 is extended upto 31st March, 2023.

[Placed in Library, See No. LT 7836/17/22]

2.(i) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Cochin Special Economic Zone Authority, Cochin, for the year 2021-2022.

[Placed in Library, See No. LT 7837/17/22]

3.(i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2021-2022.

[Placed in Library, See No. LT 7838/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I beg to lay on the Table:-

1. A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a)(i) Review by the Government of the working of the National Jute Manufacturers Corporation, Kolkata, for the year 2020-2021.

(ii) Annual Report of the National Jute Manufacturers Corporation, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7839/17/22]

(b)(i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2021-2022.

(ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (a) of (1) above.

[Placed in Library, See No. LT 7840/17/22]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Textiles Committee, for the year 2019-2020.

4. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7841/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PRAKASH): Sir, I beg to lay on the Table:-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2021-2022 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2021-2022.

[Placed in Library, See No. LT 7842/17/22]

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade marks and Geographical Indications, New Delhi, for the year 2020-2021.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the of the Office of the Controller General of Patents, Designs, Trade marks and Geographical Indications, New Delhi, for the year 2020-2021.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7843/17/22]

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Jabalpur Garments and Fashion Design Cluster Association, Jabalpur, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jabalpur Garments and Fashion Design Cluster Association, Jabalpur, for the year 2018-2019.

(5)Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7844/17/22]

(6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2019-2020.

(ii) Annual Report of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 7845/17/22]

12.04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th December, 2022 agreed without any amendment to the Energy Conservation (Amendment) Bill, 2022 which was passed by the Lok Sabha at its sitting held on the 8th August, 2022."

Sir, I have to report following messages received from the Secretary General of Rajya Sabha:-

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 5th August, 2022 adopted the following Motion in regard to the Committee on Public Accounts:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha vice Shri V. Vijayasai Reddy, retired from the Rajya Sabha on 21.06.2022, to associate with the Committee on Public Accounts for the remaining period of the term of the Committee and do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of this House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, Shri V. Vijayasai Reddy, Member, Rajya Sabha has been duly elected to the said Committee.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 4th August, 2022 adopted the following Motion in regard to the Joint Committee on Offices of Profit:-

> "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect three Members of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancies caused by the retirements of Shri V. Vijayasai Reddy, Dr. Sasmit Patra and Shri Mahesh Poddar from the membership of Rajya Sabha on 21.06.2022, 01.07.2022 and 07.07.2022 respectively, and resolves that the House do proceed to elect, in the manner as directed by the Chairman, three Members from amongst the Members of the House to the said Joint Committee, to fill the vacancies. "

I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:-

Shri Masthan Rao Beeda
Shri Mahesh Jethmalani
Shrimati Sulata Deo

12.04½ hrs

PUBLIC ACCOUNTS COMMITTEE

54th to 60th Reports

डॉ. सत्यपाल सिंह (बागपत) : माननीय अध्यक्ष महोदय, मैं लोक लेखा समिति (2022-23) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं:-

(1) 'लोक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) का कार्यान्वयन' संबंधी 54वां प्रतिवेदन।

(2) 'हाई एल्टीट्यूड के लिए वस्त्र, उपकरण, राशन और आवास का प्रावधान, खरीद और जारी करना' संबंधी 55वां प्रतिवेदन।

(3) 'जनजातीय उप-योजना (टीएसपी)' के बारे में लोक लेखा समिति के 85वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कारवाई संबंधी 56वां प्रतिवेदन।

(4) 'खाद्य सुरक्षा और मानक अधिनियम, 2006 का कार्यान्वयन' के बारे में लोक लेखा समिति के 21वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कारवाई संबंधी 57वां प्रतिवेदन।

(5) 'पूर्णता-सह-अधिभोग प्रमाणपत्र की गैर-प्राप्ति के कारण वित्तीय हानि, विभागीय प्रभारों के उद्ग्रहण में विफलता के कारण हानि और संविदाकार को अनुचित लाभ' के बारे में लोक लेखा समिति के 25वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कारवाई संबंधी 58वां प्रतिवेदन।

(6) 'प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) का कार्यान्वयन' के बारे में लोक लेखा समिति के 31वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कारवाई संबंधी 59वां प्रतिवेदन।

(7) 'सतत विकास लक्ष्यों (एसडीजी) के कार्यान्वयन के लिए तैयारी' के बारे में लोक लेखा समिति के 32वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कारवाई संबंधी 60वां प्रतिवेदन।

12.05hrs

माननीय अध्यक्ष : आईटम नम्बर-12, श्री प्रतापराव जाधव – उपस्थित नहीं।

श्री निशिकांत दुबे।

STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

Statements

डॉ. निशिकांत दुबे (गोड्डा): अध्यक्ष जी, मैं संचार और सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2022-23) के निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की-गई-कार्रवाई को दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

1. इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय की 'अनुदानों की मांगों (2021-22)' के बारे में समिति के 24वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई संबंधी 30वां प्रतिवेदन (17वीं लोक सभा)।
2. संचार मंत्रालय (दूरसंचार विभाग) के '5जी के लिए भारत की तैयारी' के बारे में समिति के 21वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई संबंधी 36वां प्रतिवेदन (17वीं लोक सभा)।

12.05½ hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Statement

SHRI P. P. CHAUDHARY (PALI): Hon. Speaker, Sir, I beg to lay the Statement (Hindi and English versions) showing Action Taken by the Government on the Observations/ Recommendations contained in the Fourteenth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Tenth Report on the subject 'India and Bilateral Investment Treaties'.

12.06hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 168th Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2022-23) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PRAKASH): Hon. Speaker, Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 168th Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2022-23) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

———

* Laid on the Table and also placed in Library, See No. LT 7779 /17/22.

12.06½hrs

(ii)(a) Status of implementation of the recommendations/ observations contained in the 32nd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Telecommunications, Ministry of Communications*

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Hon. Speaker, Sir, I beg to lay the following statement regarding the status of implementation of the recommendations/ observations contained in the 32nd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Telecommunications, Ministry of Communications.

(b) Status of implementation of the recommendations/ observations contained in the 33rd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Posts, Ministry of Communications*

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Hon. Speaker, Sir, I beg to lay the following statement regarding the status of implementation of the recommendations/ observations contained in the 33rd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Posts, Ministry of Communications.

---

* Laid on the Table and also placed in Library, See Nos. LT 7780 /17/22 and LT 7781/17/22 respectively.

12.07hrs

ELECTION TO COMMITTEE

Spices Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA PATEL): Hon. Speaker, Sir, I beg to move the following:-

> “That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986, read with rules 4 (1)(b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and rules made thereunder.”

माननीय अध्यक्ष : प्रश्न यह है:

> “कि मसाला बोर्ड नियम, 1987 के नियम 4(1) (ख) और 5(1) के साथ पठित मसाला बोर्ड अधिनियम, 1986 की धारा 3 की उप-धारा (3) के खंड (ख) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम और उसके अंतर्गत बनाए नियमों के अन्य उपबंधों के अध्यधीन मसाला बोर्ड के सदस्यों के रूप में कार्य करने क लिए अपने में से दो सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

12.08hrs

MOTION RE: THIRTY-SEVENTH REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, beg to move the following:

> "That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on 13th December, 2022."

माननीय अध्यक्ष : प्रश्न यह है:

> "कि यह सभा 13 दिसम्बर, 2022 को सभा में प्रस्तुत कार्य मंत्रणा समिति के 37वें प्रतिवेदन से सहमत है।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : शून्य काल।

श्री गजानन कीर्तिकर।

… (व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Hon. Speaker, Sir, we want to discuss the Indo-China issue. *....(Interruptions)*

12.09 hrs (Shri P.V.Midhun Reddy *in the Chair*)

HON. CHAIRPERSON: I will give you a chance after the list of Members who want to speak on Matters of Urgent Public Importance is over.

....(Interruptions)

HON. CHAIRPERSON: Shri Gajanan Kirtikar ji

....(Interruptions)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): We are walking out against the attitude of the Government. *....(Interruptions)*

12.09 hrs

At this stage, Shri Sudip Bandyopadhyay and some other hon. Members then left the House.

… (व्यवधान)

HON. CHAIRPERSON: Shri Gajanan Kirtikar ji

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH-WEST): Hon. Chairperson, Sir,

it is a privilege that you have given me the opportunity to speak on an important issue.

Sir, there is a 70-acre vacant plot of land near Jogeshwari Railway Station (East) in my parliamentary constituency, Mumbai North-West. The

proposal of a new Jogeshwari Terminus is very much useful and convenient for thousands of travellers between Andheri to Borivali and it would release considerable traffic pressure on Mumbai Central and Bandra Terminuses as well.

The necessary drawings and estimates of Rs. 70 crore have already been submitted to the Railway Board in September, 2019. The said proposal has not yet been sanctioned. The Minister is requested, through you, to sanction the necessary fund of Rs. 70 crore immediately upon accepting New Jogeshwari Terminus, Western Railway, Mumbai.

Thank you.

SHRI K. MURALEEDHARAN (VADAKARA): Sir, Prime Minister's National Relief Fund (PMNRF) in India is a fund raised to provide support to people affected by natural and man-made disasters. The Fund is also allotted to people for treatment of diseases like cancer, kidney transplantation, heart surgery etc. The financial assistance from the fund is highly inadequate.

Every Member of the Parliament is allowed to recommend 36 cases per year for financial assistance out of the PMNRF. It must be enhanced to 100 cases per year as the number of applicants is increasing every year.

Presently the financial assistance from the PMNRF is miserably delayed. It causes great difficulty to the hapless applicants. Many major hospitals are not yet empanelled under the PMNRF.

The maximum assistance sanctioned from the Fund is only three lakhs of rupees per head. It is meagre to meet the rocketing medical expenses in

India. The right to health is indirectly mentioned in Article 21 of the Constitution, and this has to be read with many of the other provisions of the Indian Constitution. The right to health was first articulated by the World Health Organization that enjoyment of the highest attainable standard of health is one of the fundamental rights of every human being.

Hence, I submit that the number of recommendations an MP can make must be hiked to 100 per year; maximum assistance from the Fund must be enhanced to five lakhs of rupees per applicant; delay in processing the application and technical issues regarding remittance to the hospitals must be ironed out; and more hospitals, like the MVR Cancer Centre at Kozhikode, must be empanelled under the PMNRF.

Thank you.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, I am going to raise a very important issue regarding the repeated instances of use of provisions of the draconian SARFAESI Act.

They have been excessively used to attach properties of defaulters, often through unfair and inhumane procedure, leading to helpless debtors or even their children committing suicide due to harassment and humiliation by the bank authorities.

In Kerala State itself, numerous instances of debtors or even their children committing suicide, due to harassment experienced in the process of attachment of their properties by banks, are being reported frequently. The suicide committed by Abhirami in Patharam, Sooranad Gram Panchayat in

Kunnathur District took place in my parliamentary constituency, Kollam. Her father had taken a loan from a scheduled cooperative bank in Kerala. It is a sad and unfortunate incident where a young student committed suicide. Her father had paid the majority of his loan, but that did not stop the bank from placing a board in front of the house and publicly humiliating the family. Such an old inhumane and archaic practice must be stopped once and forever.

The financial position of people in Kerala has declined rapidly, and innumerable *pravasis* have lost their jobs. As a result, they default in repayment of their loans for no fault of their own. However, the SARFAESI Act does not consider the healthy repayment of loan by the debtor and the Administrator starts attaching the property. … (*Interruptions*) It declares the unfortunate person an enemy of the bank and an economic offender. At the same time, there are some big fish who looted crores of rupees from the banks and have fled the nation.

They ruin cashew factories, fail small-scale businesses, and the loanees who took loans to meet the educational expenses of their children are all facing the sword of SARFAESI Act where they will stand to lose everything. … (*Interruptions*)

I therefore, urge upon the Government, through you, Sir, to intervene and amend the SARFAESI Act which was passed by the Parliament.

श्री श्याम सिंह यादव (**जौनपुर**): महोदय, बहुत-बहुत धन्यवाद ।

हमारे जिले जौनपुर में सड़कों की हालत बहुत खराब है और उन सड़कों पर चलने से ऐसा महसूस होता है कि जैसे आप ऊँट की सवारी कर रहे हो। उन सड़कों पर नौजवानों के अलावा बूढ़े लोग भी चलते हैं और गर्भवती महिलाएं भी चलती हैं।

कभी-कभी उनके साथ कोई हादसा भी हो जाता है। वैसे तो खराब सड़कों की संख्या बहुत ज्यादा है, लेकिन मैं कुछ सड़कों का नाम आपके समक्ष गिनाऊँगा। मैं आपके माध्यम से उत्तर प्रदेश सरकार से अनुरोध कर रहा हूँ कि अगर उन सड़कों को नई न बनवा सकें तो कम से कम उनकी मरम्मत ही करवा दें। जैसे लोहिन्दा से तेजी बाजार होते हुए पडरी तक, लाला बाजार से छबीलेपुर, सराय मोहद्दी से बिशनपुर, गौसपुर तिराहा से पत्ती नरेंद्रपुर, कुंवरपुर से मधुपुर, बकसा से मधवा वाया लोहिन्दा। मैंने पीडब्ल्यूडी को बहुत बार लिखा, लेकिन इस पर अभी तक कोई ध्यान नहीं दिया गया है।

महोदय, इसके अलावा मैं जौनपुर की जनता की सहूलियत के लिए कुछ पुलों की भी आपके माध्यम से माँग रख रहा हूँ। जैसे कुंवरपुर से मधुपुर, बकसा से बंधवा वाया लोहिन्दा, लाला बाजार से छबीलेपुर, सराय मोहद्दी से बिशनपुर, गौसपुर तिराहा से पत्ती नरेंद्रपुर, गुरैनी से सोंगर आदि पर पुल बन जाता है तो जनता को बहुत सहूलियत होगी। आपका बहुत-बहुत धन्यवाद।

श्री सत्यदेव पचौरी (कानपुर): महोदय, मैं इस सदन के माध्यम से माननीय कानून मंत्री जी का ध्यान देश में समान नागरिक संहिता कानून को लागू किए जाने के संबंध में आकर्षित करना चाहता हूँ।

महोदय, हमारे संविधान निर्माताओं ने अनुच्छेद 44 के माध्यम से समान नागरिक संहिता की कल्पना की थी। देश में समान नागरिक संहिता लागू होने से देश और समाज को सैंकड़ों जटिल कानूनों से मुक्ति मिलेगी और अलग-अलग धर्मों के अलग-अलग कानूनों से न्यायपालिका पर पड़ने वाला बोझ भी कम होगा। इसके साथ ही देश में समान नागरिक संहिता कानून लागू होने से राष्ट्रीय एकता मजबूत होगी और राष्ट्रवादी भावना को भी बल मिलेगा।

महोदय, संविधान निर्माता बाबा साहेब अम्बेडकर और संविधान सभा के सदस्य श्री के.एम.मुंशी भी समान नागरिक संहिता के पक्षधर थे। हमारे पूर्व प्रधानमंत्री स्वर्गीय अटल बिहारी वाजपेयी जी भी इस कानून के समर्थक थे। हाल ही में दिल्ली एवं इलाहाबाद उच्च न्यायालय के साथ-साथ माननीय सर्वोच्च न्यायालय ने भी देश में समान नागरिक संहिता को लागू करने की वकालत की है।

महोदय, भारतीय संविधान की प्रस्तावना में धर्मनिरपेक्ष शब्द समाहित है। एक धर्मनिरपेक्ष गणराज्य को धार्मिक भावनाओं के आधार पर विभाजित करने के बजाय सभी नागरिकों के लिए एक समान कानून बनाने की आवश्यकता है। मैं इस सदन के माध्यम से सरकार से अनुरोध करता हूँ कि देश की एकता और अखंडता को मजबूत करने के लिए देश में समान नागरिक संहिता लागू की जाए। धन्यवाद।

HON. CHAIRPERSON: Shri Manne Srinivas Reddy – Not present.

Shri Om Pavan Rajenimbalkar.

*__SHRI OM PAVAN RAJENIMBALKAR (OSMANABAD):__ Hon’ble Chairperson, Sir, thank you. Through you, I would like to draw the attention of the Union Government towards important issues related to Maratha and Lingayat Communities.

Hon’ble Sir, the 50% cap on reservation should be removed to extend the benefits of reservation to Maratha community and minority States should be accorded to Lingayat community. Sir, this Lingayat community is follower of 12th century Saint Mahatma Basaveshwar. It was recognized as a minority community in pre-independence era and it is mentioned in the official records. This community has a sizable population in the State of Karnataka and around

* English translation of the speech originally delivered in Marathi.

7% Lingayats are residing in Maharashtra. This Lingayat community has been raising their voice for the status of minority for the last many years because they are deprived of the constitutional benefits being minority. It would help to bring them into main stream. I request the Union Government to take necessary steps to ensure minority status to Lingayat community. I would also like to request the Central Government to remove the cap of 50% to provide reservation to Maratha community. In this regard, the Government should bring a constitutional amendment bill for removal of this cap to provide reservation facility to the Maratha community immediately.

*__SHRI SUNIL KUMAR MONDAL (BARDHAMAN PURBA):__ Thank you Chairman Sir, I would like to address the Minister of Tourism. In my Lok Sabha constituency Bardhaman Purba, there is immense prospect of tourism. There are 108 temples in Kalna; Katwa is the birthplace of several eminent poets, authors, and great men. It is situated on the basin of River Ganga. In Purbasthali Daihat, there are many big Shiva temples. A large bird sanctuary is also located in the adjoining area. On the Ganga basin from Katwa to Kalna, there are numerous small cottages. So, if the roads are built properly and guest houses or restrooms are constructed for the benefit of the tourists then it can turn out to be very big and nice tourism hub. I have seen many tourist places of the country. So, I feel that in my constituency Bardhaman Purba - the stretch from Katwa to Kalna can be developed as a beautiful tourist spot, it can

* English translation of the speech originally delivered in Bengali.

be a golden opportunity for the people of the region. Nabadwip is just beside this area which is the birthplace of Mahaprabhu Sri Chaitanya dev. Thousands of foreign tourists visit this place every year. They can also grab this golden opportunity of the tourism and hospitality sector. A large tourism hub can be developed here. Therefore, I urge upon Hon. Tourism Minister to sanction special grants to the Government of West Bengal to set up this tourism centre. For this purpose, we have already sent all the relevant papers to the Tourism Department. I hope that as I raise this issue through you today, hon. Tourism Minister will take adequate steps to address the problem and help in development of the tourist spot. I also believe that he will not deprive the state of West Bengal in any manner and will allocate funds required for the purpose. With this hope, I conclude my speech here. Thank you, Sir.

SHRI PRATAP CHANDRA SARANGI (BALASORE): Chairman Sir, I want to call your attention to the deserving but unappreciated group of Business Correspondents who primarily work with banks. These Correspondents' powerful reach is essential to advancing our nation's financial inclusion objective at the local level.

For the past nine years, 732 committed BCs have been employed by the Odisha Gramya Bank in my State of Odisha. Instead of rewarding their efforts for their door-to-door service, the Financial Institution (FI) Department has issued a Circular that will result in the withdrawal of their fixed compensation and a reduction of their commissions to an estimate of Rs. 1,500 to Rs.1,700. With this level of income, families will undoubtedly fall into the poverty trap

because they are not even eligible for minimum wages. Additionally, the Government of Odisha is considering implementing OLM-BC, which will further ensure a sharp decline in the already meagre incomes of BCs.

Sir, these BCs have spent nearly ten years going above and beyond in the performance of their duties. In order to provide the BCs job stability, they need to live with dignity. I would urge the hon. Minister of Finance to take the required steps to restore the compensation paid to them. I would also request the hon. Minister to integrate this skilled workforce into the current framework of trained workforce. Thank you, Sir.

सुश्री दिया कुमारी (राजसमन्द): सभापति महोदय**,** आपका धन्यवाद कि आपने मुझे शून्य काल में एक बहुत ही महत्वपूर्ण विषय पर बोलने का अवसर दिया दिया है।

महोदय**,** हमारे बहुत ही ऊर्जावान प्रधान मंत्री श्री नरेंद्र मोदी जी के मार्गदर्शन में और रेल मंत्री श्री अश्वनी वैष्णव जी के अथक प्रयासों से भारतीय रेल नई ऊंचाइयां छू रही है तथा आधुनिक तकनीक के उपयोग से वैश्विक स्तर पर अपनी नई पहचान बना रही है। आपके माध्यम से रेल मंत्री जी से मेरी मांग है कि कोरोना काल के दौरान मेरे संसदीय क्षेत्र राजसमंद के अंतर्गत विभिन्न स्टेशनों पर कई ट्रेनों के ठहराव बंद कर दिए गए थे। जिनका विवरण मैं दे रही हूँ और उनको पुन: शुरू किया जाए। ट्रेनों का विवरण है :-

1. ट्रेन नं. 14813-14814 का ठहराव गोटन, जालसू और खेडूली पर था।

2. ट्रेन नं. 14721-14722, ट्रेन नं. 19223-19224, ट्रेन नं. 19225-19226 और ट्रेन नं. 14887 - 14888 का ठहराव गोटन पर।

3. ट्रेन नं. 19031-19032 का ठहराव सैंदड़ा पर।

इसके अलावा जोधपुर से दिल्ली-सराय रोहिल्ला के मध्य संचालित होने वाली ट्रेन नं. 22421-22422 सालासर एक्सप्रेस का संचालन कोहरे के कारण 01 दिसम्बर 2022 से 28 फरवरी 2023 तक स्थगित कर दिया गया है। यह ट्रेन मेरे संसदीय क्षेत्र के अंतर्गत डेगाना और मेड़ता स्टेशन पर रुकती है। इन ट्रेनों के ठहराव बंद होने से स्थानीय निवासियों को भारी परेशानी का सामना करना पड़ रहा है। ट्रेनों के ठहराव पुनः शुरू करवाने के लिए विभिन्न सामाजिक संगठन, जनप्रतिनिधि और स्थानीय निवासी लगातार मांग कर रहे हैं।

अतः मेरा रेल मंत्री जी से आग्रह है कि इस सम्बंध में पुनर्विचार करते हुए इन सारी ही ट्रेनों का पुन: संचालन शुरू किया जाए। ये कोरोना काल में बंद हुई थी, लेकिन ये बहुत ही आवश्यक ट्रेनें हैं और इनको दोबारा शुरू किया जाए। धन्यवाद।

HON. CHAIRPERSON : Kunwar Danish Ali -- not present.

Shri Kanakmal Katara -- not present.

Shri Vivek Narayan Shejwalkar.

श्री विवेक नारायण शेजवलकर (ग्वालियर): माननीय सभापति महोदय, मेरे लोक सभा क्षेत्र के डबरा और मोहना स्टेशनों पर रेलवे के स्टॉपेज के बारे में मैं माननीय रेल मंत्री जी से आपके माध्यम से निवेदन करना चाह रहा हूँ।

महोदय, मोहना और डबरा स्टेशनों पर कोविड के पूर्व जिन ट्रेनों का ठहराव होता था, वह ठहराव बंद कर दिया गया है। इन ट्रेनों का संचालन फिर से होने के बाद भी इनका मोहना रेलवे स्टेशन पर स्टॉपेज नहीं दिया गया है। ये ट्रेनें हैं इटावा-कोटा एक्सप्रेस गाडी संख्या - 19812, ग्वालियर-भोपाल एक्सप्रेस गाडी संख्या 12198 और ग्वालियर-रतलाम एक्सप्रेस गाडी संख्या 11126 हैं। इसके चलते इस अंचल के यात्रियों को इन्दौर, भोपाल सहित अनेक स्थानों पर जाने के लिये ग्वालियर या शिवपुरी आना पडता है। मेरा अनुरोध है कि क्षेत्रवासियों को आवागमन में हो

रही परेशानी के चलते उपरोक्त ट्रेनों का स्टॉपेज मोहना रेलवे स्टेशन पर आप पुन: करवाने का कष्ट करें।

इसी तरह गोंडवाना एक्सप्रेस ट्रेन का संचालन कोविड काल के बाद प्रारंभ हुआ, परंतु इसका ठहराव डबरा स्टेशन पर समाप्त कर दिया गया है। डबरा एवं इसके आस-पास के क्षेत्र के लोगों के लिये छत्तीसगढ और महाराष्ट्र के साथ-साथ दिल्ली आवागमन के लिये यही एक महत्वपूर्ण ट्रेन है। मेरा अनुरोध है कि डबरा में गोंडवाना एक्सप्रेस ट्रेन का पुनः ठहराव किया जाये और लोगों की समस्या का समाधान किया जाए। धन्यवाद।

श्री प्रदीप कुमार सिंह (अररिया): सभापति महोदय, आपने मुझे बहुत महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए आपको धन्यवाद देता हूं।

महोदय, गांधी जी का सपना था कि मुल्क आज़ाद हो, गांव में हरियाली और खुशहाली हो, खेतों में पानी हो। मैं बिहार के अरिरया से आता हूं। वहां पंचायती राज चुनाव हुए पन्द्रह महीने हो गए हैं और पन्द्रह महीने बीतने के बाद भी वहां की जो कुव्यवस्था है, वहां की जो सरकार है, उसमें अभी तक विकास का कोई काम नहीं हुआ है। 'सात निश्चय' की जो योजना है और मनरेगा की जो योजना है, उसमें हमारे पंचायती राज के मुखिया और वार्ड सदस्य को मानदेय मिलने के लिए खाते तक नहीं खुल पाए हैं। पूरे बिहार के पंचायती राज के जो जन प्रतिनिधि चुन कर आए हैं, जो वार्ड सदस्य हैं, वे आंदोलन कर रहे हैं और उनकी सुधि लेने वाला कोई नहीं है। उन्हें उनके अधिकारों से वंचित रखा गया है। गांवों में वार्डों और पंचायतों का काम विकास से वंचित है। मनरेगा में जो लूट हो रही है, इसकी भी उच्च स्तरीय जांच करवाई जाए।

महोदय, मैं आपके माध्यम से भारत सरकार के ग्रामीण विकास मंत्री जी से कहना चाहूंगा कि मनरेगा योजना की जांच करवाई जाए। पंचायती राज में जो जन प्रतिनिधि हैं, जो मुखिया और वार्ड सदस्य जीत कर आए हैं, चुनावों के पहले उनसे बहुत वादे किए गए थे। वे वादे पूरे नहीं हुए हैं

। पूरे बिहार में लाखों वार्ड सदस्य, जो जीत कर आए हैं, वे आंदोलन कर रहे हैं । वहां विकास बाधित है ।

महोदय, मैं आपके माध्यम से सरकार के संज्ञान में इस बात को लाना चाहता हूं कि इसमें हस्तक्षेप करके विकास के काम को चलाया जाए और जन प्रतिनिधियों को उचित अधिकार दिए जाएं। धन्यवाद।

श्री रविन्दर कुशवाहा (सलेमपुर): माननीय सभापति महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए मैं आपके प्रति आभार प्रकट करता हूं।

महोदय, मेरे संसदीय निर्वाचन क्षेत्र सलेमपुर के सिकन्दरपुर विधानसभा में 106 एकड़ में निर्माणाधीन स्पोर्ट्स कॉलेज, जो देश के पूर्व प्रधानमंत्री चन्द्रशेखर जी के नाम पर है, यह पूर्वांचल में खेल ग्राउन्ड के रूप में सबसे बड़ा मैदान है, जो सिकन्दरपुर तहसील बलिया के पूर ग्राम में स्थित है। यहां राज्य सरकार के द्वारा बाउन्ड्री वाल का कार्य पूर्ण करा दिया गया है।

महोदय, आज पूरे देश में 'खेलो इंडिया' के अंतर्गत गांव-देहात, छोटे शहरों में स्पोर्ट्स कॉलेज विकसित किए जा रहे हैं । इसके परिणामस्वरूप देश के गांव-देहात से निकलकर युवा खिलाड़ी देश का नाम उंचा कर रहे है। वे देश के लिए मैडल जीत रहे है।

महोदय, खेलों में गांव के युवा खिलाड़ियों की भागीदारी बढ़ाने के साथ मेरे संसदीय क्षेत्र के प्रतिभाशाली युवाओं को देश के लिए खेलने का मौका मिले, इसके लिए उपरोक्त भूमि पर 'खेलो इंडिया' के अन्तर्गत सिंथेटिक एथलेटिक्स ट्रैक, बहुद्देशीय हॉल, तरण ताल, फुटबॉल ग्राउंड, क्रिकेट ग्राउंड आदि का निर्माण किया जाना अति आवश्यक है।

महोदय, मैं आपके माध्यम से माननीय खेल मंत्री जी से मांग करता हूं कि मेरे संसदीय क्षेत्र सलेमपुर के सिकन्दरपुर तहसील के अन्तर्गत चन्द्रशेखर स्पोर्ट्स कॉलेज, पूर, बलिया में खेलो ' प्रोग्राम के तहत आधुनिक खेल संसाधनों से विकसित करने की कृपा करें 'इंडिया ।हमारे माननीय प्रधानमंत्री जी का सपना है कि देश की युवा शक्ति को खेलों की ओर उन्मुख कर उन्हेंका उत्कृष्ट

खिलाड़ी बनाया जाये, ताकि वे राष्ट्रीय, अंतर्राष्ट्रीय और वैश्विक प्रतिस्पर्धाओं में देश का नाम रोशन कर सकें।

श्रीमती चिंता अनुराधा (अमलापुरम): सर, आंध्र प्रदेश विधान सभा ने ए.पी. दिशा विधेयक, 2019 को पारित किया है। यह विधेयक एक ऐतिहासिक कानून है, जिसका उद्देश्य सात दिनों के भीतर जांच पूरी करना और महिलाओं और बच्चों के खिलाफ यौन अपराधों का 14 दिनों के भीतर परीक्षण करना है। ऐसे मामलों में विधेयक त्वरित न्याय और कड़ी सजा के लिए विशेष अदालतों की स्थापना का भी प्रावधान करता है।

आंध्र प्रदेश राज्य ने 18 आईएसओ प्रमाणित दिशा महिला पुलिस स्टेशनों के संदर्भ में एक सक्षम ढांचे की स्थापना के लिए सक्रिय कार्रवाई की है। पीड़ितों के मनो-सामाजिक कल्याण पर ध्यान केंद्रित करने के लिए 700 पुलिस स्टेशनों में महिला हेल्प डेस्क की स्थापना, 13 वन स्टॉप सेंटर, 12 नामित महिला अदालतों और 9 विशेष पॉक्सो अदालतों की स्थापना की गई है। कार्यान्वयन की निगरानी के लिए दो-दो आईएएस और आईपीएस अधिकारी विशेष रूप से तैनात हैं। दिशा ऐप संकट में महिलाओं के लिए आपातकालीन प्रतिक्रिया प्रणाली का व्यापक रूप से 19.83 लाख डाउनलोड के साथ उपयोग किया गया है। चूंकि आपराधिक कानून, आपराधिक प्रक्रिया और प्रशासन समवर्ती सूची का विषय है, इसलिए राज्य सरकार द्वारा इस तरह के महत्वपूर्ण हस्तक्षेप राष्ट्रपति के विचार और सहमति के अधीन हैं। मामला गृह मंत्रालय को भेजा गया है, जिसने इसे आगे परामर्श के लिए महिला एवं बाल विकास मंत्रालय को भेज दिया है। चूंकि यह महिला एवं बाल विकास मंत्रालय की अपनी सिफारिशों के साथ वापस आ गया है। इसलिए, मैं गृह मंत्री से आंध्र प्रदेश में एक मजबूत और प्रभावी न्याय वितरण प्रणाली के निर्माण के लिए मामले में तेजी लाने का आग्रह करती हूँ।

[*]**SHRI VE. VAITHILINGAM (PUDUCHERRY):** Hon Chairman Sir, Vanakkam. Fishermen villages in the coastal areas of Puducherry are affected very much due to sea erosion. This sea erosion has caused damage to the urban and rural areas. Even the villages in the Karaikkal area are also affected. Particularly the villages in the northern part of Puducherry are affected due to Mandous cyclone which hit a week ago. Pillaichavady, Chinna Kalapet, Periya Kalapet, and Ganapathi Chettikulam are the areas which are severely affected. The livelihood of most of the fishermen has been taken away due to sea erosion. Fishing boats and houses of fishermen were severely damaged. We should protect the lives of our fishermen living in the coastal areas. This protection should be a permanent and long-lasting one. I urge upon the Union Government to take necessary steps and proactive measures to stop sea erosion and protect the lives and property of fishermen living in the coastal areas of Puducherry. Thank you.

SHRI THOMAS CHAZHIKADAN (KOTTAYAM): Sir, through this submission, I wish to bring to the notice of the hon. Minister of Civil Aviation the plight of the domestic air passengers at various airports in Kerala. The air tickets of the domestic flights have become very costly in various cities of Kerala, and also in Delhi. The airline companies are exploiting the situation. The domestic air tickets have become a costly affair and the fare has gone up to Rs. 25,000 now. Also, tickets are not available for various routes. Due to special

[*] English translation of the speech originally delivered in Tamil.

circumstances, even if we book the air tickets months before, the fare is three to four times the normal fare. Full fare is being charges on the children as well. The airports are jampacked with passengers.

Train tickets are also not available. Hence, a lot of people including students are preferring to travel by air. The *Malayala Manorama*, the most circulated Malayalam newspaper, has been writing about the plight of the passengers for the last three days. I would request the hon. Minister to intervene in this matter and give directions to the airline companies not to exploit the passengers like this. It is the festive season. People from all over India are coming to Kerala for celebrating Christmas.

So, something has to be done. I heard that day before yesterday the hon. Minister of Civil Aviation himself went to Delhi airport to see the situation personally. Sir, this is a very difficult situation. I would request the hon. Minister to intervene in this matter and give directions to the airline companies to start more services and to reduce fares to a reasonable level. Thank you.

डॉ. ढालसिंह बिसेन (बालाघाट): सभापति महोदय, आपने मुझे अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। जैसा कि आपको ज्ञात है कि इस समय पूरे देश में धान की फसल के बाद धान की कटाई में मजदूरों की बहुत दिक्कत आ रही है। मजदूर नहीं मिलने से किसानों को हार्वेस्टिंग कराना पड़ता है। हार्वेस्टर की कटाई होने से हमारा बहुत सारा धान का मैटेरियल रह जाता है, जिसको हम पराली कहते हैं। इसके कारण किसान को उसकी फसल की अगली तैयारी करने के लिए उसे जलाना बड़ा सरल साधन लगता है। इस कारण से वह पूरी पराली को जलाता है। इससे हमारी मृदा खराब होती है और पर्यावरण भी खराब होता है। आप देख भी रहे हैं कि दिल्ली के आसपास घना कोहरा जैसा वातावरण बनता है।

सभापति महोदय, मैं आपके माध्यम से यह कहना चाहता हूं कि जो हमारे हार्वेस्टिंग करने वाले किसान हैं और जो हार्वेस्टर मशीन के ऑनर हैं, वे हार्वेस्टिंग के समय पर बंडलिंग और भूसा बनाने का काम करें, चाहे गेहूं का हो या धान का हो। इससे जो अवशेष जलाने का काम होता है, वह बंद हो जाएगा। हमें इससे जैविक खाद बनाने के लिए भूसा मिलेगा, पशुओं के लिए भूसे की उपलब्धता होगी। इसका तीसरा लाभ यह होगा कि यदि किसान या हार्वेस्टर करने वाले हार्वेस्टिंग मशीन के मालिक को उसका विक्रय करना होगा तो वह उसे इथेनॉल वगैरह बनाकर, बेचकर राशि अर्जित कर सकता है।

महोदय, हार्वेस्टर की मात्रा इस समय बहुत बढ़ रही है। किसान बहुत ज्यादा हार्वेस्टर लेना चाहते हैं, पर उनको उतनी संख्या में सब्सिडी नहीं मिल रही है या सरकार उनको उतने प्रकरण बनाकर नहीं दे रही है। हर एक राज्यों में ज्यादा से ज्यादा हार्वेस्टर खरीदे जाने के लिए सब्सिडी मिले और ज्यादा से ज्यादा लोगों के प्रकरण बनें, ताकि भूसा जलाने और पराली जलाने का काम बंद हो सके, पर्यावरण की सुरक्षा हो सके और मृदा भी जैविक बन सके। इस ओर ध्यान आकर्षित करने के लिए मैंने इस विषय को रखा है।

श्री संजय सेठ (राँची): सभापति महोदय, झारखंड हमेशा गौ तस्करों के निशाने पर रहा है। इधर हाल के वर्षों में गौ तस्करों के हौसले परवान चढ़े हैं। इनके हौसले इस कदर बढ़ गए कि कुछ माह पूर्व एक महिला दरोगा संध्या टोप्पो की कुचलकर हत्या कर दी गई। गौ तस्कर एक बड़ा सिंडीकेट है। यह देश भर में ही काम नहीं कर रहा है, बल्कि अंतर्राष्ट्रीय स्तर पर एक अपराध बन चुका है। इसके तार अंतर्राष्ट्रीय स्तर पर जुड़े हैं।

अभी 5-6 दिन पहले झारखंड के मुख्य मंत्री ने एक आदेश दिया कि पशु तस्करों पर पुलिस अब कोई कार्रवाई नहीं करेगी। जो तस्कर जानवर ले जाते हैं, पुलिस उनको रोकेगी नहीं। यह आदेश गौ तस्करों का मनोबल और हौसला बढ़ाने वाला है। हम गाय को पूजते हैं। गाय हमारी मां है। यह धार्मिक आधार तो है ही, बल्कि वैज्ञानिक आधार भी है। हमारी हर धार्मिक मान्यताओं के पीछे वैज्ञानिक आधार होता है। यही वजह है कि हम गाय को मां पुकारते हैं।

यह दुर्भाग्य है कि तुष्टिकरण में आकंठ डूबी झारखंड की यूपीए सरकार गाय की तस्करी करने वालों के हौसले बढ़ाने का काम कर रही है। अब झारखंड के गौ तस्कर गायों को पश्चिम बंगाल और संथाल के रास्ते बांग्लादेश भेज रहे हैं। हाल ही में प्रतिबंधित पीएफआई का समर्थन भी गौ तस्करों को रहा है।

महोदय, मेरा सरकार से आग्रह है कि गौ तस्करी को राष्ट्रीय अपराध घोषित किया जाए और इसके लिए कठोर कानून बनाये जायें। यदि हमने समय रहते कठोर कदम नहीं उठाये, तो हम भगवान कृष्ण के देश में गौ संकट में होंगे और हमारी पीढ़ियां हमें माफ नहीं करेंगी। मैं सदन से आग्रह करना चाहता हूं कि मुख्य मंत्री का जो आदेश है कि अब पुलिस कार्रवाई नहीं करेगी, सदन उसकी भर्त्सना करे।

श्री कनकमल कटारा (बांसवाड़ा): सभापति जी, मैं आपका आभारी हूं कि आपने मुझे शून्य काल में अपनी बात रखने का मौका दिया। मेरा संसदीय निर्वाचन क्षेत्र बांसवाड़ा डूंगरपुर आदिवासी बाहुल्य क्षेत्र है। यहां पर लाखों की आबादी निवास करती है।

उनमें से अधिकतर परिवारों के पास खुद का अपना घर नहीं है और वे कच्चे या टूटू-फूटे घर में ही अपना गुजर बसर करने के लिए मजबूर हैं। ऐसे परिवारों को पक्का आवास उपलब्ध कराने के लिए केन्द्र सरकार की ओर से प्रधानमंत्री आवास योजना संचालित है।

मैं माननीय प्रधानमंत्री जी का बहुत-बहुत आभारी हूं कि उन्होंने मेरे जनजातीय बाहुल्य क्षेत्र का ध्यान रखा और गरीब आदिवासियों को प्रधानमंत्री आवास योजना के अंतर्गत आवास उपलब्ध कराया है। किन्तु राजस्थान सरकार की लापरवाही व ऑनलाइन पोर्टल बंद होने के कारण प्रधानमंत्री आवास योजना के लिए पात्रता रखने वाले बहुत सारे परिवार अभी भी आवेदन नहीं कर पा रहे हैं और योजना से वंचित हैं।

इस बीच राज्य सरकार द्वारा दो बार ऑफ लाइन आवेदन किए गए थे, लेकिन उसका सत्यापन अभी तक नहीं हो पाया है। अगर इसी तरह धीमी गति से यह कार्य चलता रहा तो वर्ष 2024 तक भारत सरकार द्वारा रखे गए लक्ष्य हासिल नहीं हो पाएंगे।

मैं सदन के माध्यम से माननीय ग्रामीण विकास मंत्री जी से अनुरोध करता हूं कि उपरोक्त विषय पर राजस्थान सरकार को प्रधानमंत्री आवास योजना के कार्य में तेजी लाने व पोर्टल को दोबारा शुरू करने का निर्देश दिया जाए ताकि पात्रता रखने वाले गरीब परिवारों को जल्द से जल्द आवास उपलब्ध हो सके। बहुत-बहुत धन्यवाद।

कुंवर दानिश अली (अमरोहा): सभापति महोदय, आपने मुझे एक बहुत ही महत्वपूर्ण मुद्दा उठाने का मौका दिया, इसके लिए आपका धन्यवाद। देश की जानकारी में है कि किस तरीके से देश में लगातार रेप की घटनाएं बढ़ रही हैं। यह किसी भी राज्य का मामला हो, चाहे उत्तर प्रदेश में उन्नाव रहा हो, हाथरस हो या उत्तराखंड में रिजॉर्ट के अंदर की घटना सभी के सामने है, कठुआ का मामला हो या गुजरात में बिलकिस बानो की बच्ची के साथ रेप का मामला हो।

ऐसे अपराध करने वाले लोगों के हौसले लगातार बढ़ते जा रहे हैं। उसकी वजह है, क्योंकि उनको सही सजा नहीं होती। अगर किसी केस में सजा हो भी जाती है तो स्टेट गवर्नमेंट रेमिशन पॉलिसी के तहत जो लाइफ इम्प्रिजनमेंट होता है, उसमें उसको छोड़ देती है। पिछले दिनों गुजरात के अंदर का यह मामला आया, जो केस पूरी दुनिया में हाई लाइटेड था, बिलकिस बानो की बच्ची का रेप के साथ मर्डर हुआ, लेकिन उन अपराधियों को यह कहकर छोड़ दिया गया कि इनका आचरण बहुत अच्छा था। जब वे जेल से बाहर निकले तो उनका स्वागत किया गया। … (व्यवधान)

मेरी केन्द्र सरकार से मांग है कि रेमिशन के प्रावधान को केन्द्र सरकार विड्रा करे और ऐसे लोगों को लाइफ इम्प्रिजनमेंट होना चाहिए।

کنور دانش علی (امروہہ): محترم چیرمین صاحب، آپ نے مجھے ایک بہت اہم مُدعہ اُٹھانے کا موقع دیا اس کے لئے آپ کا بہت شکریہ۔ ملک کی جانکاری میں ہے کہ کس طرح سے ملک میں ریپ کے واقعات بڑھتے جا رہے ہیں۔ یہ کسی بھی ریاست کا معاملہ ہو، چاہے اُتر پردیش میں اُنّاوُ کا معاملہ ہو، ہاتھرس ہو یا اتراکھنڈ میں ریزورٹ کے اندر کی گھٹنا سب کے سامنے ہے،

کٹھوا کا معاملہ ہو یا گجرات میں بلقیس بانوں کی بچی کے ساتھ ریپ کا معاملہ ہو۔

ایسے جرائم کرنے والے لوگوں کے حوصلے لگاتار بڑھتے جا رہے ہیں۔ اس کی وجہ ہے کیونکہ ان کو سہی سزا نہیں ہوتی ہے۔ اگر کسی کیس میں سزا ہو بھی جاتی ہے تو اسٹیٹ گورنمنٹ ریمیشن پالیسی کے تحت جو عمر قید ہوتی ہے، اس میں اس کو چھوڑ دیتی ہے۔ پچھلے دنوں گجرات کے اندر یہ معاملہ آیا، جو کیس پوری دنیا میں ہائلائٹڈ تھا۔ بلقیس بانوں کی بچّی کا ریپ کے ساتھ مرڈر ہوا، لیکن ان اپرادھیوں کو یہ کہہ کر چھوڑ دیا گیا کہ ان کا آچرن بہت اچھا تھا۔ جب وہ جیل سے باہر نکلے تو انکا سواگت کیا گیا (مداخلت)

میری مرکزی سرکار سے مانگ ہے کہ ریمیشن کے پراوُدھان کو مرکزی سرکار وِدڑا کرے اور ایسے لوگوں کوعمر قید ہونی چاہئیے۔ شکریہ..

HON. CHAIRPERSON : Hon. Members, please confine your matter to one minute.

… (*Interruptions*)

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Thank you, Sir. Yesterday night around 7 p.m., the Telangana Police entered into the Telangana Congress war room in Hyderabad. … (*Interruptions*) In this office, around 300 volunteers and professionals work to promote liberal ideas and work for all in Telangana. Under the direct instruction from the Telangana's IT Minister, who is acting as the Chief Minister also, the police entered into the Congress office and misbehaved with the women volunteers and broke the gates and smashed the televisions sets and cameras. Around 250 policemen took 50 computers, broke the server room and took the hard disk which had

valuable data. They took five of our IIM and IIT passed out professionals, late night. Hearing the news, Congress senior leaders Mohammed Ali Shabbir, Mallu Ravi and Eravathri Anil came. They were also arrested and manhandled. There is no notice; there is no search warrant. Under Section 41A of CrPC, it is a complete violation of the Supreme Court Judgement in D.K. Basu case. … (*Interruptions*) We are hearing that it is for one Facebook post.

Through you, Sir, I would like to request the hon. Home Minister to ask for a report from the hon. Governor… (*Interruptions*)

डॉ. शफीकुर्रहमान बर्क (सम्भल): सभापति जी, मुझे अफसोस है कि सैंट्रल गवर्नमेंट ने तय किया है कि मौलाना आजाद नेशनल फैलोशिप आइंदा अकलियती तबके को न दी जाए। इससे मुस्लिम तबके के तलबा को बहुत बड़ा नुकसान होगा, वे आला तालीम में बहुत पीछे रह जाएंगे। चूंकि देश में मुस्लिम गरीब और बेरोजगार ज्यादा हैं, वे कैसे इस कमी को पूरा करेंगे, जबकि मौलाना आजाद नेशनल फैलोशिप यूपीए सरकार ने सच्चर कमेटी के फैसले के मुताबिक लागू की थी ताकि अकलियती तबके के तलबा आला तालीम हासिल कर सकें और तालीम के मैदान में आगे बढ़ सकें।

आज पूरे देश में अकलियती तबके के तलबा हंगामा कर रहे हैं कि सैंट्रल गवर्नमेंट इसे फौरन वापस ले वरना हम अपने हक वापस लेने के लिए हर कुर्बानी देंगे। मेरी सैंट्रल गवर्नमेंट से पुरजोर यही गुजारिश है।

ڈاکٹر شفیق الرحمٰن برق (سنبھل) : محترم چیرمین صاحب، مجھے افسوس ہے کہ مرکزی سرکار نے طے کیا ہے کہ مولانا آزاد نیشنل فیلوشِپ آئندہ اقلیتی طبقے کو نہیں دی جائے۔ اس سے مسلم اقلیتی طبقے کے طلباء کو بہت نقصان ہوگا، وہ اعلیٰ تعلیم میں بہت پیچھے رہ جائیں گے۔ چونکہ ملک میں مسلم غریب اور بے روزگار زیادہ ہیں، وہ کیسے اس کمی کو پورا کریں گے۔ جبکہ

مولانا آزاد نیشنل فیلوشِپ یو۔پی۔اے۔ سرکار نے سچّر کمیٹی کے فیصلے کے مطابق لاگو کی تھی تاکہ اقلیتی طبقہ کے طلباء اعلیٰ تعلیم حاصل کر سکیں اور تعلیم کے میدان میں آگے بڑھ سکیں۔

آج پورے ملک میں اقلیتی طبقہ کے طلباء ہنگامہ کر رہے ہیں کہ مرکزی سرکار اسے فوراً واپس لے ورنہ ہم اپنے حق واپس لینے کے لئے ہر قربانی دیں گے۔ میری مرکزی سرکار سے پرزور یہی گُزارش ہے۔

(شکریہ)

श्रीमती अपराजिता सारंगी (भुवनेश्वर): माननीय सभापति जी, आज मैं ओडिशा राज्य के मिनरल माइनिंग सैक्टर में खनिज खनन क्षेत्र में हो रही व्यापक अनियमितता की तरफ आपका ध्यान आकर्षित करना चाहती हूं।

ओडिशा राज्य में आर्थिक वर्ष 2020-21 में बहुत सारे आयरन ओर्स माइन्स नीलाम की गईं। यह बहुत आश्चर्य की बात है कि तुरंत ही आर्थिक वर्ष 2020-21 से नए नीलामधारियों ने खनन किए गए आयरन ओर में लो ग्रेड आयरन ओर का बहुत ज्यादा उत्पादन दिखाना शुरू कर दिया। मैं एक उदाहरण देना चाहूंगी, हम जानते हैं कि 55 प्रतिशत फेरस कंटेंट वाले आयरन ओर से कम वाले आयरन ओर का लो ग्रेड आयरन ओर बोलते हैं। आर्थिक वर्ष 2019-20 में माइन नीलाम होने से पहले लो ग्रेड आयरन ओर का प्रतिशत सिर्फ 0.9 परसेंट था।

HON. CHAIRPERSON: Please confine yourself to the demand.

… (*Interruptions*)

श्रीमती अपराजिता सारंगी : आश्चर्य की बात है कि नीलामी के बाद आर्थिक वर्ष 2020-21 में यह बढ़कर 27.3 परसेंट हो गया।

HON. CHAIRPERSON: What is your demand?

… (*Interruptions*)

श्रीमती अपराजिता सारंगी : अप्रैल, मई 2022 में यह प्रतिशत 42.3 प्रतिशत और 58.9 प्रतिशत हो गया। जो माइन्स 30-40 वर्षों से हाई ग्रेड आयरन ओर देती थीं, अचानक नीलामी के बाद लो ग्रेड कैसे हो गईं? … (व्यवधान)

SHRI MADDILA GURUMOORTHY (TIRUPATI): Sir, Dugarajapatnam, Raviguntapalem, Nidigurthi, Pudirayadoruvy, and Mulapadava are panchayats of Vakadu Mandal, and Buradagali Kothapalem, Yellore and Kummaripalem are panchayats of Chittamur Mandal. They all come under the eco-sensitive zone. Villagers in these areas face several challenges for their existence, majorly due to poor road connectivity, which distance them from developed areas.

I would request, through you, Sir, the hon. Minister of Environment, Forests and Climate Change to initiate necessary action to permit laying of a permanent road which would provide connectivity to the villages of these areas.

श्री तीरथ सिंह रावत (गढ़वाल): माननीय सभापति, मैं आपका धन्यवाद करना चाहता हूं कि आपने मुझे विशेष महत्व के विषय पर बोलने का अवसर दिया।

मैं आपके माध्यम से उत्तराखंड प्रदेश की लोक भाषाएं जैसे गढ़वाली, कुमाउंनी एवं जोनसारी को संवैधानिक दर्जा देने के संबंध में सदन एवं सरकार का ध्यान दिलाना चाहता हूं। उत्तराखंड प्रदेश देवों की भूमि है। यहां लोग सरल एवं आस्थावादी हैं। यहां की रमणीकता एवं सौंदर्यता किसी से छिपी नहीं है। यहां पर तीर्थ स्थलों के साथ पर्यटन स्थल भी हैं। प्रदेश की सौंदर्यता जिस प्रकार है, उसी प्रकार यहां की लोक भाषाएं सुंदर एवं लोकप्रिय हैं। जिस प्रकार अन्य प्रदेशों की प्रचलित लोक भाषाओं, जैसे पंजाबी, गुजराती, बंगाली, कन्नड़, तेलुगू, मराठी, मलयालम आदि को संविधान की आठवीं अनुसूची में सम्मिलित किया गया है, उसी प्रकार

उत्तराखंड प्रदेश की गढ़वाली, कुमाउंनी एवं जोनसारी तीनों लोक भाषाओं को संवैधानिक दर्जा दिया जाए।

श्री मनीष तिवारी (आनंदपुर साहिब): सभापति महोदय, आपका बहुत-बहुत धन्यवाद। वर्ष 1950 से लेकर वर्ष 1967 तक जब-जब चीन के साथ तनाव बढ़ा इस सदन में भारत-चीन रिश्तों को लेकर हर बार बहुत व्यापक बहस हुई।

वर्ष 1962 में जब चीन का युद्ध चल रहा था तो इसी सदन में 8 नवम्बर, 1962 से 15 नवम्बर, 1962 तक बहुत व्यापक बहस हुई थी। 165 सदस्यों ने उस बहस में भाग लिया था।

सभापति महोदय, यह दुर्भाग्यपूर्ण बात है कि सितम्बर, 2020 से लेकर आज तक यह संसद का छठा सत्र है और एक बार भी चीन के ऊपर और भारत-चीन रिश्तों के ऊपर तथा हमारे सरहद पर जो परिस्थिति है, उसके ऊपर एक बार भी चर्चा नहीं हुई। कोई सरकार के ऊपर दोषारोपण नहीं करना चाहता है। परिस्थितियां संवेदनशील है। … (व्यवधान)

*[*] **SHRIMATI SATABDI ROY (BANERJEE) (BIRBHUM):** Thank you respected Chairman Sir for allowing me to speak in Bengali today in Zero Hour. I wish to place some demands before the Railway Minister for my Birbhum Lok Sabha constituency. I have raised these issues earlier also. One demand is for the rail overbridge at Sainthia junction. The work of Siuri overbridge has started in the year 2019 but still the work is being stalled time and again, the reason of which I want to know. I want that the work be resumed again. Some trains had stopped plying during the Covid times- I demand that those trains should be started once again; like Siuri-Howrah Express, Bardhaman – Malda Town Passenger, Howrah – Rajgir Fast Passenger, Sealdah- Varanasi Express.

---

[*] English translation of the speech originally delivered in Bengali.

Doubling of line and electrification have been done, so if in the Asansol division one Bardhaman - Andal Memo train can be introduced for Sainthia, it would be great.

*__DR. AMAR SINGH (FATEHGARH SAHIB):__ Thank you, Hon. Chairman Sir. Today, I want to raise the issue of RoBs and railway underpasses needed in my constituency Fatehgarh Sahib. Doraha is between Ropar and Ludhiana highway. Bassi Banhana town is divided at four places. And Tandhari Kalan or Tandari Khurd is another place which is being divided.

The Hon. Minister Sir is here. Let me request that Punjab Government has no money.

HON. CHAIRPERSON: Hon. Member, what is your demand? Please put forth your demand.

DR. AMAR SINGH: Dr. Amar Singh(Fatehgarh Sahib): Sir, it is my request that the Central Government or the Railway Ministry should get the RoBs and under bridges constructed at these places as this is the need of the hour. State Government should not be asked to get these constructed.

HON. CHAIRPERSON: Shri Rajiv Pratap Rudy *Ji*.

Hon. Members, please confine to your demands.

---

* English translation of the speech originally delivered in Punjabi.

श्री राजीव प्रताप रूडी (सारण): धन्यवाद सभापति महोदय। हम लोगों ने भारत और दुनिया में पर्यटन देखा है, लेकिन मौत का पर्यटन नहीं देखा है, जो हमारे क्षेत्र में कल से शुरू हुआ है। मैं बिहार में छपरा से हूं। बिहार में शराबबंदी है। शराबबंदी से मुझे काई आपत्ति नहीं है। लेकिन, शराबबंदी के कारण अगर मौत होती है और अवैध व्यापार होता है तो यह हमारे लिए चिंता का विषय है। नीतिगत सरकारें निर्णय लेती हैं। आजकल लोग शाम में वर्ल्ड कप का स्कोर देखते हैं, लेकिन मैं कल शाम से अपनी कांस्टिट्यूएंसी का स्कोर देख रहा हूं कि कितने लोग मरे हैं। तीन, चार, पांच, छः, आठ, दस, बारह और अभी सैंकड़ों लोग मौत से जुझ रहे हैं। उनकी आँखों की रोशनी जा रही है। आखिर यह कहां का न्याय है? मरने वाले सभी बिहार में छपरा के गरीब लोग हैं। यहां हमारे मित्र सीग्रीवाल साहब बैठे हुए हैं। हम दोनों का क्षेत्र एक है। … (व्यवधान)

HON. CHAIRPERSON: What is your demand, Rudy *Ji* ?

श्री राजीव प्रताप रूडी: सभापति महोदय, मेरी मांग क्या होगी? अभी पूरे बिहार में मौत का माहौल है। मांग क्या करनी है? आज गुजरात में शराबबंदी है, लेकिन वहां एक भी मौत नहीं होती है, क्योंकि वहां सरकार की नीति ठीक है। हमारे यहां मौत होती है। … (व्यवधान)

<u>13.00hrs</u>

SHRI C.N. ANNADURAI (TIRUVANNAMALAI): I would like to draw the attention of hon. Minister of Health and Family Welfare to the increasing incidences of cancer cases. Approximately 35 lakh cases are there in the country. In addition to this, 13.5 lakh new cases are found each year and seven lakh patients die due to cancer each year. The Government should ensure effective implementation of National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke under the hub and spoke model. The Government must make efforts for accessible and affordable cancer treatment. The Government must allocate adequate fund to

the Cancer Institute, Adyar to transform the institute with world class infrastructure.

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, the Central Government dues to the State Government till 31st July, 2022 are Rs. 1,00,968.44 crore.

Sir, on the ground of MNREGA, it is Rs. 6561 crore and there are various things such as PMAY(G), PMGSY, Samagra Shiksha Mission, Mid-day meal, Swach Bharat Mission, Exchange of enclaves, BRGF, food subsidy, Ghatal Master Plan for drainage and flood management, funds for Bulbul cyclone damage, SDRF dues for Amphan super cyclone, and SDRF dues for Yass cyclone. Our hon. Chief Chief Minister has written to the hon. Prime Minister.

Sir, through you, I would request the hon. Prime Minister to look into the matter and deal with the matter which was raised by the hon. Chief Minister of our State and release the due funds of Rs. 1,00,968.44 crore immediately.

SHRI P. RAVINDHRANATH (THENI): Sir, Jallikattu is an ancient bull taming sport in Tamil Nadu, the most prominent event of which is conducted in Alaganallur, Avaniyapuram, Palamedu, Ayyampatti and Pallavarayanpatti in my Theni Parliamentary Constituency.

The ancient Jallikattu festival was banned due to the reason/actions taken by the last UPA Government. Huge protests have also happened in Chennai. Jallikattu can happen only with the support of our hon. Prime Minister Shri Narendra Modi Ji with the steps taken by the former Chief Minister of Tamil Nadu Thiru O. Panneerselvam.

Sir, the promotion of Jallikattu will simultaneously open up avenues for supplementary income for the local villagers who breed the bulls. Sir, I hence wish to request the Government to allocate special funds through the Ministry of Tourism and Culture to promote our nation's ancient cultural heritage of Jallikattu and declare Jallikattu as a national festival under the culture category.

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदय, मैं पूरे देश और इस सदन का ध्यान एक विषय की ओर आकर्षित करना चाहूंगा। छः दिन पहले जोधपुर जिले के शेरगढ़ क्षेत्र के भुंगरा गांव में राजपूत समाज के एक परिवार के शादी समारोह के दौरान सिलेंडर ब्लास्ट होने की वजह से वहां करीब 24 मौतें हो गई । 29 लोग अस्पताल में भर्ती हैं, जिनमें से 18 लोग आईसीयू में हैं। वहां प्रदेश के मुख्यमंत्री जाते हैं और 2-2 लाख रुपये की घोषणा करते हैं।...(व्यवधान)

माननीय सभापति : आप सिर्फ अपनी डिमांड रखिए।

श्री हनुमान बेनीवाल : महोदय, वहां दिल्ली से जो मंत्री जाते हैं...(व्यवधान) मेरा निवेदन है कि उन परिवारों को आर्थिक पैकेज दिया जाए। जो कैबिनेट मंत्री हैं, वे वहां घोषणा करके आए थे कि हम आपको आर्थिक पैकेज दिलाएंगे। पूरा देश उस परिवार के साथ खड़ा है। यह हृदय विदारक घटना है। आर्थिक पैकेज की घोषणा...(व्यवधान)

*__SHRI SANTOKH SINGH CHAUDHARY (JALANDHAR):__ Thank you, Hon. Chairman Sir.

Farmers are the providers of foodgrains of our country. Farmers held a long protest a few years ago at the Delhi border. Sanyukt Kisan Morcha was the organization spearheading the movement.

---

* English translation of the speech originally delivered in Punjabi.

Hon. Chairman: What is your demand?

***SHRI SANTOKH SINGH CHAUDHARY:** On 11th December, 2021, the farmers withdrew their agitation at the assurance of Central Government. But, Sir, their major demands like MSP as per Swaminathan Commission are yet to be granted to farmers. Even their loans were not waived off.

SHRI BALUBHAU *ALIAS* SURESH NARAYAN DHANORKAR (CHANDRAPUR): Respected Sir, in the second week of October, 2022, in the visit of three days to Chandrapur tour hon. Petroleum Minister Shri Hardeep Singh Puri Ji announced a refinery for Chandrapur. This is a welcome step and this also gives opportunities for at least 30000 jobs and opportunities for at least establishment of 2000 MSME industries in my constituency.

श्रीमती नवनित रवि राणा (अमरावती): सभापति महोदय, बहुत-बहुत धन्यवाद । महाराष्ट्र के सोलापुर जिले में एक ऐसी घटना हुई है, जो हिन्दु संस्कृति पर दाग लगाने जैसी है । एक व्यक्ति ने दो महिलाओं के साथ एक ही मंडप में शादी की है । आईपीसी की धारा 494 है, धारा 495 है, लेकिन ऐसा कोई नियम-कायदा नहीं बना है कि एक ही मंडप में एक ही व्यक्ति दो महिलाओं के साथ शादी कर ले । इसके लिए कोई न कोई नियम-कायदा बनाना चाहिए और जिन्होंने ऐसा किया है, उन्हें दंडित करना चाहिए । इसके माध्यम से हमारी संस्कृति को और हमारे युवाओं को बहुत बड़ा धक्का लग रहा है । यह मामला सोशल मीडिया जैसे फेसबुक, इंस्टाग्राम आदि पर वायरल हुआ है । मुझे लगता है कि हमारी संस्कृति को ऐसा धक्का नहीं लगना चाहिए ।

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज): सभापति जी, बिहार में शराब की वजह से सैकड़ों लोग प्रतिदिन मर रहे हैं । आज का यह दुखद समाचार मैं आपके माध्यम से पूरे देश और सदन को बताना चाहता हूँ कि आज सारण जिले में और मेरे लोक सभा क्षेत्र के मशरक प्रखंड में दर्जनों लोग, चूँकि अभी 35 लोगों की गिनती वहां पर हुई है । मैंने वहां का पूरा अपडेट लिया है । वहां पर 35

लोग मर चुके हैं और दर्जनों लोग अस्पताल में हैं । मेरी डिमांड है कि वहां के एसपी को तुरंत बर्खास्त किया जाए ।... (व्यवधान) इस घटना का आरोप मुख्य मंत्री पर जाता है ।... (व्यवधान) उन्होंने शराबबंदी भी की है, लेकिन वहां पर शराब खुलेआम मिल रही है ।... (व्यवधान) वहां के एसपी को तुरंत गिरफ्तार किया जाना चाहिए ।... (व्यवधान)

श्री रवि किशन (गोरखपुर): सभापति महोदय, आपने मुझे शून्य काल में बोलने के लिए मौका दिया, उसके लिए मैं आपका आभार व्यक्त करता हूँ। आज पूरे भारत में एक सबसे बड़ी चिंता है और वह यह है कि मेरे कई मित्रों की जिम में वर्कआउट करते हुए अचानक मौत हो गई । मेरे कलाकार दोस्त भी थे, जो कि यंग एज अंडर 30 में थे ।

सभापति महोदय, मैं आपके माध्यम से यह कहना चाहता हूँ कि स्वास्थ्य मंत्रालय के द्वारा एक ऐसा जांच दल गठित हो, जो जांच करे कि यंग एज में ऐसा क्यों हो रहा है? इसके अलावा जिम ट्रेनर किस प्रकार का प्रोटीन रिकमेंड कर रहे हैं? क्या वे इललीगल प्रोटीन्स हैं? यह बहुत महत्वपूर्ण विषय है ।

डॉ. निशिकांत दुबे (गोड्डा): सभापति महोदय, धन्यवाद । संविधान में दो आर्टिकल्स हैं – 341 और 342. अभी सुप्रीम कोर्ट में इस पर बहुत चर्चा चल रही है । केन्द्र सरकार ने यह कहा है कि शेड्यूल कास्ट के जो लोग धर्मांतरित हो जाते हैं, खासकर मुसलमान और क्रिश्चियन धर्म में, उनको रिजर्वेशन नहीं दिया जाएगा । केवल जैन, सिख और बौद्ध धर्म को छोड़कर उनको रिजर्वेशन नहीं दिया जाएगा । आर्टिकल 342 भी वही है और उसी के आधार पर हम शेड्यूल ट्राइब के लोगों को रिजर्वेशन देते हैं या सुविधा देते हैं, लेकिन वे लोग पढ़ाई के नाम पर, शिक्षा के नाम पर या स्वास्थ्य के नाम पर उनको बरगलाकर धर्मांतरित कर रहे हैं । यह झारखण्ड, ओडिशा, छत्तीसगढ़ और नॉर्थ ईस्ट में बड़े पैमाने पर हो रहा है । मेरा आपसे आग्रह है कि आर्टिकल 341 और 342 एक ही है । सुप्रीम कोर्ट में केन्द्र सरकार ने कहा है कि हम किसी भी कीमत पर धर्मांतरित होने वाले शेड्यूल कास्ट को रिजर्वेशन नहीं देंगे, उसी तरह से यह शेड्यूल ट्राइब में भी लागू होना चाहिए कि जो धर्मांतरित होते हैं, उनको रिजर्वेशन नहीं मिलना चाहिए ।

KUMARI RAMYA HARIDAS (ALATHUR): Sir, I would like to raise an important matter here. Compensation for the victims of atrocities against SCs and STs of Kerala is pending. Several victims are facing different types of problems and challenges. They are waiting for this compensation to survive but the delay in sanction is leading them to stress and hopelessness in future.

The State Government has not disbursed compensation to the victims of atrocities against SCs since 2021. Even in Palakkad district, Rs. 50 lakh are pending to be distributed. Different projects and programmes to assist SCs and ST communities are pending, including Vatsalyanidhi which is a project for girls belonging to SCs, due to lack of assistance from the Central Government.

So, I humbly request the Government to dispense adequate amount and share of the Central Government to the SC Department of Kerala for timely disbursement and implementation of projects.

SHRI FRANCISCO SARDINHA (SOUTH GOA): Sir, in my constituency, one road is being built in NH-7. It is just by the side of the commercial capital of Goa. It is going from Colva to Sernabatim to Varca. '

Sir, Goa is a very heavy rainfall area. We get, on an average, 130 units of rain. We are trying to build it with big pipes. The request or the demand of the people is for stilts. So, I would like to convey it to the hon. Minister that it has to be on stilts. Otherwise, the crops there will get destroyed.

डॉ. अमोल रामसिंह कोल्हे (शिरूर): सभापति महोदय, एक बहुत ही अहम मुद्दा मेरे चुनाव क्षेत्र से संबंधित है, जो पुणे-नासिक सेमी हाई स्पीड रेलवे है। आज़ादी के बाद रोड नेटवर्क में 16 गुना

इज़ाफा हुआ है, लेकिन रेल नेटवर्क में दो गुना इज़ाफा भी नहीं हुआ है। माननीय रेल मंत्री जी का जो निरन्तर प्रयास है, उसके लिए मैं उनकी सराहना करता हूं।

सर, इस प्रोजेक्ट के बारे में रेल मंत्रालय से इन-प्रिंसिपल मंजूरी जून, 2020 में मिली थी और 28 अप्रैल को रेल मंत्रालय की तकनीकी मंजूरी, नीति आयोग और वित्त मंत्रालय से मंजूरी मिल गई है। इस परियोजना की पूरी तैयारी हो गई है। सिर्फ सीसीईए के सामने पिछले छ: महीने से इस प्रोजेक्ट का डीपीआर प्रजेंट होना बाकी है। मैं माननीय रेल मंत्री जी के ध्यान में यह बात लाना चाहता हूं कि ज़ोनल रेलवे का जो प्रोजेक्ट है, ज़ोनल रेलवे के तीन प्रोजेक्ट्स महाराष्ट्र में पिछले दस सालों से पेंडिंग हैं। इसलिए पुणे-नासिक सेमी हाई स्पीड रेलवे प्रोजेक्ट को जल्द से जल्द सीसीईए के सामने रखा जाए।

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।
Shri Som Parkash	Shri Malook Nagar Shri Girish Chandra
Shri Pratap Chandra Sarangi	Shri Malook Nagar Shri Girish Chandra Shri P. P. Chaudhary Kunwar Pushpendra Singh Chandel
Sushri Diya Kumari	Shri Malook Nagar Shri Girish Chandra

	Shri P. P. Chaudhary Kunwar Pushpendra Singh Chandel
Shri D.K. Suresh	Shri Malook Nagar Shri Girish Chandra Shri B. Manickam Tagore DR. DNV Senthilkumar S. Shri Dhanush M. Kumar
Shri K. Muraleedharan	Shri Malook Nagar Shri Girish Chandra Shri B. Manickam Tagore DR. DNV Senthilkumar S. Shri Dhanush M. Kumar Shri K. Navaskani
Shri Shyam Singh Yadav	Shri Malook Nagar Shri Girish Chandra
Shri Gajanan Kirtikar	Shri Malook Nagar Shri Girish Chandra
Shri C. N. Annadurai	DR. DNV Senthilkumar S. Shri G. Selvam Shri Dhanush M. Kumar
Dr Dhal Singh Bisen	Kunwar Pushpendra Singh Chandel

	Shri P. P. Chaudhary Shri Uday Pratap Singh Shri G. Selvam Shri Malook Nagar Shri Girish Chandra
Shri Sanjay Seth	Kunwar Pushpendra Singh Chandel Shri P. P. Chaudhary
Shri Kanakmal Katara	Kunwar Pushpendra Singh Chandel Shri P. P. Chaudhary Shri Dushyant Singh Shri Malook Nagar Shri Girish Chandra
Shrimati Aparajita Sarangi	Kunwar Pushpendra Singh Chandel
Shri Tirath Singh Rawat	Kunwar Pushpendra Singh Chandel Shri Malook Nagar
Shri Ve. Vaithilingam	DR. DNV Senthilkumar S. Shri Dhanush M. Kumar Shri G. Selvam

Kunwar Danish Ali	DR. DNV Senthilkumar S. Shri Malook Nagar Shri Girish Chandra
Shri Thomas Chazhikadan	DR. DNV Senthilkumar S.
Shri Satyadev Pachauri	Shri P. P. Chaudhary Kunwar Pushpendra Singh Chandel
Shri Pradeep Kumar Singh	Shri P. P. Chaudhary Shri Malook Nagar Kunwar Pushpendra Singh Chandel Shri Girish Chandra
Shri Ravindra Kushawaha	Shri P. P. Chaudhary Shri Parvesh Sahib Singh Verma Kunwar Pushpendra Singh Chandel
Shrimati Chinta Anuradha	Shri Malook Nagar Shri Girish Chandra
Dr. Shafiqur Rahman Barq	Shri Malook Nagar Shri Girish Chandra DR. DNV Senthilkumar S.

Shri Rajiv Pratap Rudy	Shri Malook Nagar Kunwar Pushpendra Singh Chandel Shri Girish Chandra
Shri Tirath Singh Rawat	Shri Malook Nagar Shri Girish Chandra
Shri Manish Tewari	Shri Malook Nagar Shri Girish Chandra Shri B. Manickam Tagore
Dr. Amar Singh	Shri Malook Nagar Shri Girish Chandra
Shri Malook Nagar	Shri Girish Chandra
Dr. Nishikant Dubey	Dr. Manoj Rajoria Shri Girish Chandra Kunwar Pushpendra Singh Chandel Shri Dushyant Singh Shri Malook Nagar
Shri Ravi Kishan	Dr. Manoj Rajoria Shri Girish Chandra Kunwar Pushpendra Singh Chandel Shri Malook Nagar

	Shrimati Navneet Ravi Rana Shri Kamlesh Paswan
Shrimati Navneet Ravi Rana	Shri Girish Chandra Kunwar Pushpendra Singh Chandel Shri Malook Nagar
Shri Janardan Singh Sigriwal	Kunwar Pushpendra Singh Chandel
Shri Hanuman Beniwal	Shri Girish Chandra Shri Malook Nagar
Shri Vivek Narayan Shejwalkar	Kunwar Pushpendra Singh Chandel

HON. CHAIRPERSON: The House stands adjourned to meet again at 2.10 p.m.

13.11 hrs

The Lok Sabha then adjourned till Ten Minutes past Fourteen of the Clock.

14.12 hrs

The Lok Sabha then reassembled at Twelve Minutes past Fourteen of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*.)

MATTERS UNDER RULE 377

माननीय सभापति : नियम-377 – श्री राजेश वर्मा जी ।

(i) Regarding utilisation of vacant defence land in Sitapur, Uttar Pradesh

श्री राजेश वर्मा (**सीतापुर**) : महोदय, मेरे संसदीय क्षेत्र सीतापुर (उत्तर प्रदेश) के जनपद सीतापुर में सेना की सैकड़ों एकड़ भूमि खाली है, जिसमें कुछ भूमि हमारे सीतापुर शहर के अन्दर भी आती है । पड़ी हुई खाली भूमि के उपयोग के लिये एवं शहर की सीमा के अन्दर खाली भूमि को बाजार भाव पर जनता को देने का पूर्व में अनुरोध किया गया था, जिस संबंध में रक्षा मंत्रालय के द्वारा लिखित रूप में यह जवाब दिया गया था कि जल्द ही इस खाली पड़ी हुई भूमि पर सेना की गतिविधि शुरू होगी, परन्तु आज तक इस संबंध मे रक्षा मंत्रालय के द्वारा किसी प्रकार की कोई भी गतिविधि नही हुई है । अतः मैं रक्षा मंत्री जी से माँग करता हूँ कि रक्षा मंत्रालय द्वारा किये गये निर्णय का अनुपालन कराने के निर्देश प्रदान करने का कष्ट करें ।

(ii) Need to sanction funds for new school building and other facilities necessary for Kendriya Vidyalaya Bandarsindri, Kisangarh, Ajmer, Rajasthan

श्री भागीरथ चौधरी (**अजमेर**) : महोदय, राजस्थान केन्द्रीय विश्वविद्यालय के अन्तर्गत केन्द्रीय विद्यालय बान्दरसिन्दरी, अजमेर को वर्ष 2017-18 में उच्चतर अधिगम संस्थान (HLI) प्रोजेक्ट सेक्टर के तहत कक्षा 8 तक खोला गया था । जहाँ वर्तमान में नामांकित विद्यार्थियों की संख्या 420 है । उक्त विद्यालय वर्तमान में विश्वविद्यालय परिसर में स्थित CPWD के भवन में अस्थायी रूप से संचालित है । इस अस्थायी विद्यालय भवन के वर्तमान कक्षा-कक्ष 25-30 विद्यार्थियों की क्षमता वाले हैं, जबकि प्रत्येक कक्षा में 44 से ऊपर विद्यार्थी अध्ययनरत हैं । उक्त विद्यालय में लगभग 21 कर्मचारी कार्यरत हैं, जिनके आवास की भी कोई व्यवस्था नहीं है, जिसके कारण समस्त कार्मिक जयपुर अथवा किशनगढ़ से प्रतिदिन अनेक समस्याओं के साथ आवागमन करते हैं । वहीं दूसरी ओर विद्यालय में सीबीएसई तथा के.वि.एस. के नियमानुसार कक्षा-कक्ष, कम्प्यूटर कक्ष, विज्ञान प्रयोगशाला, कला कक्ष, संगीत कक्ष, कार्यानुभव कक्ष, खेलकूद विभाग, पुस्तकालय भवन एंव खेल मैदान भी उपलब्ध नही है, जिससे अध्यनरत विधार्थी एंव उनके अभिभावकों में रोष व्याप्त है, जबकि उक्त विद्यालय के साथ शुरू हुए नागौर, तिवरी (जोधपुर) एवं पाली के केन्द्रीय विद्यालयों में अपने स्वयं का भवन निर्माण कार्य पूर्ण होने के साथ-साथ कक्षा 12 तक क्रमोन्नत होने को तैयार हैं। अतः आप केन्द्रीय विद्यालय बान्दरसिन्दरी, किशनगढ़ के नवीन भवन निर्माण एवं आवश्यक सुविधाओं हेतु बजट आवंटन चालू बजट 2022-23 की विभागीय कार्य योजनाओं में स्वीकृत करावें, साथ ही उक्त विद्यालय को कक्षा 12 तक क्रमोन्नत कराने की सक्षम विभागीय कार्यवाही भी करावें ।

माननीय सभापति: श्री जगदम्बिका पाल जी ।

…(व्यवधान)

माननीय सभापति : डॉ. रमापति राम त्रिपाठी जी ।

(iii) Need to set up Army Recruitment Centre in Deoria Parliamentary Constituency

डॉ. रमापति राम त्रिपाठी (देवरिया): सभापति महोदय, मैं भारत सरकार का ध्यान देवरिया संसदीय क्षेत्र के नौजवानों की समस्या की तरफ आकृष्ट करते हुए बताना चाहता हूँ कि यहाँ ग्रामीण क्षेत्र के बड़ी संख्या में नवयुवक भारतीय सेना में भर्ती होकर देश की सेवा करना चाहते है, निरन्तर तैयारी करते रहते हैं लेकिन सेना भर्ती केन्द्र वाराणसी में होने के कारण अर्थाभाव में जाने में कठिनाई होती है, जबकि देवरिया में सेना की लगभग चालीस एकड़ जमीन खाली पड़ी है उसका कोई उपयोग नहीं हो रहा है ।

अतः मैं माननीय रक्षा मंत्री जी से आग्रह करता हूँ कि देवरिया में सैनिक भर्ती केन्द्र स्थापित करने की कृपा करें जिससे देवरिया, कुशीनगर के साथ सीमा से सटे बिहार के जिलों के नवयुवक इसका लाभ लेकर सेना में भर्ती होकर देश की सेवा कर सकें ।

माननीय सभापति : श्री देवेन्द्र सिंह 'भोले' जी ।

…(व्यवधान)

माननीय सभापति : श्री विष्णु दयाल राम जी ।

(iv) Need to accord the status of scheduled tribe to people belonging to Bhuinhar Munda/Bhuinhar caste of Jharkhand

श्री विष्णु दयाल राम (पलामू): सभापति महोदय, मैं आपका ध्यान एक महत्वपूर्ण विषय की ओर आकृष्ट कराना चाहता हूँ । झारखण्ड राज्य के पलामू संसदीय क्षेत्र के अंतर्गत विभिन्न प्रखंडों यथा बड़गड, भंडरिया, रंका एवं छतरपुर में बड़े पैमाने पर भूइंहर मुण्डा/भूइंहर समाज के लोग निवास करते हैं । वर्तमान में इस जाति के लोग अनुसूचित जाति में हैं जबकि इनका रहन-सहन, खान-पान, पूजा-पद्धति आदिवासी समाज से मिलती-जुलती है तथा इनकी वर्षों से पुरानी मांग है कि इन्हें अनुसूचित जनजाति में शामिल किया जाय, ताकि झारखण्ड राज्य में अनुसूचित जनजाति को मिलने वाले लाभ इन्हें भी मिल सकें । विदित है कि झारखण्ड के सीमावर्ती राज्य छतीसगढ़ एवं मध्य प्रदेश में भूइंहर मुण्डा/भूइंहर जाति अनुसूचित जनजाति में शामिल है । विदित है कि उक्त संबंध में डॉ. रामदयाल मुण्डा जनजातीय कल्याण शोध संस्थान झारखण्ड, रॉची के द्वारा पत्रांक 237, दिनांक 25/02/2021 को कार्मिक, प्रशासनिक सुधार तथा राजभाषा विभाग, झारखण्ड सरकार, रांची को विस्तृत प्रतिवेदन दिया गया था । उक्त प्रतिवेदन के आलोक में झारखण्ड सरकार के कार्मिक, प्रशासनिक सुधार तथा राजभाषा विभाग ने राज्य मंत्रिपरिषद द्वारा भूइंहर मुण्डा/भूइंहर जाति को जनजातीय कार्य मंत्रालय, भारत सरकार के द्वारा अनुसूचित जनजाति में शामिल करने हेतु लिए गए निर्णय को कार्मिक, प्रशासनिक सुधार तथा राजभाषा विभाग, झारखण्ड सरकार, रांची के प्रधान सचिव के पत्रांक 14/जा.नि.-03-09/2016, का. 1738, दिनांक 18/03/2021 को सचिव जनजातीय कार्य मंत्रालय, भारत सरकार, नई दिल्ली को अनुशंसा भेजी गयी है ।

अतः मैं माननीय मंत्री जनजातीय कार्य मंत्रालय, भारत सरकार से माँग करता हूँ कि झारखण्ड सरकार के मंत्रिपरिषद द्वारा लिए गए निर्णय एवं उक्त संबंध में भेजी गयी अनुशंसा के आलोक में भूइंहर मुण्डा/भूइंहर जाति को अनुसूचित जनजाति में शामिल करने की दिशा में अग्रतर कार्रवाई की जाए ।

(v) Regarding Setting up of Kendriya Vidyalaya in Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the Santhal Pargana

DR. NISHIKANT DUBEY (GODDA): Jharkhand State is having two major regions, Santhal Pargana and Chhota Nagpur. No doubt, the spread of Naxalism is an indication of the sense of desperation and alienation that is sweeping over the large sections of people in the Jharkhand's Santhal Pargana region, who have been not only systematically marginalized but cruelly exploited and dispossessed in their own homeland. Keeping the socio-economic problem being faced by Santhal Pargana in mind where agriculture is the only main source of income, we see an urgent need for a comprehensive plan of action where special emphasis on good and equal opportunity of employment friendly education is given utmost importance.

Santhal Pargana districts of Deoghar, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. A look at the statistics of health, literacy, education, income, etc., gives an appalling picture of the poor state of the people.

Jharkhand is a rich State. It possesses 40 per cent of India's mineral resources, but the access to resources has made little difference to the lives of the ordinary people. Poverty and ignorance are still causes for low literacy rates, poor school attendance and large-scale drop-outs.

I, therefore, seek your personal attention towards the need to set up three Kendriya Vidyalayas. An ideal location would be Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the Santhal Pargana region.

(vi) Need to set up Integrated Check Posts at Kakrahwa and Barhani in Uttar Pradesh near India-Nepal border

श्री जगदम्बिका पाल (**डुमरियागंज**): माननीय सभापति महोदय, भारत और नेपाल 1850 किलोमीटर की स्थलीय सीमा साझा करते हैं और भारत परम्परागत रूप से नेपाल का सबसे बड़ा व्यापारिक भागीदार रहा है । सन् 2009 में, भारत और नेपाल की संयुक्त पहल के कारण दो देशों के बीच व्यापार और पारगमन को आसान बनाने के लिए नेपाल में बिहार सीमा के साथ बीरगंज और बिराटनगर में पहली एकीकृत चेक पोस्ट का निर्माण किया गया था । आज भारत व्यापार को सुविधाजनक बनाने के लिए नेपाल, बांग्लादेश और म्यांमार सहित अपने पड़ोसी देशों के साथ 13 ICP का निर्माण भी कर रहा है । वर्तमान में, नेपाल और भारत के बीच अधिकांश सीमा बिन्दुओं पर सीमा शुल्क से संबंधित कार्यालय विभिन्न स्थानों पर स्थित हैं । इससे जरूरी कागजी कार्रवाई समय पर पूरा करने में दिक्कत हो रही है । अत: मैं सरकार से बौद्ध सर्किट के मार्ग में व्यापार सुविधाओं को आसान बनाने के लिए ककरहवा सीमा और बरहनी पर इंटिग्रेटेड चेक पोस्ट बनाने का अनुरोध करना चाहता हूँ । इससे आर्थिक गतिविधियों को बढ़ावा मिलेगा और क्षेत्र में रोजगार के अवसर पैदा करने में मदद होगी । इसके साथ ही, दोनों ओर के व्यापारी कम लागत पर वस्तुओं का आयात और निर्यात कर पाएंगे ।

(vii) Need to take necessary measures for construction of railway line on Sangola-Mangalwedha-Solapur route

डॉ. जयसिद्देश्वर शिवाचार्य स्वामीजी (शोलापुर) : माननीय सभापति महोदय, मेरे संसदीय क्षेत्र सोलापुर, महाराष्ट्र के सोलापुर जिले में सांगोला तहसील है । सांगोला से सोलापुर के बीच की दूरी 80 किलोमीटर है । सोलापुर से सांगोला जाने के लिए केवल सड़क मार्ग उपलब्ध है । सांगोला में अच्छी क्वालिटी के अनार की फसल बड़ी मात्रा में होती है । सांगोला के अनार विदेशों में भी निर्यात किये जाते हैं । इसके साथ ही मंगलवेढ़ा की ज्वार सुप्रसिद्ध है । मंगलवेढ़ा की ज्वार की महाराष्ट्र सहित पूरे देश में मांग है । किसानों को शहर की मंडी से जोड़ने हेतु तथा बढ़ते शहरीकरण को देखते हुए परिवहन की दृष्टि से रेल बहुत ही कम खर्चीला साधन है । यदि सांगोला मंगलवेढ़ा सोलापुर रेलवे लाइन शुरू होती है, तो सांगोला और मंगल वेड़ा के किसानों को केवल सोलापुर ही नहीं, देश के अन्य शहरों में भी उनको माल भेजने की सुविधा उपलब्ध हो सकती है । सांगोला और मंगल वेड़ा के किसान और व्यापारी द्वारा सांगोला-मंगलवेढ़ा-सोलापुर रेलवे लाइन का तुरन्त सर्वेक्षण करके यह रेल सेवा शुरू करने बाबत निवेदन दिया गया है । मंगल वेड़ा की जनप्रतिनिधि द्वारा रेल मंत्रालय को भी निवेदन दिया गया है । अत: मैं माननीय रेल मंत्री जी से नम्र निवेदन करता हूँ कि सांगोला-मंगलवेढ़ा-सोलापुर रेलवे लाइन निर्माण हेतु सर्वेक्षण करने बाबत उचित निर्णय लिया जाए तथा सांगोला-मंगलवेढ़ा-सोलापुर रेलवे लाइन शुरू करने बाबत मंगलवेढ़ा, सांगोला और सोलापुर के लोक-प्रतिनिधि और रेल मंत्रालय के अधिकारियों की एक बैठक बुलाई जाए । धन्यवाद ।

(viii) Regarding stoppage of trains at railway stations under Gorakhpur Parliamentary Constituency, Uttar Pradesh

श्री रवि किशन (गोरखपुर) : माननीय सभापति महोदय, भारतीय रेलवे देश की जीवन रेखा है, जिससे करोड़ों लोग प्रतिदिन यात्रा करते हैं । भारतीय रेल का श्रद्धेय प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में चहुँमुखी विकास दिखाई दे रहा है, जिससे यात्रियों को काफी सुविधा महसूस हो रही है । आज यात्रियों को वर्ल्ड क्लास रेल यात्रा की अनुभूति मिल रही है, जिसके लिए मैं माननीय प्रधानमंत्री जी और माननीय रेल मंत्री जी के प्रति आभार प्रकट करता हूं ।

महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान आपदा काल कोरोना में देश में सभी ट्रेनों का संचालन निरस्त कर दिया गया था, बाद में ट्रेनों का संचालन दोबारा शुरू हो गया, परंतु मेरे संसदीय क्षेत्र गोरखपुर (उ0प्र0) के विभिन्न रेलवे स्टेशनों में कुछ ट्रेनों का ठहराव निरस्त कर दिया है, जहां पूर्व समय में ठहराव चलता आ रहा है । मेरे संसदीय क्षेत्र में भी ट्रेनों का ठहराव जनहित में अति आवश्यक है, जिसमें सहजनवां रेलवे स्टेशन पर गाड़ी संख्या एक्सप्रेस 15007/15008 गोरखपुर एक्सप्रेस, 19038/19037 अवध एक्सप्रेस, 22537/22538, कुशीनगर एक्स., 11124/11123 बरौनी ग्वालियर एक्स., 15273/15274 सत्याग्रह एक्स । इसके अतिरिक्त पी.पी. गंज और कैम्पियरगंज में कुछ गाड़ियों का ठहराव जनहित में अति आवश्यक है, जिनके नम्बर निम्नवत हैं – 18201/18202, 18205/18206, 15065/15067, 15066/15068 का ठहराव उपर्युक्त स्टेशनों पर जनहित में अति आवश्यक है ।

अत: मैं, सभापति महोदय, आपके माध्यम से माननीय रेल मंत्री जी से मांग करता हूं कि उपर्युक्त ट्रेनों का ठहराव मेरे संसदीय क्षेत्र के स्टेशनों पर करने की कृपा करे जिससे मेरे संसदीय क्षेत्र के यात्रियों को राहत मिल सके ।

(ix) Need to provide compensation to farmers whose lands have been acquired for fencing purpose in border areas of Jammu and Kashmir

श्री जुगल किशोर शर्मा (जम्मू) : माननीय सभापति महोदय, मैं सरकार का ध्यान मेरे संसदीय क्षेत्र जम्मू अंतर्गत भारत पाक सीमा पर रह रहे किसानों की दयनीय दशा की ओर ले जाना चाहता हूँ । सीमावर्ती क्षेत्र में कांटेदार तार लगाना बहुत ही जरुरी था, जिससे हम अपने दुश्मनों को रोक पाते हैं, पर दुर्भाग्यवश तार के उस पार हमारे किसानों की कई एकड़ जमीनें भी हैं, जो बहुत ही उपजाऊ हैं, जिसमें धान, चावल आदि की खेती कर किसान अपना जीवन निर्वाह करते थे । उनकी जमीन तार के उस पार चले जाने से ना ही वे खेती कर पाते हैं और न ही इन लोगों को कोई मुआवजा मिला है । सभापति महोदय जी, मैं आपके माध्यम से सरकार से विनती करना चाहता हूँ कि उनकी दयनीय दशा को देखते हुए, जिनको मुआवजा नहीं मिला है, उन किसानों की एक सूची जम्मू कश्मीर सरकार से मंगवाई जाए, ताकि उन जमीनों का मुआवजा उन किसानों को यथाशीघ्र मिल सके, जिससे वे अपनी जिन्दगी गुजर-बसर ठीक प्रकार से कर सकें ।

(x) Need to observe 'Sahayata Diwas'

श्री दुर्गा दास उइके (बैतूल): भारत देश वैश्विक स्तर पर उत्पन्न हर समस्या के समाधान व मानवीय मदद के लिए सदैव तत्परता के साथ खड़ा रहा है । जब भी विश्व में मानव जीवन पर संकट उत्पन्न हुए हमारे राष्ट्र ने हमेशा मानवीय सहायता के लिए अपनी ओर से जो बेहतर हो, वह जरूरतमंद देशों को सहायता पहुंचाई । मेरा आग्रह है जैसे मदर्स डे, फादर्स डे, साईकिल डे, पर्यावरण दिवस मनाये जाते हैं, वैसे ही भारत राष्ट्र के सहायता के भाव को देखते हुऐ विश्व में 'सहायता दिवस' मनाया जाए ।

माननीय सभापति : डॉ. संजय जायसवाल – उपस्थित नहीं ।

श्री गोपाल शेट्टी ।

<u>14.31 hrs</u> (Hon. Speaker *in the Chair.)*

(xi) Regarding development of garden and sports field on the vacant land under CPWD in Malvani, Malad West, Mumbai

श्री गोपाल शेट्टी (मुम्बई उत्तर): महोदय, अपने संसदीय क्षेत्र नॉर्थ मुंबई के अन्तर्गत सीपीडब्ल्युडी ग्राउंड, सीटीएस नं० 2840, मालवानी, मलाड (पश्चिम), मुंबई-400 095 में केन्द्रीय लोक निर्माण विभाग की शिथिलता की वजह से उपर्युक्त स्थल पर सभी औपचारिकताएं पूरी होने के पश्चात् आज तक भी गार्डन (बगीचा) और खेल के मैदान को विकसित नहीं गया है और न ही स्वीकृत ले-आउट के अनुसार यहां पर जो स्कूल और केन्द्रीय कार्यालय एवं केन्द्रीय कर्मचारियों के लिए आवास का निर्माण प्रस्तावित है, वह हो सका है । उपर्युक्त रिक्त पड़ी केन्द्रीय भूमि को विकसित करके संदर्भित कार्यों को करवाए जाने हेतु विगत 8 वर्षों से निरंतर पत्राचार करता चला आ रहा हूं । लेकिन मुझे अत्यधिक खेद एवं आश्चर्य है कि यह कार्य बहुत ही धीमी गति से आगे बढ़ा है और अब जबकि ले-आउट इत्यादि स्वीकृत हो चुके हैं, केन्द्रीय लोक निर्माण विभाग के अधिकारी इन कार्यों को करवाए जाने में अपेक्षित रुचि नहीं ले रहे हैं । अतः सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र में उपरोक्त रिक्त पड़ी केन्द्रीय भूमि में गार्डन (बगीचा) और खेल के मैदान हेतु विकसित करके स्थानीय जनता को सुलभ करवाए जाने और तत्पश्चात् स्वीकृत ले-आउट के अनुसार स्कूल एवं केन्द्रीय कार्यालय और केन्द्रीय कर्मचारियों के लिए आवास का निर्माण करवाए जाने हेतु निर्देशित किया जाए ।

माननीय अध्यक्ष : यदि सभा की सहमति हो तो नियम 377 माननीय मंत्री जी के जवाब के बाद जारी रखें ।

अनेक माननीय सदस्य : जी हाँ ।

14.33hrs

DEMANDS FOR SUPPLEMENTARY GRANTS-FIRST BATCH, 2022-2023

AND

DEMANDS FOR EXCESS GRANTS 2019-2020 –Contd.

माननीय अध्यक्ष : आईटम नम्बर्स 19 और 20, माननीय वित्त मंत्री ।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Thank you, Speaker Sir.

We have come up with the First Batch of Supplementary Demands for Grants for the year 2022-23. I am grateful to all the 60 hon. Members who participated in this debate and have actually raised very substantial issues on the Supplementary Demands for Grants.

Sir, with your permission, I will certainly address and try to answer questions which have been raised and certainly address the issues which have been concerning the Members.

This first set of Supplementary Demands for Grants is coming at a time when the entire world, and the economies of both the developed and emerging economies are facing severe headwinds.

I would like to just draw the attention of the House about how India is positioned in this. I will also quote from the World Bank's Report which covers all the areas of challenges which economies are facing, and therefore, it gives a good snapshot of how India is positioned. Everything that I am reading is quotes from the World Bank. So, there is no paraphrasing here. "India

Development Update: Navigating the Storm" is the name of the Report. This is a Report on the Indian economy which was issued on December 5th, 2022, just a few days ago. I quote:

> "The Government's policy response to the external shock, aimed at maintaining macroeconomic stability and protecting vulnerable households, has been carefully designed and well targeted, given increasingly limited fiscal space. Like the COVID-19 response, it combined demand- and supply-side policies."

So, that is one picture about the macro-economic situation. Again, I quote:

> "India's forex reserves, above USD 500 billion, are among the largest holdings of international reserves in the world and together with net forward assets, provide adequate buffer against global spillovers."

Then, it goes on to say:

"India's economy grew faster than most of the major Emerging Market Economies in quarter two of financial year 2022-23."

There is an addition which I want to make here. It grew more than Brazil, Mexico, China, South Africa, and Thailand. The Report also says:

> "The short-term external debt was four percent of GDP in 2021-22, a decline of 1.4 percentage points since 2012-13. Since the taper tantrum in 2013, India's forex reserves have almost doubled

and provide better coverage of external debt than other Emerging Market Economies."

Then, it goes on to say:

"India is more resilient relative to other EMEs with strong growth, low private sector indebtedness, and high foreign exchange reserves but with high public debt and a recovering banking sector."

The last two quotations from the same Report are:

"India's economy is relatively more insulated from global spillovers than other emerging markets. India is less exposed to international trade flows and relies on its large domestic market. India's external position has also improved considerably over the last decade."

The last quote from this World Bank's Report is:

"Amid intensifying global headwinds, India is better placed than it has been in the past and compared to its peers to manage external macro-financial shocks."

This actually gives a picture of where India is today. These are made after looking into the fundamentals which are prevalent today, and therefore, this particular First Batch of Supplementary Demands for Grants is coming in this backdrop. It is coming in this backdrop which is not claimed by me but it is a picture which the World Bank has given for us.

This Supplementary Demands for Grants include 75 demands, six appropriations, and the cash outgo which comes to a total of Rs. 3,25,756 crore. The total gross additional expenditure is, of course, Rs. 4,35,938 crore.

The revenue component of the cash outgo is Rs. 2,94,703.86 crore, and Rs. 31,052 crore is under capital section. Besides this, we are also coming up with the Excess Grant Demand which pertains to 2019-20 for three Appropriations which had to happen. This is completely on the recommendation of the Public Accounts Committee (PAC). That comes to a total of Rs. 32,637 crore.

I know that quite a few Members have gone into the details of what these Supplementary Demands for Grants have been for. I will just highlight how these are demands are so critical for us now. And I did not hear anybody objecting to any of these Supplementary Demands. Just to highlight, Sir, the fertilizer subsidy that we are demanding as a supplementary is Rs. 1,09,288.95 crore. I want to highlight the fact that India which is largely an importer of fertilizers will have to now also start working on being self-sufficient. Regarding fertilizer manufacturing in this country, a lot of efforts are going on that score. But even that being so, both the indigenous manufacturers and suppliers of fertilizers as much as the importers do get the subsidy. So, the amount of Rs. 1,09,000 and odd crore are going for both indigenous as well as for phosphorous and potassium imports which are happening. This amount is also going for urea, both for the import and also for domestic manufacturing. So, it

is not as if everything which is being given as a subsidy is only going for imported variety. But it also goes for the domestic manufacturing.

Food and public distribution component gets Rs. 80,348 crore. This also is going towards the Garib Kalyan Anna Yojana, and also for the decentralized procurement of food grains under the NFSA.

Many Members largely spoke about why MGNREGA gets less, why MGNREGA should not be given more, and why MGNREGA is not being utilized. I would just want to highlight the fact that while we will talk about the MGNREGA in specific, under the MGNREGA component of this Supplementary Demands for Grants, Rs. 16,400 crore is for the National Employment Guarantee Fund and for Grants for creation of Capital Assets, the amount is Rs. 11,480 crore. So, both the wage component and the material components are being given through the amount of Rs. 16,400 crore which we ask from you. On the petroleum and natural gas component of the Supplementary Demands which is Rs. 24,943 crore, I will spend a few minutes on that because I want to put forth to many Members who have been talking about as to where this money is actually going. It is certainly going to the Oil Marketing Companies, to an extent for domestic LPG operations, and also for compensating losses which the OMCs have incurred. So, this money goes to them, but more importantly, a total of about Rs. 8,000 crore from Rs. 24,000 and odd crore which is this Supplementary Demands, actually goes for the Ujjwala Scheme component, meaning for the LPG supply which is happening for the poorest of the poor under the Ujjwala Scheme. Remember, I said it in

the Budget that for every cylinder, there shall be Rs. 200 given for the Ujjwala Scheme beneficiaries because that is the way in which we want to cushion, at least somewhat, for the price increases. So, put together, a total of Rs. 8,000 crore is being given from the BE and from this Supplementary Demands, to take care of the gas price increase which should not hurt the poor. Many of the Members raised their voice saying, गरीब के लिए उज्ज्वला सिलेंडर दे दिया मगर दाम बढ़ गए ।

Since Budget till today, Rs. 200 per cylinder is being given to the poor. In fact, in BE we had given only about Rs. 800 crore. Here, Rs. 7,210 crore is being added to it so that the Ujjwala consumers of LPG are given sufficient cushion. So, I want that to be taken note of. … (*Interruptions*) Railways have been given Rs. 12,000 crore because that will meet the capital outlay of Railways, and after all that has to be improved because the infrastructure facility for the Railways is a very critical thing for the *aam janta* who move in trains.

I am also proposing, which is not a part of this and it might come in the future, and I would like to state for the comfort of many of the hon. Members who are concerned about Railways and work in Railways, particularly the capital expenditure which is required, that this Supplementary Grant talks of Rs. 12,000 crore, but in all probability what is under consideration is -- which I want to put before you -- about a Rs. 10,000 crore over and above this Rs. 12,000 crore, which is part of this. It is also going for the Railways for their

infrastructure and capital expenditure. It is under consideration and almost reaching to the logical conclusion.

There is a transfer of Rs. 8,956 crore to J&K. I want this to be reiterated and I want to highlight the fact that for meeting revenue and resource gap, an additional expenditure for Jhelum-Tawi Flood Recovery Project -- both put together -- Rs. 8,956 crore is being given to J&K. This is over and above what we had given for J&K during the BE stage, that is the Budget stage. Now, we are giving further for J&K by transferring Rs. 8,956 crore. Again, over and above the Budgeted Estimate, Rs. 1,400 crore is given to Puducherry, as additional Central Assistance, to meet the revenue and resource gap. So, the Supplementary Demands for Grants are coming up with these, and I am sure that not one Member of Parliament has spoken saying that we should not be doing this and I am grateful. On the contrary, more is being asked, but certainly we have provided for these, which I want to highlight.

Now, I go to the topics on which many Members have spoken, other than the contents, which have been specified in the Supplementary Demands for Grants statement itself. Members have raised a lot of issues on which I go by issues. Several Members may have spoken on a particular issue, but I go by issues so that questions of many Members can get answered.

So, there were questions asked on the food, fuel and fertilizer subsidy, and drawing from that and also drawing from the fact that the amount, which is claimed during the Supplementary Demands for Grants people felt that at the time of BE we have mentioned something and today we are raising so much

more. What is the level of assessment then and what is the level of assessment now? How is it going to touch our fiscal deficit commitments that we have given?

I want to highlight the fact that in 2008-2009 -- during the global financial crisis -- there were two Supplementary Demands. The Constitution allows one to do two-three, but, of course, not beyond three, and during the global financial crisis, which, of course, then was big, but now, looking back with the benefit of hindsight we are at a pandemic and post-pandemic war-related and globally affected economy. During the 2008-2009 global financial crisis through the two Supplementary Demands for Grants 20 per cent more than what was stated in the Budget was brought under the Supplementary Demands. So, if we are talking about BE time assessment or that our assessment is not good enough or we are not able to get a picture or that we should have done a better assessment rather than come with a big amount during Supplementary, the Budget makers, then and now, all look at the avenues of revenue and also the ways in which allocations can be made; and as one goes through the year, one is in a position to raise more, bring in more Demands, and this is absolutely acceptable in the process of Budget-making.

So, there is nothing unusual this year that we have come with a huge demand. Even after the 2008-09 financial crisis, 20 per cent of the original budget was brought in.

SHRI N. K. PREMACHANDRAN (KOLLAM): An extraordinary situation was there.

SHRIMATI NIRMALA SITHARAMAN: Extraordinary, Sir! I agree, it was `extraordinary'. We can always rank what is even better or worse as "extraordinary'." So, on the basis of the global financial crisis, you brought up two Supplementary Demands for Grants, 20 per cent of what was given in the Budget Estimates, have been brought up as extra Supplementary Demands.

In 2020-21, immediately post-pandemic, there were again two Supplementary Demands for Grants. In that, 19 per cent more than what was originally budgeted for, has been brought in. Now, with this, just one, and possibly there would be one more during the Budget time, and not beyond that, only, eight per cent of the current budgeted estimate has been brought in here. So, I want the Members to take cognisance of these facts. … (*Interruptions*)

श्री अधीर रंजन चौधरी (बहरामपुर): उस समय सिचुएशन क्या था, सब जानते हैं, ग्लोबल रिसेशन चल रहा था । … (व्यवधान)

श्रीमती निर्मला सीतारमण: अच्छा, वह एक्सट्राऑर्डिनरी सिचुएशन था और अभी पेंडेमिक के बाद एक्सट्राऑर्डिनरी इतना नहीं है!

So, the revenue position, the fiscal room that is available, and also responding to the need are all features that infuse the confidence with which you come up with Supplementary Demands for Grants. That is also what I am now hoping, because of the buoyancy of revenue, the room to operate that I have, and also because I need to respond to the situations that are developing on the ground, that we will do this. So, I want this to be kept in mind.

If that is the case, the first concern expressed by most Members was the budgetary issue that will arise as a result of the Supplementary Demands. Will

we be able to contain the fiscal deficit? Besides that, there has been a lot of concern about broader issues such as inflation, rupee depreciation, unemployment, fishermen and coastal communities, and fellowships that are not given to minority communities. But I will go by the issues.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): And MGNREGA.

SHRIMATI NIRMALA SITHARAMAN: Yes, I am beginning with it.

In the Budget Estimate for MGNREGA, we had given Rs.73,000 crore. Now, with the Supplementary Demands for Grants, we are coming up with Rs.16,400 crore more. … (*Interruptions*) There is now, very obviously, a declining demand for jobs in rural areas. Demand for MGNREGA has been declining in rural areas in recent years. However, the BE was worth Rs. 73,000 crore, and it is now worth Rs. 16,400 crore...(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: It is not coming down. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: The MGNREGA is a demand-driven programme. If the demand does not come, should I read it as `it is going up'. … (*Interruptions*) That is a different issue. I am answering that also. You asked about demand; I am talking about demand. When it is not being honoured because you had some other issue, I will talk about that as well. But there is a declining trend in the demand-driven programme. … (*Interruptions*) Sir, I will have to listen to everything that they say. If they have an objection, they can always ask me later.

But they cannot go on continuously disrupting my answer.

माननीय अध्यक्ष : माननीय सदस्यगण, जब माननीय मंत्री महोदया जवाब दे रही हैं तो आप बीच में डिस्टर्बेंस पैदा न करें । मैंने सभी माननीय सदस्यों को पर्याप्त समय, पर्याप्त मौका दिया है । माननीय मंत्री महोदया से मेरा आग्रह है कि मैंने उन सदस्यों को एलाउ नहीं किया है । आप उनकी बातों का जवाब ही न दें, आप अपनी बात कहें । जब मैं उन्हें बोलने के लिए कहूं, तब आप उन्हें जवाब दें ।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, other than the fact that in MGNREGA, we provide this much or that much, concerns have been raised by Members particularly coming from West Bengal about how we have not honoured their bills. MGNREGA funds to West Bengal have been put on hold since March 2022 because of complaints which were received from various people. Now, as per the MGNREG Act, the Central Government upon receiving these complaints shall keep the release of funds on hold till necessary explanation is received from the State concerned. It is a different story and I am not relying on that, that the newspapers are complaining about misuse and so on. I am not referring to that but we have sent those complaints to the State Government asking them, "Can you please explain it"? I can read the amounts by the list of States as in who have to get MGNREGA fund.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, all these issues have been discussed. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: I am coming to that. I was physically present when Mr. Sudip Bandyopadhyay spoke. I have heard every bit of what he said. … (*Interruptions*) Let me answer now.

SHRI SUDIP BANDYOPADHYAY: Madam, just listen for one second.

SHRIMATI NIRMALA SITHARAMAN: Let me answer. Hon. Speaker, Sir, I go by your guidance that you have not asked him to speak. So, as per MGNREG Act, the Central Government upon receiving complaints shall hold the funds from getting released.

SHRI SUDIP BANDYOPADHYAY: All the issues have been cleared. … (*Interruptions*) Now, the money should go back to the State. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: This is what you said, hon. Member. Please listen to my reply. I have not completed my reply.

SHRI SUDIP BANDYOPADHYAY: I am a very good listener in the House. I want to listen to your reply.

SHRIMATI NIRMALA SITHARAMAN: But you have interrupted me already.

SHRI SUDIP BANDYOPADHYAY: No, I have a query. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Sir, my replies are normally prepared with the concerned department's inputs. So, if the hon. Members would kindly wait until I finish, I would be glad.

SHRI ADHIR RANJAN CHOWDHURY: You are doing it at the drop of a hat. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Drop of a hat! You get up at the drop of a hat, Sir. … (*Interruptions*) Sir, this is disrespectful. In the case of West Bengal, explanation was sought from the Government of West Bengal. The explanation is yet to be received and, therefore, what has to be held back is being held back. … (*Interruptions*) Regarding MGNREGA, there are other

concerns also like enough is not being done. I just want to give a comparison of the number of man-days which have been created. From 2006-07 to 2013-14 and from 2014-15 to today, man-days created then was 1,660 crores, now for the comparable period, it is 2,341 crores. Funds released, therefore, of Rs. 2,13,220 crore then are now Rs. 5,76,333 crore. For the comparable period, number of completed works -- 153 lakh works were completed then and now it is 602 lakh works which have been completed.

15.00hrs

That is for the MGNREGA. The list of how much is pending due to lack of utilisation certificates not coming here, I can always provide to any Member who wishes to have a copy.

Sir, I would then move on to address one small issue of GST compensation cess. There is not much, it was more for one particular State, but I will nevertheless say it. Tamil Nadu in particular raised the issue that Rs.10,000 crore is pending for the State. I would like to highlight that only last week Tamil Nadu has sent a claim for Rs.4,224 crore, and that is for the year 2020-21. That is under examination. The moment that is cleared, money will be released. It was received only last week. The AG certified figures for 2021-22, the year ended in March, 2022, are not yet received from the State. So, I do not know from where the hon. Member from Tamil Nadu brought that figure of Rs.10,000 crore and said we have not given it. The State has given us a claim with AG's certificate for the year 2020-21 for Rs.4,224 crore, which was received last week. No AG certified claim has reached us for the year 2021-22,

the year ended in March, 2022. So, the amount of Rs.10,000 does not even add up.

As it is, I just would like to highlight the compensation cess. For the period ending June 2022, Tamil Nadu's balance GST compensation cess is yet to be released. For 2021-22 only we have not received yet. After we receive them up to June 2022 where every State would have to get their due, for Tamil Nadu, pending is only Rs.1,200.6148 crore. First, we need AG's certificate for the year 2021-22. For 2020-21, with AG certificate it has been received only last week. And for the month ending June when the compensation cess comes to an end for all States, Tamil Nadu's dues are only Rs.1,200 crore. All put together, it is still not Rs.10,000 crore. I thought I should make that clear.

Then there was a lot of concern about the fiscal deficit. I would certainly want to explain this a bit because this is a very important issue on which Members of Parliament will have to be informed. Fiscal deficit was estimated to reduce from 6.9 per cent of GDP in the last year's RE to 6.4 per cent of GDP in the current year's BE. This is very much in line with the Government's commitment to achieve fiscal consolidation announced in the Budget of 2021-22, that is to reduce the fiscal deficit to a reasonable level by 2025-26. …(*Interruptions*)

On the fiscal deficit, I have given a commitment which was given earlier in the Budget and I repeat that. The current situation also very clearly gives me that kind of a feeling that we will be able to comply with what we have said in the Budget.

Then, quite a few hon. Members raised an issue about inflation. There are different points which I want to highlight here. We keep a very close watch. I just want to highlight the fact. Prices of pulses, edible oils, and vegetables are monitored by an informal Group of Ministers, and we work together. There is an Inter-Ministerial Committee which meets every week on agri-commodities, and we closely monitor it.

The Member of Congress from Punjab, Amar Singh *ji*, I think, spoke about the buffer stock concerns. I just want to say that the buffer stock of pulses has been maintained for price stabilisation in 2020-21, 2021-22, 2022-23. Calibrated release of pulses from the buffer stock will moderate the price of pulses in the market. The import duty on *masoor* was brought down to zero per cent with effect from 26th July, 2021 and that continues. The Central Government, on 1st September 2022, decided to provide 1.5 million tonnes of *chana* to the States and the Union Territories at a discounted rate for distribution under various welfare schemes. … (*Interruptions*) The Central Government on 21st May, 2022 cut the excise duty by eight rupees per litre on petrol and six rupees per litre on diesel by cutting down the Road and Infrastructure Cess. Due to all these policies and the steps taken, I am glad to say that we have just not been talking, we are acting. The last data on CPI proves it. Inflation has now come down. It is now in the tolerable band of the RBI. Inflation has been declining since April, 2022 and it is declining further. CPI for November, 2022 came down to 5.88 per cent year-on-year from 6.77 per cent in October. So, I want that to be taken cognisance of.

It is a bit difficult when Parties which saw double-digit inflation during their period raise a question on inflation. That is not something which I am imagining. I would just like to say that the inflation data in November of 2013 was at 19.93 per cent and in the earlier month, in October, it was 18.19 per cent.

When the record was like this, to ask us, who have worked to bring inflation down from 8.39 per cent in October to 5.85 per cent in November – here during the same time 19.93 per cent in November, 2013 and 18.19 per cent in October, 2013 – now if they are asking us to bring it down further, we will bring it down further for common people's sake. … (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: It is simply selective … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: But can they ask us when there was 18 per cent and 19 per cent inflation? … (*Interruptions*) आज दोपहर 12 बजे के करीब डब्ल्यूपीआई नंबर आया है, वह भी देखने लायक है । डब्ल्यूपीआई इन्फ्लेशन 21 मंथ्स में सबसे लोएस्ट पर आया है । It is 5.85 per cent year-on-year in November, 2022. WPI inflation was 8.39 per cent in October, whereas in November it is 5.85 per cent. Food inflation is at 2.17 per cent *versus* 6.48 per cent month-on-month.

This is called inflation management and inflation control. Prime Minister Modi and his group of Ministers and officers are constantly watching, intervening, and taking measures due to which you are getting results.… (*Interruptions*)

The other main issue, about which many Members spoke, was about the depreciation of the Indian Rupee. Members kept mocking at me saying that I

do not understand, rupee is weakening against dollar, and so on. It is a matter of fact, and every report is telling, that against every other currency the Indian rupee has strengthened only.… (*Interruptions*) Against the dollar, we have performed much better than many other emerging market economies. I can give you a detailed information on this. If you have patience, I seek your indulgence to read out the numbers for the benefit of the hon. Members. I do not keep saying things off the cuff. This is the truth about the Indian rupee, and that has to be appreciated rather than saying, oh no, Indian rupee… (*Interruptions*)

I will now talk about the movement of currencies of various emerging markets – I will talk about India also - against the US Dollar. This relates to the period from 1st April to 30th November, 2022. Turkish Lira shows 21.2 per cent depreciation against the US Dollar. Japanese Yen shows 11.9 per cent depreciation against the US Dollar. South African Rand shows 15.1 per cent depreciation against the US Dollar.

Chinese Renminbi shows 10.6 per cent depreciation against the US Dollar. Indonesian Rupiah shows 8.75 per cent depreciation against the US Dollar. Brazilian Real shows 8.7 per cent depreciation against the US Dollar. Philippine Peso shows 8.5 per cent depreciation against the US Dollar.

SHRI ADHIR RANJAN CHOWDHURY: Madam, we are the fifth largest economy. You have been boasting of… (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: I am coming to it. Let me continue.

South Korean Won shows 8.1 per cent depreciation against the US Dollar. Taiwanese Dollar shows 7.3 per cent depreciation against the US Dollar. Indian Rupee shows only 6.9 per cent depreciation against the US Dollar. … (*Interruptions*)

Only Thai Bhat shows 5.7 per cent, and Malaysian Ringgit shows 5.4 per cent depreciation against the US Dollar.… (*Interruptions*) I am talking about the emerging markets. We will talk about the rest as well. When I am giving RBI data, they are not willing to accept even that. It is not my data. It is given by the RBI. Now, I come to the movement of rupee against other currencies.

SHRI SUDIP BANDYOPADHYAY : What about Pound?

SHRIMATI NIRMALA SITHARAMAN: I am coming to that.

The size of appreciation of the Indian Rupee during April-November, 2022, as compared to April-November, 2020-2,1 was 15.3 per cent against Japanese Yen, 7.6 per cent against Pound Sterling, and 7.5 per cent against Euro. पाउंड, यूरो भी आ गया । I am not taking one month randomly. I am giving you the data of 1st April, 2022 (this Financial Year – 2022-23) and the data given is up to November. This is the data of Reserve Bank of India. This data is not mine.

Hon. Speaker, Sir, one question was asked about the Asset Quality Review, NPAs. Quite a few members did speak about it. After undertaking the Asset Quality Review in 2015, we followed the '4R' principles of getting the banks back to order and restoring the health. The 4Rs were to recognise that there is a problem with an account; then recognise that there is a problem for

the banks, put together in total, about NPAs that are there in their balance sheet; then to recapitalise them and help in the recovery process; and then, reform the bank itself so that it does not function on phone banking.

कहीं से फोन आ गया कि मेरे दामाद को दो, मेरे भतीजे को दो, वह सब नहीं होने देना । So, that we have undertaken that reform after 2015. As a result, immediately after undertaking the Asset Quality Review in 2015 … (*Interruptions*)

श्री अधीर रंजन चौधरी: क्या नीरव मोदी आप लोगों का रिश्तेदार है?

श्रीमती निर्मला सीतारमण: नहीं, आपके हैं, इसीलिए आपके कार्यकाल में पैसा दिया गया, हम उनको पकड़कर पैसा वापस ला रहे हैं । … (व्यवधान) रिश्तेदार आपके हैं । … (व्यवधान) आपके रिश्तेदार हैं, हमारे नहीं । आपने पैसा दिया और हम वापस पकड़कर ला रहे हैं । … (व्यवधान)

एक्यूआर, एसेट क्वालिटी रिव्यू वर्ष 2015 में शुरू हुआ । इसके तुरंत बाद लगातार एनपीए का रिकोग्निशन होता रहा, and as a result of that, the number of NPAs were increasing during 2015, 2016, and 2017. This became an NPA. That became an NPA. The recognition of accounts -- which were becoming NPAs -- were all happening under the Asset Quality Review. As a result, in 2015, the gross NPA ratio was at 4.97 per cent, which became 9.27 per cent. It even went up to 11.66 per cent in 2017. But after that, because of the action taken by the Government under the leadership of our hon. Prime Minister, Shri Narendra Modi *Ji*, the number started coming down. In 2018, it reached a peak of 14.58 per cent, but after that, it came down to 11.59 per cent. … (*Interruptions*)

श्री अधीर रंजन चौधरी: इधर लिया, उधर दिया । … (व्यवधान)

माननीय अध्यक्ष: क्या प्राब्लम है?

… (व्यवधान)

माननीय अध्यक्ष: आप जवाब न दें, माननीय मंत्री जी जवाब दे रही हैं ।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: In 2019, the number started coming down. It came down to 11.59 per cent. Then it became 10.25 per cent. In 2021, it became 9.11 per cent. As of March, 2022, it is 7.28 per cent only. So, the gross NPA numbers are coming down drastically. Not only that, we are pursuing every NPA account -- whether they are in this country or anywhere else -- to make sure that their assets are auctioned through the court process and banks are getting their money back. So, we handled the NPAs much better. That is what I want to tell you.

Then, capital expenditure was a concern. I want to state the facts. In the Budget of 2021-22, we have given a capital outlay which was improved in 2022-23 Budget to Rs. 7.5 lakh crore. Now, we have achieved nearly 45 per cent of it. Actually, on the BE, 54.5 per cent has been touched in the first half year. There was also a provision given for State assistance; special assistance to the States for capital expenditure which was a 50-year kind of a loan without interest for States so that they can spend on capital assets. I am glad to say that even there, nearly 74 per cent has been utilized by the States. Rs. 76,268.31 crore have received approval. That is the special assistance which was given for capital expenditure for States without interest for 50 years. Rs. 76,268 have received approval. The others will be considered in the near

future. So, I am confident that Rs. one lakh crore will be utilized by all the States for capital expenditure in their list of priorities.

Sir, I remember hon. Member Shashi Tharoor speaking about this country, particularly Kerala has a lot of fishermen. Nothing is happening about them. I would like to differ. The Pradhan Mantri Matsya Sampada Yojana is a scheme through which Rs. 20,000 crore for a five year period has been given and this is already on course. The States have started giving proposals and in this, how traditional fishermen, small fishermen, and their concerns are being taken care of by this Government is very well explained by two things.

One, I will quote Minister Rupala's tweets. He came up with complete details of how small fishermen and fishermen are benefiting from the Government's scheme. Those tweets are there for me. I will requote them.

Other than that, in the World Trade Organisation, our Commerce Minister has been literally fighting for the rights of traditional, small fishermen against this unlicensed, unreported, illegal fishing with deep trawlers coming to our sea coast. So, in both international forums and at the domestic level, the way in which we are taking the fishermen's cause to give them KCC card, to give them greater bank assistance and so on, I just would come up with what Minister Rupala has said.

Sir, before I quote Minister Rupala, in 1950-51, the total production of inland fisheries and aquaculture was 2.18 lakh tonnes which increased to 61.36 lakh tonnes in 2013-14.

It took about 65 years but never mind, it took 65 years we were able to reach 61.36 lakh tonnes. But I am happy to say that India has achieved 121.21 lakh tonnes of total production in 2021-22, double than what it was in 2014. Data speaks for itself. Without Government intervention, this kind of support and production would not happen.

This is a tweet from Parshottam Rupala, the Minister. He said this.

> "I am happy to state that India achieved 121.21 lakh tonnes of total production in 2021-22 double than in 2014."

That was one quote. He also said:

> "We have extended the benefit of Kisan Credit Card to fishermen and workforce involved in animal husbandry and in dairying which was earlier available only to farmers."

So, 25.81 lakh kisan credit cards have been sanctioned in animal husbandry sector. This data is as of December, 2022. This includes animal husbandry, dairying and fishery farmers. A credit limit of Rs. 21,322 crore have been given for fishermen and farmers in the animal husbandry sector. … (*Interruptions*) Machchya Samapada Yojana, under the PMMSY, over a span of five years of 2020-25, investment worth Rs. 20,050 crore have been envisaged for the fisheries which sector happens to be the highest ever investment. Fisheries sector happens to get the highest ever investment till date.

Then projects to the tune of Rs. 11,029.36 crore have been sanctioned with a view to generate lakhs of employment opportunities. This is about what we are doing in the fisheries sector…. (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, आप सबको यह जानकारी होनी चाहिए कि जब मैं अलाऊ करूंगा, तब माननीय मंत्री जी जवाब देंगी ।

… (व्यवधान)

डॉ. शशि थरूर : महोदय, मैंने जो विषय उठाया था, उसका जवाब नहीं मिला है । …(व्यवधान)

श्रीमती निर्मला सीतारमण : महोदय, आपने कहा था कि मत्स्यकारों को कुछ नहीं मिला है, तो उसका जवाब दिया गया है । परषोत्तम रूपाला जी के द्वारा ही जवाब दिया गया है, फिर भी आप प्रश्न पूछ रहे हैं ।…(व्यवधान)

Sir, I am not sure whether Shri Hanuman Beniwal is present here or not but he raised this issue. उन्होंने कहा कि आपने रूरल एरियाज़ में भारत सरकार की बहुत सारी स्कीम्स खत्म कर दी हैं ।

I just want to say one thing. It is not being said now and I will be happy to show the reference. In the Expenditure Profile document which is always given along with the Budget statement, on 1st February, 2022, a statement as 4AA was given which very clearly shows that the Schemes have not been closed down, as stated by the hon. Member. Instead, they have been rationalised in order to make them more focussed and to bring administrative efficiency. This is a recommendation of the 14th and 15th Finance Commission and that is what we have exactly followed. So, I am just showing what was given in the Expenditure Profile of the Budget statement.

Just to explain my point, I want to say that, for example, there are ten schemes under the Department of Agriculture, and information technology related schemes like the Integrated Scheme on Agriculture Census, Economics and Statistics, Integrated Scheme for Agricultural Marketing, etc., they have all been rationalised to come under Krishi Unnati Yojana. They have not been closed down. They have all just been made into one for sharp focus.

Similarly, like the Pradhan Mantri Krishi Sinchai Yojana, National Project on Management of Soil Health and Fertility, Rainfed Area Development and Climate Change Programme, there are again a series of tens of such programmes that have come under Rashtriya Krishi Vikas Yojana. Like these, 130 schemes, all of which are here, have all been listed out in the Expenditure Profile and those 130 Schemes are now clubbed together into 65 Schemes and none of them have been shut down. कुछ भी बंद नहीं हुआ है । अभी 65 स्कीम्स में 130 स्कीम्स कंडेंस की गई हैं । मैं अभी उसकी लिस्ट नहीं दे रही हूं । 1 फरवरी, 2022 के बजट के समय ही मैं उसकी लिस्ट दे चुकी हूं ।

आप हनुमान बेनीवाल जी के पास इस इंफॉर्मेशन को पहुंचाइए कि हमने किसी भी स्कीम को बंद नहीं किया है । … (व्यवधान)

श्री अधीर रंजन चौधरी: आपने नाम बदल दिया है ।… (व्यवधान)

श्रीमती निर्मला सीतारमण: सर, हमने नाम भी नहीं बदला है ।… (व्यवधान) Sir, there was a concern expressed about fellowships for minority communities. दानिश अली जी, आप जरा सुन लीजिए । मैं आपके ही विषय पर आ रही हूँ ।… (व्यवधान)

Maulana Azad National Fellowship Scheme for minorities has been discontinued. Many questions have been raised by several hon. Members on this issue. I just want to underline what its position is. There are several schemes which cover SCs, STS, OBCs, minorities and so on. The Maulana Azad National Fellowship Scheme was overlapping with many of the above-said schemes. I have not read out the schemes. The list is there. All the existing candidates – I just want to repeat this – all the existing candidates, under the Maulana Azad National Fellowship Scheme, as of 31st March, 2022, will continue to receive their fellowship till the end of their tenure. किसी की भी फेलोशिप बंद नहीं हो रही है, जिनको 31 मार्च, 2022 तक मिल रही थी, उनको अभी भी मिल रही है ।… (व्यवधान)

Further, Canara Bank has been the implementing agency for this Scheme…. (*Interruptions*). And they have been directed to send the email to each and every existing eligible beneficiary that they will continue to get this benefit or dues subject to the compliance with the extant guidelines. So, on that, Sir, let us be clear…. (*Interruptions*) Sir, there was also an issue raised on PM Kisan and doubling of farmers' income. Questions have been raised on this issue. I just want to underline that an unprecedented enhancement in the budget allocation has happened on this. The Minister of Agriculture is sitting next to me. If I am wrong, I will certainly get corrected. In the year 2015-16, the budget allocation for the Ministry of Agriculture and Farmers Welfare was only Rs.24,910 crore. In this year, it has been increased by more than 5.44 per cent…. (*Interruptions*). The total amount, which was only Rs. 25,000 crore in

2015-16, is now Rs.1,38,550.93 crore. That is the Budget Estimate.... (*Interruptions*) Sir, PM-Kisan Samman Nidhi was launched in 2019 to provide Rs.6,000 per year in three equal instalments for income support to the farmers. More than Rs.2 lakh crore have been released so far to all the farmers. Sir, regarding institutional credit for agriculture sector, benefits of concessional institutional credit through Kisan Credit Card are being provided at 4 per cent per annum and it is now being extended to animal husbandry and fish farmers for meeting their short-term credit requirements. The banks undertook a special drive in February,2020 to provide concessional institutional credit with a focus on covering all the PM Kisan beneficiaries through Kisan Credit Card.

As on 11.11.2022, 376.97 lakh new KCC applications have been sanctioned with a sanctioned credit limit of Rs.4,33,426 crore.

Sir, now, I wish to talk about the Minimum Support Price on which a lot of questions have been asked. … (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, आपस में चर्चा न करें ।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, the State Bank of India study very clearly said that farmers' income is doubling including soya farmers and others. Their income is doubling. When plantation crops are being sowed, farmers get benefit. … (*Interruptions*)

As far as the Minimum Support Price is concerned, the Government had increased the MSP for all mandated Kharif, Rabi and other commercial crops with a return of, at least, 50 per cent over all-India weighted average cost of

production from 2018-19 onwards. So, on MSP, I know the Minister sitting next to me has been working a lot and we are now giving 50 per cent over the weighted average cost of production since 2018-19. As far as MSP for common paddy is concerned, it has been increased from Rs. 1310, which was given in 2013-14, to Rs. 2040 per quintal in 2022-23. … (*Interruptions*) When inflation was in double digit in 2013-14, you can imagine what was the input cost. Even then, they gave only this much. MSP for wheat was Rs. 1400 per quintal in 2013-14 which went upto Rs. 2125 per quintal in 2022-23. Sir, I am almost coming to the end of the response. There are one or two points which are very, very important and which I want to highlight.

Sir, there was a concern for BSNL. Quite a few members had voiced their concern for BSNL and the money which is being given to them. I just want to highlight a few points. … (*Interruptions*)

Sir, in the Supplementary Demands, which is now on the Table of the House, BSNL requires Rs. 18127 crore for viability gap funding for the rural wireline operations, Rs. 49.37 crore for the Champion Service Sector Scheme for BSNL, and Rs. 130 crore for research and development. All, this is part of these Supplementary Demands. So, we are giving Rs. 18127 crore subject to the approval of the House. Further, there is an allocation of Rs. 30156 crore to BSNL for 900 megahertz spectrum.

Moreover, we have allocated Rs. 3,013 crore in respect of equity infusion into BSNL for capital expenditure, Rs. 1,600 crore for restructuring of MTNL also reissued 9 per cent non-cummulative preferential shares for Rs.

7,500 crore. Of course, there are some token allocations being made from one head to another within the telecommunications heads. All these put together, BSNL gets Rs. 60,575 crore. There was an hon. Member who reminded me that I went abroad and said that we would, if necessary, give 5G to whosoever wants it. So, he asked me to give something for BSNL. This Supplementary Demand gives this much of amount, that is, Rs. 60,000 crore in respect of BSNL for these specific heads. … (*Interruptions*) This is stated. I only wish the hon. Member saw what was the Demands for Grants, which is on this Table now. … (*Interruptions*) You will give everything for the world, and nothing for the BSNL! No, we are giving for the BSNL also! … (*Interruptions*)

श्री अधीर रंजन चौधरी : सवाल यह पूछा गया था कि आप बीएसएनएल का मुआयना कब करेंगे? … (व्यवधान)

प्रो. सौगत राय (दमदम) : इसमें 5जी क्यों नहीं मिला? … (व्यवधान)

माननीय अध्यक्ष : आप अधीर रंजन जी की टक्कर में मत आइए, बैठ जाइए ।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Hon. Speaker Sir, people want to get into the details of it, and are saying that we are letting down BSNL and we have not done anything for BSNL. … (*Interruptions*) These are the people who did not even give money for BSNL 4G. Today, Professor was asking me a question regarding this. … (*Interruptions*)

Sir, as regards the capital approval in 2019-20 Budget, when the Prime Minister Modi came back to power, the first thing he did was to bring in Rs. 54,021 crore for BSNL. … (*Interruptions*) In 2019-20, the pensionary benefits

worth Rs. 12,768 crore and ex-gratia worth Rs. 17,169 crore were given. … (*Interruptions*) The capital infusion for 4G spectrum did not happen during the UPA time. They denied it. … (*Interruptions*) The BSNL was on the verge of death. Prime Minister Modi revived it by allocating Rs. 20,410 crore for capital infusion for 4G spectrum in respect of BSNL. Also, a sum of Rs. 3,674 crore was allocated in respect of grant for GST related matters. So, in 2019-20, about Rs. 54,000 crore were given for BSNL.

Now, through these Supplementary Demands for Grants, I am giving Rs. 60,575 crore for BSNL. So, the BSNL gets its due recognition. In fact, overnight, the MTNL was asked to pay for something after which a cash-rich company became cash-negative, and that was UPA Government's attention for both BSNL and MTNL. … (*Interruptions*) So, Adhir Ranjan*ji* should be informed about it. … (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Madam, you should learn from your past experience. … (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Yes, we should learn from your mistakes. … (*Interruptions*)

श्री अधीर रंजन चौधरी : क्या आप बीएसएनएल इस्तेमाल करते हैं, नहीं करते हैं, क्योंकि सिग्नल नहीं आते हैं । यह हालत हो गई है । बीएसएनएल गरीब लोगों के लिए है, बाकी सारे इन लोगों के लिए है । … (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी ।

… (व्यवधान)

प्रो. सौगत राय : सर, बीएसएनएल ने कितने लोगों को नौकरी दी है? … (व्यवधान)

श्री अधीर रंजन चौधरी: जियो किसने दिया? सारा स्पेक्ट्रम किसने दिया, किसको दिया? … (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, as regards 4G and 5G related matters on BSNL, in July 2022, the Government approved a revival package for BSNL amounting to Rs. 1.64 lakh crore. So, the BSNL gets its funds. The entire 4G stack, financial support for CAPEX for BSNL, means that we are making BSNL deploy Atmanirbhar 4G technology stacks.

To meet the projected capital expenditure for BSNL for the next four years, the Government will fund CAPEX to the extent of Rs.22,471 crore for the BSNL only so that their capital infrastructure spending will be good and this will give a big boost for development and deployment of Atmanirbhar 4G technology which, of course, is going to be the foundation on which 5G will get built up. You did not do 4G. We are doing 4G. Therefore, we are giving all the necessary fundamental infrastructure for it. … (*Interruptions*) आपने पैसा नहीं दिया, इसीलिए नहीं था ।…(व्यवधान)

सर, मैं अपनी बात खत्म कर रही हूं ।…**(**व्यवधान**)**

श्री अधीर रंजन चौधरी: मैडम, आप रेपो रेट के बारे मे बताइए ।…(व्यवधान)

श्रीमती निर्मला सीतारमण : वह हो गया, मैंने सब बता दिया ।…(व्यवधान)

Sir, talking about macro-economy, economic fundamentals and so on, hon. Member Mahua Moitra said about where one should find pappu, who is the pappu, where is the pappu and so on. Actually, it is either West Bengal. … (*Interruptions*) So, all the macro-economic fundamentals were being

questioned. There were questions of, 'where is the pappu?, who is the pappu?' Actually, if only the hon. Member looks back into her own backyard, she will find pappu in West Bengal. So, there is no doubt about it. Where there is a wonderful scheme which can benefit common people, West Bengal sits over it. It does not distribute it. You do not need to search anywhere else for pappu. But even worse is this point, माचिस किसके हाथ में है ।…(व्यवधान) I do not want to elaborate too much on it because she just probably wanted to spice the questions and the issues which she raised about which I think in different ways I have tried answering. But it is a matter of concern because किसने दिया माचिस is not the issue. It is because in democracy people elect the leader and give it to the concerned State. We do not need to undermine the people by saying, यह किसने दिया इनके हाथ में दिया, यह जनता ने दिया, लेकिन किसके हाथ में माचिस कैसे उपयोग में आता है, वही महत्वपूर्ण है । माचिस किसके हाथ में कैसे उपयोग में आया? Recently, the BJP had a fantastic victory. Post-elections, what was the environment there? Peacefully, the new Government came to power, and a new Cabinet was sworn in. Let us compare it with what happened in West Bengal post the State elections. माचिस किसके हाथ में कैसे उपयोग में आया?…(व्यवधान) प्रश्न वह है ।…(व्यवधान) हमारे हाथ में जब माचिस था, तो हमने उज्ज्वला दिया, हमने उजाला दिया, हमने पीएम किसान सम्मान निधि दिया, हमने स्वच्छ भारत अभियान चलाया, जब आपके हाथ में माचिस आया, पोस्ट इलेक्शन तो आर्सन हुआ, लूटिंग हुई, रेप हुआ, हमारे कार्यकर्ता का घर जला दिया और ऊपर से, एक केन्द्रीय मंत्री, एमओएस मुरलीधरन जी की गाड़ी पर इतना अटैक हुआ ।…(व्यवधान) केन्द्रीय मंत्री तक सेफ नहीं थे,…(व्यवधान) जे. पी. नड्डा जी की गाड़ी को कैम्पेन के दौरान, मुरली जी की

गाड़ी, एमओएस की गाड़ी, पोस्ट इलेक्शन, तो माचिस किसके हाथ में कैसे काम आया, हमें वह समझना चाहिए ।...(व्यवधान) सर, ऐसी बात नहीं है । ...(व्यवधान)

सर, लास्ट्ली, मैं कहना चाहूंगी कि लीडर ऑफ अपॉज़िशन अधीर जी बार-बार रेपो रेट की बात करते हैं । मेरा तो कर्तव्य है लीडर को जवाब देना, इसके बाद मैं अपनी बात समाप्त करूँगी ।... (व्यवधान) सॉरी सर, वे लीडर ऑफ अपॉज़िशन नहीं हैं, लेकिन अधीर रंजन जी हाउस में लीडर हैं, इसलिए मैं उनसे कहना चाहूँगी कि रेपो रेट बहुत हाई है, it is impacting different sections of the society. यह उनका कंसर्न है । उससे पहले यह भी बताया गया कि India is witnessing stagflation.

मैं बहुत ही विनम्रता से सब्मिट करना चाहती हूँ । वे लीडर हैं, कांग्रेस पार्टी के सीनियर नेता हैं और बंगाल में बहुत ही बड़े नेता हैं ।... (व्यवधान)

श्री अधीर रंजन चौधरी: आप भी फाइनेंस मिनिस्टर हैं ।... (व्यवधान)

संसदीय कार्य मंत्री; **कोयला मंत्री तथा खान मंत्री** (**श्री प्रहलाद जोशी**): ये आपके बारे में अच्छी बात बोल रही हैं ।... (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN : I humbly want to submit it. जब इकोनॉमी में स्लोडाउन और हाई इनफ्लेशन होता है, तो स्टैगफ्लेशन होता है । भारत में आज डेटा आए, कल भी डेटा आए, मैं कह रही हूँ कि सीपीआई 5.88 के नीचे आ गया है, डब्ल्यूपीआई तो 21 महीने में सबसे कम हो गया है । इसलिए इनफ्लेशन हाई नहीं है, यह एक बात है । दूसरी बात, स्लोडाउन नहीं है । हमारा देश फास्टेस्ट ग्रोइंग इकोनॉमी है । कैसे स्लोडाउन है? अधीर जी ने जो स्टैगफ्लेशन की बात उठाई, वह बिल्कुल सही नहीं है । Ours is the fastest growing economy. We are the fastest growing economy with lower inflation, that is, inflation within the forbearance limit. मैं यह स्पष्टीकरण देना चाहती हूँ ।

रेपो रेट के बारे में बहुत-से लोग कह रहे हैं कि 'Repo rate has been very, very high'. It was historically high during UPA-I and UPA-II. ....*(Interruptions)*

श्री अधीर रंजन चौधरी: मैं आपके जमाने की बात कह रहा हूँ**,** यूपीए के जमाने की बात नहीं कह रहा हूँ ।... (व्यवधान)

श्रीमती निर्मला सीतारमण : मैं अपने जमाने की ही बात कर रही हूँ । आप सुन लें ।... (व्यवधान)

श्री अधीर रंजन चौधरी: यूपीए-यूपीए की बात हो रही है ।... (व्यवधान)

श्रीमती निर्मला सीतारमण : अधीर जी ने एक मिनट पहले हमसे यह बात कही कि हमें सीख लेनी चाहिए । इसलिए मैं उनसे सीख रही हूँ । वर्ष 2014 के दौरान रेपो रेट 8 परसेंट था । अभी रेपो रेट 6.25 परसेंट है । उस समय तो 8 परसेंट था, लेकिन अभी 6.25 परसेंट है । Twenty-eight per cent higher rates were there during UPA. Secondly, home loan rates are only 8.4 per cent today. … (*Interruptions*) अधीर जी, आप रेपो रेट की चिन्ता न करें ।... (व्यवधान)

श्री अधीर रंजन चौधरी: आपके सारे मेम्बर्स चिन्ता कर रहे हैं ।... (व्यवधान)

श्रीमती निर्मला सीतारमण : उनके जवाब मैं दे चुकी हूँ ।... (व्यवधान)

श्री अधीर रंजन चौधरी: वे इनफ्लेशन के बारे में पब्लिक में नहीं कहते हैं**,** लेकिन रेपो रेट के बारे में जरूर चिन्ता करते हैं । आप किसी छोटे**,** मध्यम उद्यम करने वाले से पूछ लीजिए । जो लोग बैंक से छोटे**-**छोटे लोन लेकर काम करते हैं**,** आप उनसे पूछ लीजिए ।... (व्यवधान)

श्रीमती निर्मला सीतारमण : ठीक है । Sir, last one line. चाइना के संबंध में हमारे ट्रेड डेफिसिट के ऊपर बहुत-से लोगों ने चिन्ता जतायी । मैं उसके संबंध में अपनी बात कहना चाहती हूँ । वर्ष 2004-05 में, चाइना के साथ ट्रेड डेफिसिट 1.48 बिलियन डॉलर ही था । वर्ष 2013-14 में वह 36.21 बिलियन यूएस डॉलर हुआ, जो 2 हजार परसेंट से ज्यादा हुआ था । But today trade deficit with China has only increased by about 100 per cent which is US $73.31 billion in 2021-22. इसलिए चाइना के संबंध में ट्रेड डेफिसिट वाली बात को भी मैंने

डेटा के साथ आपके सामने रखा। माननीय स्पीकर सर, आपने मुझे जवाब देने का मौका दिया, इसके लिए धन्यवाद ।

माननीय अध्यक्ष : अब मैं वर्ष 2022-23 के लिए अनुदानों की अनुपूरक मांगें – प्रथम बैच सभा के मतदान के लिए रखता हूं ।

प्रश्न यह है**:**

"कि अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 2 में मांग संख्या 1, 3, 4, 6 से 13, 15 से 21, 23 से 30, 32, 33, 35 से 37, 43 से 56, 58 से 63, 65, 66, 68, 71, 72, 74, 76 से 79, 85 से 89, 91, 93, 95 से 98 और 100 से 102 के सामने दर्शाए गए मांग शीर्षों के संबंध में, 31 मार्च, 2023 को समाप्त होने वाले वर्ष के दौरान संदाय के क्रम में होने वाले खर्चों की अदायगी हेतु अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 3 में दर्शायी गयी राजस्व लेखा तथा पूँजी लेखा संबंधी राशियों से अनधिक संबंधित अनुपूरक राशियां भारत की संचित निधि में से राष्ट्रपति को दी जाएं ।"

लोक सभा LOK SABHA

सदन की स्वीकृति के लिए प्रस्तुत की जाने वाली वर्ष 2022-2023
की अनुदानों की पूरक मांगों का पहला बैच
List of Supplementary Demands for Grants-First Batch for 2022-2023
to be submitted to the Vote of the House Lok Sabha

संख्या और मांग का शीर्षक No. and Title of the Demand			सदन की स्वीकृति के लिए प्रस्तुत की जाने वाली अनुदानों की मांगों की राशि Amount of Demand for Grant to be submitted to the Vote of the House		
1	2		3		
			राजस्व Revenue ₹	पूंजी Capital ₹	जोड़ Total ₹
	1	Department of Agriculture and Farmers Welfare	3,00,000	1,00,000	4,00,000
	3	Atomic Energy	3146,24,00,000	2,00,000	3146,26,00,000
	4	Ministry of AYUSH	1,00,000	...	1,00,000
	6	Department of Fertilizers	109288,95,00,000	...	109288,95,00,000
	7	Department of Pharmaceuticals	24,39,00,000	...	24,39,00,000
	8	Ministry of Civil Aviation	1,00,000	...	1,00,000
	9	Ministry of Coal	154,64,00,000	...	154,64,00,000
	10	Department of Commerce	383,00,00,000	1,00,000	383,01,00,000
	11	Department for Promotion of Industry and Internal Trade	4,00,000	62,45,00,000	62,49,00,000
	12	Department of Posts	...	87,00,00,000	87,00,00,000
	13	Department of Telecommunications	13668,84,00,000	1,00,000	13668,85,00,000
	15	Department of Food and Public Distribution	80348,28,00,000	3,00,000	80348,31,00,000
	16	Ministry of Cooperation	...	154,00,00,000	154,00,00,000
	17	Ministry of Corporate Affairs	1,00,000	...	1,00,000
	18	Ministry of Culture	354,02,00,000	1,00,000	354,03,00,000
	19	Ministry of Defence (Civil)	2750,00,00,000	500,01,00,000	3250,01,00,000
	20	Defence Services (Revenue)	19999,30,00,000	...	19999,30,00,000
	21	Capital Outlay on Defence Services	...	1,00,000	1,00,000
	23	Ministry of Development of North Eastern Region	2,00,000	80,00,00,000	80,02,00,000
	24	Ministry of Earth Sciences	2,00,000	...	2,00,000
	25	Department of School Education and Literacy	2,00,000	...	2,00,000
	26	Department of Higher Education	3,00,000	...	3,00,000
	27	Ministry of Electronics and Information Technology	320,01,00,000	...	320,01,00,000
	28	Ministry of Environment, Forests and Climate Change	3,00,000	2,00,000	5,00,000
	29	Ministry of External Affairs	3,00,000	1,00,000	4,00,000
	30	Department of Economic Affairs	575,43,00,000	1,00,000	575,44,00,000
	32	Department of Financial Services	261,48,00,000	1,00,000	261,49,00,000
	33	Department of Public Enterprises	3,00,00,000	150,00,00,000	153,00,00,000
	35	Department of Revenue	19698,49,00,000	30,00,00,000	19728,49,00,000
	36	Direct Taxes	...	229,72,00,000	229,72,00,000
	37	Indirect Taxes	1,00,000	...	1,00,000
	43	Department of Fisheries	2,00,000	...	2,00,000
	44	Department of Animal Husbandry and Dairying	1,00,000	...	1,00,000
	45	Ministry of Food Processing Industries	2,00,000	...	2,00,000
	46	Department of Health and Family Welfare	6,00,000	2,00,000	8,00,000
	47	Department of Health Research	2,00,000	...	2,00,000
	48	Ministry of Heavy Industries	2,00,000	1,00,000	3,00,000
	49	Ministry of Home Affairs	4,00,000	2,00,000	6,00,000
	50	Cabinet	1,00,000	...	1,00,000
	51	Police	2982,36,00,000	1,00,000	2982,37,00,000
	52	Andaman and Nicobar Islands	3,00,000	...	3,00,000
	53	Chandigarh	461,72,00,000	7,00,000	461,79,00,000

2

1	2		3		
			Revenue ₹	Capital ₹	Total ₹
	54	Dadra and Nagar Haveli and Daman and Diu	46,96,00,000	54,06,00,000	101,02,00,000
	55	Ladakh	4,00,000	14,00,000	18,00,000
	56	Lakshadweep	...	1,00,000	1,00,000
	58	Transfers to Jammu and Kashmir	8956,69,00,000	...	8956,69,00,000
	59	Transfers to Puducherry	1400,00,00,000	...	1400,00,00,000
	60	Ministry of Housing and Urban Affairs	2283,95,00,000	3,00,000	2283,98,00,000
	61	Ministry of Information and Broadcasting	201,23,00,000	...	201,23,00,000
	62	Department of Water Resources, River Development and Ganga Rejuvenation	4,00,000	...	4,00,000
	63	Department of Drinking Water and Sanitation	2,00,000	...	2,00,000
	65	Law and Justice	29,65,00,000	...	29,65,00,000
	66	Election Commission	67,24,00,000	...	67,24,00,000
	68	Ministry of Micro, Small and Medium Enterprises	2,00,000	...	2,00,000
	71	Ministry of New and Renewable Energy	132,33,00,000	2,00,00,000	134,33,00,000
	72	Ministry of Panchayati Raj	37,21,00,000	...	37,21,00,000
	74	Ministry of Personnel, Public Grievances and Pensions	3,00,000	1,00,000	4,00,000
	76	Ministry of Petroleum and Natural Gas	25503,68,00,000	...	25503,68,00,000
	77	Ministry of Planning	612,44,00,000	10,00,00,000	622,44,00,000
	78	Ministry of Ports,Shipping and Waterways	13,09,00,000	70,80,00,000	83,89,00,000
	79	Ministry of Power	2,00,000	10,00,00,000	10,02,00,000
	85	Ministry of Railways	...	12000,00,00,000	12000,00,00,000
	86	Ministry of Road Transport and Highways	10,00,00,000	37117,64,00,000	37127,64,00,000
	87	Department of Rural Development	89999,50,00,000	...	89999,50,00,000
	88	Department of Land Resources	2,00,000	...	2,00,000
	89	Department of Science and Technology	1,00,000	...	1,00,000
	91	Department of Scientific and Industrial Research	313,65,00,000	1,00,000	313,66,00,000
	93	Department of Social Justice and Empowerment	1100,00,00,000	...	1100,00,00,000
	95	Department of Space	1,00,000	1,00,000	2,00,000
	96	Ministry of Statistics and Programme Implementation	1,00,000	...	1,00,000
	97	Ministry of Steel	10,72,00,000	...	10,72,00,000
	98	Ministry of Textiles	3,00,000	6,50,00,000	6,53,00,000
	100	Ministry of Tribal Affairs	9,00,00,000	...	9,00,00,000
	101	Ministry of Women and Child Development	2,00,000	...	2,00,000
	102	Ministry of Youth Affairs and Sports	2,00,000	...	2,00,000
		Total	**385148,27,00,000**	**50564,67,00,000**	**435712,94,00,000**

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : अब मैं वर्ष 2019-20 के लिए अनुदानों की अतिरिक्त मांगें सभा के मतदान के लिए रखता हूं ।

प्रश्न यह है**:**

"कि अनुदानों की अतिरिक्त मांगों की सूची के स्तम्भ 2 में दर्शाए गए मांग शीर्ष संख्या 20 और 31 के संबंध में 31 मार्च, 2020 को समाप्त होने वाले वर्ष में संदाय के दौरान हुए खर्चों की अदायगी करने हेतु अनुदानों की अतिरिक्त मांगों की सूची के स्तंभ 3 में दर्शायी गयी राजस्व लेखा तथा पूँजी लेखा संबंधी राशियों से अनधिक संबंधित अतिरिक्त राशियां भारत की संचित निधि में से राष्ट्रपति को दी जाएं ।"

Demands for Excess Grants for 2019-20 submitted to the Vote of the Lok Sabha

No. and Title of the Demand		Amount of Demand for Grant Submitted to the Vote of the House		
1	2	3		
		Revenue ₹	Capital ₹	Total ₹
20.	20 Capital Outlay on Defence Services	…	701,30,92,169	701,30,92,169
31.	31 Department of Revenue	31934,47,61,000	…	31934,47,61,000
	TOTAL	31934,47,61,000	701,30,92,169	32635,78,53,169

<u>प्रस्ताव स्वीकृत हुआ</u> ।

15.57hrs

APPROPRIATION (NO. 5) BILL, 2022*

माननीय अध्यक्ष : आइटम नंबर – 21, माननीय वित्त मंत्री जी ।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2022-2023.

माननीय अध्यक्ष : प्रश्न यह है**:**

> "कि वित्तीय वर्ष 2022-23 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए ।"

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : माननीय मंत्री जी**,** अब आप विधेयक को पुर**:**स्थापित कीजिए ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce** the Bill.

माननीय अध्यक्ष : आइटम नंबर – 22**,** माननीय वित्त मंत्री जी ।

… (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:"

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 20.12.2021.

** Introduced with the recommendation of the President.

the services of the financial year 2022-2023, be taken into consideration."

माननीय अध्यक्ष : प्रश्न यह है**:**

"कि वित्तीय वर्ष 2022-23 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए ।"

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी ।

… (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 2 और 3 विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खंड 2 और 3 विधेयक में जोड़ दिए गए ।

अनुसूची विधेयक में जोड़ दी गई ।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

… (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी**,** अब आप प्रस्ताव करें कि विधेयक को पारित किया जाए ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

"That the Bill be passed."

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक पारित किया जाए ।"

प्रस्ताव स्वीकृत हुआ ।

… (व्यवधान)

16.00hrs

APPROPRIATION (NO.4) BILL, 2022*

माननीय अध्यक्ष : आईटम नम्बर-23, माननीय वित्त मंत्री जी ।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2020, in excess of the amounts granted for those services and for that year.

माननीय अध्यक्ष : प्रश्न यह है:

> "कि 31 मार्च, 2020 को समाप्त हुए वित्तीय वर्ष के लिए कतिपय सेवाओं हेतु अनुदत्त राशियों से अधिक जितनी राशियां उक्त वर्ष के दौरान उन सेवाओं पर व्यय की गयी हैं, उनके भुगतान के लिए भारत की संचित निधि में से धन का विनियोग प्राधिकृत करने का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए ।"

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप विधेयक को पुर:स्थापित कीजिए ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce* the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 20.12.2021.

* Introduced with the recommendation of the President.

माननीय अध्यक्ष : आईटम नम्बर-24, माननीय वित्त मंत्री जी ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2020, in excess of the amounts granted for those services and for that year, be taken into consideration."

माननीय अध्यक्ष : प्रश्न यह है:

"कि 31 मार्च, 2020 को समाप्त हुए वित्तीय वर्ष के लिए कतिपय सेवाओं हेतु अनुदत्त राशियों से अधिक जितनी राशियां उक्त वर्ष के दौरान उन सेवाओं पर व्यय की गयी हैं, उनके भुगतान के लिए भारत की संचित निधि में से धन का विनियोग प्राधिकृत करने का उपबंध करने वाले विधेयक पर विचार किया जाए ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी ।

प्रश्न यह है:

"कि खंड 2 और 3 विधेयक का अंग बने ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

<u>खंड 2 और 3 विधेयक में जोड़ दिए गए ।</u>

<u>अनुसूची विधेयक में जोड़ दी गई ।</u>

<u>खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।</u>

माननीय अध्यक्ष : माननीय मंत्री जी, अब प्रस्ताव करें कि विधेयक पारित किया जाए ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

"That the Bill be passed."

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक पारित किया जाए ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

16.02½ hrs

MATTERS UNDER RULE 377 - Contd.

माननीय अध्यक्ष : अब नियम 377 के अधीन मामले लिए जाते हैं ।

डॉ. मनोज राजोरिया ।

16.03 hrs (Shri Kodikunnil Suresh *in the Chair.*)

(xii) Need to develop Agra – Sawai Madhopur Road as National Highway.

डॉ. मनोज राजोरिया (करौली-धौलपुर): मेरे संसदीय क्षेत्र करौली-धौलपुर के करौली जिले में माननीय केन्द्रीय सड़क परिवहन एवं राजमार्ग मंत्री द्वारा आगरा-जगनेर-बसेडी-मासलपुर-करौली-कैलादेवी-सवाई माधोपुर रोड नेशनल हाईवे की घोषणा की गई थी । यह मार्ग पर्यटन की दृष्टि से एक स्वर्णिम मार्ग निर्धारित करेगा जो कि पर्यटन के गढ़ आगरा से आरम्भ होकर उत्तर प्रदेश, मध्य प्रदेश एवं आस-पास के एक वृहद क्षेत्र में आस्था के केन्द्र कैलादेवी जिला करौली से होता हुआ रणथम्भौर सवाई माधोपुर तक जाएगा ।

मेरे संसदीय क्षेत्र के करौली जिले का प्रमुख आस्था धाम कैलादेवी मध्य भारत (उत्तर प्रदेश, मध्य प्रदेश, हरियाणा एवं गुजरात) में आस्था का एक प्रमुख केन्द्र है जिसमें विशेष कर उत्तर प्रदेश से कम से कम 30-40 लाख लोगों सहित लगभग 50-60 लाख दर्शनार्थी प्रतिवर्ष कैलादेवी आते हैं । इसी प्रकार आगरा एवं रणथम्भौर दोनों ही पर्यटन हेतु विश्व विख्यात हैं ।

अतः आपसे अनुरोध है कि इस घोषित नेशनल हाईवे को आगरा-जगनेर-बसेडी-मासलपुर करौली-कैलादेवी-सपोटरा-जीरोता-हाडौती-सवाई माधोपुर (रणथम्भौर) के मार्ग को राष्ट्रीय राजमार्ग घोषित करते हुए इसके शीघ्र निर्माण कराने की कृपा करें ।

(xiii) **Regarding construction of elevated road on G.T. Road in Kanpur city in Uttar Pradesh**

श्री सत्यदेव पचौरी (कानपुर): महोदय, मैं माननीय सड़क परिवहन मंत्री जी का ध्यान मेरे संसदीय क्षेत्र कानपुर नगर में ट्रैफिक जाम की समस्या से अवगत कराना चाहता हूँ।

रामादेवी चौराहे से गोल चैराहे तक करीब 10 कि मी जी.टी. रोड़ में जाम की समस्या है, जबकि माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी ने कानपुर आगमन के दौरान इस जी.टी. रोड को 1000 करोड़ रूपये की लागत से एलेवेटेड रोड बनाये जाने का प्रस्ताव दिया था, लेकिन यह प्रस्ताव अभी तक लम्बित है।

मैं माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी को याद दिलाते हुये अवगत कराना चाहता हूँ कि इस ट्रैफिक जाम की गम्भीर समस्या से यातायात अवरुद्ध होने के कारण मरीज समय से अस्पताल नहीं पहुँच पाते हैं और कई बार उनकी रास्ते में ही मृत्यु हो जाती है। इसके साथ ही छात्र-छात्राएं समय से स्कूल एवं कॉलेज नही पहुंच पाती हैं।

व्यवसायी अपने गंतव्य स्थल पर समय से नहीं पहुँच पाते हैं। कानपुर में बढ़ती आबादी को देखते हुए, यातायात को सुगम बनाये जाने के लिए जनहित में जी.टी. रोड पर रामादेवी चैराहे से गोल चैराहे तक एलेवेटेड रोड का निर्माण अति आवश्यक है।

मेरा माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से अनुरोध है कि उपरोक्त एलेवेटेड जी.टी. रोड का निर्माण कराये जाने हेतु सम्बन्धित को निर्देशित कर कानुपर की जनता को अनुग्रहीत करने की कृपा करें।

(xiv) Regarding deteriorating air quality in northern states of the country

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Sir, I would like to draw your attention towards the depreciating quality of air in the Northern States, as reflected through the Air Quality Indices (AQI) in the past few weeks. Like every year, as the winter season has arrived, the air quality has started deteriorating in not just Delhi but also in regions of Rajasthan, Haryana, Punjab, Uttar Pradesh and my home State Bihar. I am further inclined to raise this issue because my Constituency - West Champaran and the districts therein were victims of the worst Air Quality Index (AQI) readings earlier in November, 2022. The said AQI readings are disturbing even by global standards. Several causes for this have been identified and addressed repeatedly. The severe ill-effects of this on the health and wellbeing of the people are also known. Urgent steps need to be taken to mitigate this issue and it is not possible without the co-operation of all the State Governments. I urge upon the Government, and the various State representatives, to cause the initiation of a targeted approach to solve this problem at the earliest keeping in mind the gravity of the issue and the implications involved.

(xv) Need to accord approval to the Detailed Project Report of water scheme for supply of Yamuna river water for drinking and irrigation purposes in Rajasthan

श्री राहुल कस्वां (चुरू): महोदय, भारत सरकार द्वारा मेरे लोकसभा क्षेत्र चुरू के साथ साथ झुंझुनू जिले के 1 लाख हेक्टेयर भूमि को सिंचित किये जाने व आमजन के पीने के पानी की सुविधा के लिए यमुना के जल को ताजेवाला हेड से भूमिगत पाइपलाइन के माध्यम से पानी उपलब्ध करवाए जाने हेतु यमुना जल योजना पर कार्य शुरू किया गया था, जिसके तहत केंद्रीय जल आयोग के द्वारा तत्कालीन राजस्थान सरकार को डी. पी. आर. बनाये जाने हेतु निर्देशित किया गया था| राजस्थान सरकार द्वारा हेलीकॉप्टर के माध्यम से पूरे क्षेत्र का सर्वे करवाकर तुरंत प्रभाव से डी. पी. आर केंद्रीय जल आयोग को स्वीकृति हेतु भिजवाई जा चुकी थी, लेकिन आज दिनांक तक उक्त डी.पी.आर स्वीकृति की कोई भी कार्यवाही नहीं हुई है । यह योजना क्षेत्र के लिए अत्यंत ही आवश्यक है । इस योजना के माध्यम से मेरे लोकसभा क्षेत्र के साथ साथ झुंझुनू व सीकर जिले के आमजन को भी पीने के पानी की सुविधा के साथ साथ क्षेत्र की लगभग 1 लाख हेक्टेयर कृषि भूमि को सिंचित किया जाना भी प्रस्तावित है । अगर यह योजना स्वीकृत की जाती है, तो हमारे असिंचित क्षेत्र को सिंचित किया जा सकेगा और किसानों की आय में वृद्धि होगी । अतः मेरा सदन के माध्यम से माननीय जल शक्ति मंत्री जी से निवेदन है कि जल्द से जल्द इस योजना की डी. पी. आर. की स्वीकृति जारी करते हुए इसका कार्य जल्द से जल्द शुरू करवाया जाए ।

(xvi) Need to make sites of religious importance in Prayagraj, Uttar Pradesh, presently under the control of Army, accessible for general public

श्रीमती केशरी देवी पटेल (फूलपुर): महोदय, मेरा निर्वाचन क्षेत्र फूलपुर, प्रयागराज जनपद स्वाधीनता आन्दोलन में पूरे देश में अग्रणी भूमिका में रहा है। हमें यह कहने में तनिक भी संकोच नहीं है कि केवल देश में ही नहीं, बल्कि संपूर्ण विश्व में प्रयागराज जनपद विविधता, योग्यता, अध्यात्म और भारतीय संस्कृति तथा राजनीतिक एवं सामाजिकता का एक संगम रहा है।

मान्यवर, मेरा इस सदन में आपके माध्यम से निवेदन है कि गंगा, यमुना, सरस्वती के पावन तट को और उसी से जुड़े हुए सेना क्षेत्र के किले में एक वट वृक्ष है, जिसे अक्षयवट के नाम से जाना जाता है, जो हमारी भारतीय विरासत का एक उत्कृष्ट और अद्भुत प्रमाण है, वह सेना के आधिपत्य में किले के अंदर है। मैं आदरणीय मोदी जी को बहुत बहुत साधुवाद, आभार एवं धन्यवाद ज्ञापित करती हूँ, जिन्होंने उपरोक्त अक्षयवट वृक्ष, जिस पर पूरे देशवासियों की श्रद्धा है, को स्वयं आकर आम जनमानस के दर्शन हेतु सुलभ कराया है।

हम संक्षेप में निवेदन करना चाहते हैं कि हम जिस वृक्ष की बात कर रहे हैं, वह अक्षयवट ऐसी सांस्कृतिक, धार्मिक और आध्यात्मिक विरासत है, जो पूरी दुनिया में जनपद प्रयागराज को एक बहुत बड़े पर्यटन केंद्र के रूप में स्थापित कर सकता है। हज़ारों एकड़ जमीन एवं एक किला जो संगम तट पर है और सैन्य भूमि के रूप में है, हर वर्ष वहां जनवरी-फरवरी माह में पूरी मानवता का भव्य समागम होता है। प्रतिवर्ष होने वाले माघ मेला, 6 वर्ष पर होने वाले अर्धकुम्भ एवं 12 वर्ष पर होने वाले महाकुम्भ में करोड़ों की संख्या में देश-विदेश से श्रद्धालु और अन्य पर्यटक यहाँ आते हैं। इस स्थान को सेना के नियंत्रण से हटाकर धार्मिक गतिविधियों एवं पर्यटन स्थल के रूप में इसका भू-उपयोग करने की कृपा करें । गंगा, यमुना, सरस्वती के संगम स्थल को विश्व धरोहण स्थल के रूप में संरक्षित कराने के लिए भी मेरा अनुरोध है।

किले को आगरा के किले की तरह सेना के आधिपत्य से हटाकर आम जनता को सुलभ करा दिया जाए, ताकि उस क्षेत्र को पर्यटन क्षेत्र के रूप में विकसित किया जा सके।

(xvii) Regarding construction of a main entrance at Aluva Railway Station and a rail over bridge at Angamaly Railway Station

SHRI BENNY BEHANAN (CHALAKUDY): Thank you, Mr. Chairman, Sir. Aluva Railway Station is connected to the second largest commercially important town Aluva in Ernakulam District and Angamaly Railway Station. The rare Railway stations having level crossing across platform comes under my Lok Sabha Constituency, Chalakudy. Aluva Railway Station is only 11 kms. away from the Cochin International Airport at Nedumbassery. For Idukki District as a whole, the people in this area depend upon Aluva Railway Station for their journey.

In the western side of the platform, there is no gateway towards main road and RTC bus station. Absence of gateway at the western side creates much difficulty for passengers as they have to walk a long-distance carrying luggage. On the other hand, Angamaly Railway Station's proposal for ROB has been pending for a long time.

Therefore, I would request the Government to construct a main entrance to Aluva Railway Station at the western side of the Railway Station and in Angamaly Railway Station construction of Angamaly - Manjaly Road Rail Over Bridge in lieu of Level crossing No. 61@Km.78/100-200 at Angamaly Yard in Shoranur - Ernakulam section.

(xviii) **Regarding grant of minimum support price to natural rubber and cardamom**

ADV. DEAN KURIAKOSE (IDUKKI): Respected Sir, since the inception of 17th Lok Sabha I have been attempting to draw the attention of the Government on depressing trends in the price of agricultural products like natural rubber, cardamom, pepper, etc.

Now, the market has recorded a sudden drop in rubber and cardamom prices. This has arisen at such time when the small and marginal farmers looked forward to a steady market during the Christmas festival season. The rubber farmers were making it even with prices staying steady around Rs. 250 per kg, but it has now dropped to a low of Rs. 150 per kg.

The Cardamom farmers are also going through the same situation. Presently, the price of Cardamom is below Rs. 800 per kg in the local market, and it touched Rs. 7000 per kg in August 2019. The major reason for this being the case is the low demand for natural rubber and Cardamom in the domestic market, as well as the unconditional import of these items from ASEAN countries.

The production costs, including labour, fertilizers, etc., have increased heavily in the last few years. If the low-price situation continues, the farmers will be compelled to stop its cultivation, which will affect the agrarian economy of Kerala.

Hence, it is important to provide a minimum support price for natural rubber and Cardamom. I urge the Government to announce an MSP of Rs. 250 per kg for Rubber and Rs. 2000 per kg for Cardamom.

(xix) Regarding implementation of Direct Benefit Transfer (DBT) for the National Social Assistance Program (NSAP)

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): After the implementation of Direct Benefit Transfer (DBT) for the National Social Assistance Program (NSAP) and Madhu Babu Pension Yojana (MBPY) for pension in the State, it has created havoc in many places in Rayagada and Koraput Districts causing inconvenience to thousands of pensioners and vulnerable people, especially, the elderly in rural areas.

Sir, 4,376 gram panchayats (GPS) in Odisha have no banking facilities. Even existing banks are unable to bear the burden of a large number of pensioners due to an acute staff shortage. Odisha has been disbursing pensions in cash on the 15th of every month at the GPS and urban local body headquarters.

Previously, beneficiaries in rural areas could opt out and receive their payments in cash until adequate banking infrastructure is set up in proximity to their Gram Panchayats. The situation on the ground has not changed much, but the Odisha Government has now implemented DBT for pension. Recent visits to Borigi, Kumari, Langalbeda, Narayanapatna, Borigumma, and Neelabadi reconfirmed the miseries by listening to the grievances of the people.

I would request the hon. Prime Minister to kindly look into the matter and allow disbursing pension in cash to mitigate the sufferings of the people till banking facilities are made available in remote areas.

(xx) Regarding establishment of a new Kendriya Vidyalaya in Narasapuram Parliamentary Constituency

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): Sir, I would like to draw the attention of the Minister of Education to the establishment of a new Kendriya Vidyalaya in the Narasapuram Lok Sabha Constituency of Andhra Pradesh.

Subsequent to the recent district restructuring in accordance with the parliamentary constituency of each district, Narsapuram Parliamentary constituency is now known as West Godavari District, with Bhimavaram as its district headquarters.

There are over 1250 Kendriya Vidyalaya schools in almost every district of the country. But there is no Kendriya Vidyalaya in our district now. It is a well-developed area, with an Aqua export of over Rs. 15,000 crore from my district. Many central government institutions have already been located, and many more are coming up. There is demand for a Kendriya Vidyalaya school in the Bhimavaram area to cater to the needs of the students of Central Government employees, which is the primary criteria for setting up a Kendriya Vidyalaya.

I, therefore, request the Hon'ble Minister of Education to consider setting up a Kendriya Vidyalaya as a top priority and extend whatever support is required.

(xxi) **Regarding situation along the Line of Actual Control (LAC) in Eastern Sector**

PROF. SOUGATA RAY (DUM DUM): Chinese Army is making 'aggressive' moves along the Line of Actual Control in Arunachal Pradesh and Sikkim and trying to alter the status quo in Ladakh and had intensified patrolling along the un-demarcated eastern frontier and began reinforcing military posts and infrastructure. Chinese Army making China illegally occupying approximately above 38,000 Sq. Km. of Indian territory in Ladakh and Arunachal Pradesh. The increasing deployment of Chinese troops closer to the border in the Eastern sector is alarming. They have also been deploying additional military assets besides showing aggressive intent and increasing patrolling. Under the so-called China-Pakistan Boundary Agreement, signed in 1963, Pakistan illegally ceded 5180 Sq. Km. of Indian territory in Shaksgam valley from areas illegally occupied by Pakistan in Union territory of Ladakh to China. I urge upon the Government to ensure urgent steps to protect and preserve the entire territory of Ladakh, Jammu & Kashmir Union territories belonging to India and the message should be conveyed to Pakistan and Chinese authorities. India has to keep a careful and specific attention to the improvement of infrastructure for the development of border areas in order to facilitate the economic development of these areas and also to meet India's strategic and security requirements. … (*Interruptions*)

Sir, I also want to add something to my statement. … (*Interruptions*)

HON. CHAIRPERSON: Sir, it is a matter under Rule 377. You have already your text.

… (*Interruptions*)

PROF. SOUGATA RAY (DUM DUM): Sir, I want a discussion in this House. No Minister is present here. … (*Interruptions*)

HON. CHAIRPERSON: No, please. You have already read your text.

… (*Interruptions*)

PROF. SOUGATA RAY : Sir, it is a matter of national importance. … (*Interruptions*) They are avoiding discussion. … (*Interruptions*) You should also participate in the discussion. … (*Interruptions*) They are avoiding discussion on Kashmir.

HON. CHAIRPERSON: Sougata ji, you have already read your text. Nothing other than the approved text will go on record. Nothing else will go on record.

… (*Interruptions*)…*

* Not recorded.

(xxii) Need to restore number of coaches in Sinhagad Express (Train No. 11009/10)

श्री श्रीरंग आप्पा बारणे (मावल): माननीय सभापति महोदय, सिंहगड एक्सप्रेस (11009/11010) को दि.14.03.2020 से नये एलएचबी कोच मे परिवर्तित किया गया था। इस समय सिंहगड एक्सप्रेस की बोगी संख्या 19 थी जिसे कम करके 16 बोगी की गई और नए एलएचबी कोच में सीट संख्या 1908 से घटाकर 1818 हो गई। इस दौरान कोविड-19 महामारी के कारण दि. 23.03.2020 से संपूर्ण भारत देश में लॉक डाउन के कारण सभी मेल एक्सप्रेस तथा लोकल ट्रेन सुविधा बंद की गई। अब सिंहगड एक्सप्रेस मे लोकल (जनरल) टिकट की सुविधा फिर से शुरु की गई। लेकिन यह सुविधा देते समय सिंहगड एक्सप्रेस की फिर से 2 बोगी घटा दी गई और अब सिर्फ 14 बोगी ही रह गई हैं जबकि बोगी संख्या कम होने से सीटों की संख्या भी घटकर 1300 हुई है। इन 2 बोगी के कम होने के कारण पुणे-मुंबई-पुणे यात्रा करने वाले सभी यात्रियों को भारी मुश्किलों का सामना करना पड़ रहा है। सिंहगड एक्सप्रेस सुबह पुणे से मुबई जाने वाले पहली गाडी होने के कारण इसमें हजारों यात्री रोजाना पुणे-मुंबई-पुणे यात्रा करते हैं। और बोगी संख्या कम होने के कारण हजारो यात्रियों को पुणे-मुंबई-पुणे के बीच खड़े खड़े यात्रा करनी पड़ती है। इसमें छोटे बच्चे, महिला, बुजुर्ग लोगों की संख्या सबसे ज्यादा होती है। अतः मैं सरकार से मांग करता हूँ कि सिंहगड एक्सप्रेस (11009 / 11010) में फिर से 2 कोच बढाकर 16 कोच किये जायें जिससे जनरल कोच से यात्रा करने वाले सभी यात्रियों को फिर से अच्छी सुविधा उपलब्ध होगी।

(xxiii) Regarding Reservation for the SCs, STs, and OBCs in outsourced jobs under Central Government Ministries/Departments/PSUs / Autonomous Bodies

DR. ALOK KUMAR SUMAN (GOPALGANJ): Sir, the various establishments like Ministries/Departments/PSUs/Autonomous bodies under the Central Government outsource employees based on their respective requirements such as exigency of work, efficiency and economy of operations and unavoidable circumstances. These outsourced services on contract are recruited as per provisions made in the "General Financial Rules, 2017 (GFR 2017), and the "Manual for Procurement of Consultancy & Other Services, 2017". However, there is no provision for reservation for Scheduled Castes (SCs) and Scheduled Tribes (STs), and Other Backward Classes (OBCs) in hiring of employees on contract through outsourcing. I request the Hon'ble Minister of Personnel, Public Grievances and Pensions to formulate and implement the policy of reservation for the SCs, STs & OBCs in outsourced jobs under Central Government Ministries/Departments/PSUs/Autonomous bodies.

(xxiv) Regarding completion of stretches of national highways in Odisha

SHRI CHANDRA SEKHAR SAHU (BEHRAMPUR): Sir, road infrastructure plays a major role in the development as it connects major and important places. Keeping this in view, Odisha Government has forwarded proposal for declaration of new National Highways stretches from Palasa-Paralakhemundi-Ramanguda-Bissamcuttack-Muniguda-Bhawanipatna-Khariar-Bangomunda - Patnagarh-Padmapur at Odisha/Chhattisgarh Border and submitted the same to the Ministry in August, 2021. The above stretches were previously declared in principle in 2015 and the Ministry has also appointed DPR Consultants. The development of these stretches will improve tourist flow in this region including in my Parliamentary Constituency. This is also to bring to your notice that these areas are strategically significant and better connectivity will improve in efficient handing of law and order situation.

In view of the above, I request the Hon'ble Minister of Road Transport and Highways to issue instructions to the concerned authorities to take expeditious action for early completion of the stretches of National Highway.

(xxv) Need to take measures for payment of arrears of sugarcane to farmers in Uttar Pradesh

श्री मलूक नागर (**बिजनौर**): महोदय, किसानों की आय दोगुनी करने, गन्ने का रेट बढ़ाने आदि से संबंधित मुद्दों के बारे में मैं 9 बार संसद में, 3 बार संसदीय समितियों की बैठकों में, 4 बार उत्तर प्रदेश के मंत्रियों को व बीते साल माननीय वित्त मंत्री जी को पत्र लिख चुका हूं। आज पुनः इस मुद्दे को उठा रहा हूं कि अतिशीघ्र गन्ने का खरीद मूल्य बढ़ाने के साथ-साथ उपजों का भी मूल्य लागत अनुपात में बढ़ाया जाए। पूरे उत्तर प्रदेश में हजारों करोड़ व पूरे देश में लाखों करोड़ गन्ना किसानों का जो पैसा गन्ना फैक्ट्रियों पर बकाया है, उसे दिलवाया जाए, जिससे देश की रीढ़ की हड्डी कृषि क्षेत्र मजबूत होगा एवं देश की अर्थव्यवस्था मजबूत होगी और देश का किसान खुशहाल होगा।

(xxvi) **Regarding acquisition of land for Kozhikode-Palakkad Greenfield Highway**

DR. M. P. ABDUSSAMAD SAMADANI (MALAPPURAM): Hon. Chairman, Sir, I hereby draw the attention of the Government towards the problems faced by the people in connection with the acquisition of land for the Kozhikode-Palakkad Greenfield Highway. At present, land acquisition is being carried out in a manner that makes the living condition of the people, agriculture and social life system uncertain. It is desired to implement the alignment of the proposed highway by excluding residential areas, traditional places of worship, Graveyards, market places and it is also suggested that they can be protected without major changes in the alignment.

A special package should be formulated and implemented for those people whose land would be acquired in such a way that agricultural labourers and other economically backward people with marginal land can get reasonable financial support. A package consisting of not less than three times of the market value of the land should be announced as compensation for land acquisition to all those whose land is acquired.

I, therefore, request the Minister to consider the above-mentioned proposals in order to solve the problems faced by the people.

(xxvii) Regarding rate of commission paid to LIC Agents

श्रीमती नवनित रवि राणा (अमरावती): सभापति महोदय, मैं आपका ध्यान अपने संसदीय क्षेत्र अमरावती (महाराष्ट्र) के भारतीय जीवन बीमा निगम के अभिकर्ताओं की मांगों की तरफ ले जाना चाहती हूँ।

महोदय, 1 सितंबर, 1956 को भारतीय जीवन बीमा निगम की स्थापना हुई। उस समय से बीमा अभिकर्ता भारतीय बीमा विनियामक और विकास प्राधिकरण के नियम अनुसार निर्धारित कमीशन पर अभी तक कार्य कर रहे हैं, जबकि आज महंगाई भी बढ़ी है, कई सारी उपयोगी वस्तुएं भी पहले जैसी नहीं रही हैं। उन पर भी महंगाई का असर है और अभिकर्ताओं को पुराने नियम अनुसार ही कमीशन मिल रहा है, जिससे उन्हें अपना जीवन यापन करने में अनेकों तरह की कठिनाइयाँ आती हैं। यह समस्या सिर्फ विदर्भ या अमरावती की ही नहीं है, बल्कि देश के लाखों बीमा अभिकर्ताओं को इससे परेशानी हो रही है। सरकार से मेरी मांग है कि बीमा अभिकर्ता भाई-बहनों की सहायता करने का कष्ट करें।

16.34hrs

CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) BILL,2022

HON. CHAIRPERSON: Now, Item No.25: the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022. Hon. Minister.

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा): माननीय सभापति जी, तमिलनाडु राज्य के संबंध में संविधान (अनुसूचित जनजातियाँ) आदेश, (दूसरा संशोधन) विधेयक, 2022 को विचार में लाया जाए, जिसमें राज्य की अनुसूचित जनजातियों की सूची में निम्नलिखित बदलाव किये जाने का प्रस्ताव है - तमिलनाडु राज्य के अनुसूचित जनजातियों की सूची में प्रविष्ट संख्या 37 में नरिकोरावन, कुरिविक्करन समुदाय को शामिल करना ।

मैं प्रस्ताव करता हूँ:

"कि तमिलनाडु राज्य के संदर्भ में अनुसूचित जनजातियों की सूची को आशोधित करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संशोधन करने वाले विधेयक पर विचार किया जाए। "

HON. CHAIRPERSON: Motion moved:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Tamil Nadu be taken into consideration."

DR. K. JAYAKUMAR (TIRUVALLUR): Hon. Chairperson, I rise to register my views on this Amendment Bill regarding including a couple of communities in the Schedule of the Constitution to enable them to get facilities and to have advancement in their lives.

Sir, I recall that a similar Bill was brought in this House on 5th April, 2022. I had spoken on that Bill also and had mentioned that besides these two communities, a few more communities may be included in that Bill. I am thankful to the hon. Chief Minister of Tamil Nadu, Shri M.K. Stalin for recommending to the Central Government a proposal to include these two communities in the Bill. I also thank the National Commission for Scheduled Castes and Scheduled Tribes to have enabled the processing of this Bill. They have also assisted in piloting this Bill in the House.

On the last occasion, when the hon. Minister of Tribal Affairs moved the Bill, I had mentioned certain points particularly regarding the financial aspect of this Bill. There has been a mention about the financial memorandum. It says that the expenditure will be there but it is not possible to make an estimate of that. I do not know why such a vague statement has been made. You must be knowing the number of people who are going to be benefited in Tamil Nadu. The Minister, and his department must be knowing it. Without knowing how many people are going to be benefited, the Bill would not have reached up to this point. We all know how much money is being spent per family of the Scheduled Tribe. So, it is quite easy to arrive at the financial quantification. The statement is very vague, and I would say that this should be taken into consideration.

I wish to mention that there is a guideline from NITI Aayog on the formula or the method to be followed in allotting funds for the Scheduled Castes and Scheduled Tribes. Even in the current Budget that formula has not

been adopted. In the Budget, an astonishing reduction has been made towards this. If you quantify it, you will find that by not following the NITI Aayog guidelines, Rs.40,634 crore has been reduced for the Scheduled Castes, and Rs. 9, 399 crore has been reduced for the Scheduled Tribes.

Had the Minister insisted that the guidelines given by the NITI Aayog should be followed, it would have been of great help to the Scheduled Caste and Scheduled Tribe people. A huge amount is being taken off.

I wish to point out that in the current Budget the pre-metric scholarship for the Scheduled Castes has been reduced to an extent of Rs.225 crore as compared to the previous year. The total allocation on that score is Rs.4,000 crore. No remedial measure has been taken in this regard. All the more astonishing and shocking is the fact that it is a matter of concern for the Scheduled Caste and Scheduled Tribe people. Yesterday, a Member from Tamil Nadu, Shri Subbarayan also very vehemently mentioned in this House that the pre-matric scholarship is being stopped. The Government is bringing, through circular, an order to take away the benefits given to the Scheduled Caste and Scheduled Tribe students. This Government, day in, day out has been talking about developing poor people, assisting the Scheduled Castes and Scheduled Tribes, and bringing them at par with others.

We will not treat them in different ways. But here, in the name of the scheme, you are stopping the pre-matric scholarship which is very essential for them to purchase rubber and pencil, and clothes, and also, it is very essential for Scheduled Caste and Scheduled Tribe people to have some excursion to

go here and there. This small amount is being stopped. In which way it is correct. What is the hon. Minister going to say? What alternative to the pre-matric scholarship -- which this Government is stopping mercilessly -- that can be provided?

Now, I come to the national fellowship. Here again, under that heading, Rs. 127 crore has been reduced as compared to last year's Budget. No remedial measure has been taken. I have not seen any 'plus' in financial allotment for the Scheduled Castes and Scheduled Tribes. It is only negative. Why is this happening? Why is the hon. Minister not putting his foot down and tell the hon. Finance Minister that a proportional amount is to be provided for these people? I request the hon. Minister to look into this matter.

Hon. Speaker, Sir, there is another heading -- MGNREGA. I would like to know for which category of people this has been segmented. Who are all the main beneficiaries under this? The wage labourers, daily wage earners are all those people who are required to be benefitted under MGNREGA. Normally, MGNREGA beneficiaries are those who are below poverty line who could not get daily work. To substitute daily employment during the off-farm season, MGNREGA used to benefit these people. What is the Government doing? In the last Budget, the Government had reduced Rs. 25,000 crore straightaway under MGNREGA. Today, I am a bit pleased when the hon. Finance Minister was speaking over here. She mentioned that, as against the reduction of Rs. 25,000 crore, about Rs. 16,400 crore has been added. Good sense prevailed! They have, at least, taken it into account. They have realised the fact that they

are doing injustice to these poor people. Now, they have woken up. But there is still a deficit of Rs. 8,600 crore. … (*Interruptions*)

HON. CHAIRPERSON: Please conclude.

DR. K. JAYAKUMAR: I am concluding, Sir. I am the first speaker on this Bill.

Now, please come to the education part. What is the education part of the Scheduled Tribes? Out of 48.2 per cent children who are enrolled in schools, 31.3 per cent are getting dropped out before 8^{th} Class. That means only 16.9 per cent reaches the 8^{th} class. The hon. Minister should take some remedial measures to see that the drop out is reduced. In 2016 and 2020, admission of Scheduled Caste and Scheduled Tribe children in the Centrally-funded institutions, was about 23 per cent. Now, it has gone down.

The Government of India has brought in Eklavya Model Residential School, mainly to take care of the Scheduled Tribe people. It is an appreciable step. It is named after Eklavya because Eklavya believed to be a Scheduled Tribe. But what is happening now? The Government of India has established 400 schools. But no regular staff is available in these schools. Now, finally, you have woken up and appointed 4000 people in 378 schools. Out of those 4000 staff – who have been appointed – 70 per cent are non-regular staff. They are working on contract basis. Why is it so? It is a school which has been established. The Government should have gone for appointing teachers on a permanent basis.

I am sure that the hon. Minister will take up this matter. Even atrocities were inflicted upon Scheduled Castes and Scheduled Tribes in 2018 and

2019. I do not want to make that turn. This is because there is no effective control of the National Commission for Scheduled Castes and National Commission for Scheduled Tribes with regard to this matter.

The health of the Scheduled Tribe people is far low. About 42 per cent of the children are anaemic. About 65 per cent of women among the Scheduled Castes are anaemic. Therefore, necessary corrective measures are to be taken.

Sir, I am happy to accept that the Bill has to be passed in this House. I support the Bill. It is a good Bill. These Narikuravar and kuruvikarr communities are there. Narikuravar means fox catchers and Kuruvikarr means those who catch birds or those who keep birds as their pet animals and raise them.

These are the two communities which are taken into it. A few more communities are there. Kindly take steps.

With folded hands, I beg the hon. Minister to wake up and see, 'that you have been given a right. Take shelter under NITI Aayog. Ask this Government to follow NITI Aayog guidelines. Get substantial amount for the people.' Without a substantial amount, this Amendment is a waste.

Thank you.

श्री रंजीतसिन्हा हिंदूराव नाईक निम्बालकर (माधा): माननीय सभापति जी, मैं आपका बहुत आभार व्यक्त करना चाहता हूं कि इस महत्वपूर्ण बिल के विषय पर मुझे बोलने का अवसर दिया।

महोदय, हमें यह जानकर बहुत खुशी होती है कि हमारे देश के यशस्वी प्रधान मंत्री श्रद्धेय श्री नरेन्द्र मोदी जी के नेतृत्व में समाज के अंतिम छोर तक विकास की धारा पहुंच रही है। हमारी सरकार का मुख्य लक्ष्य - अन्त्योदय से उदय का भाव, साकार होता दिख रहा है। आजादी के सात दशकों से अधिक समय तक पूर्ववर्ती सरकार की मुख्यधारा में जिन्हें शामिल नहीं कर पाए थे, उन्हें आज देश के सबसे उच्चतम पद महामहिम राष्ट्रपति के पद पर आसीन होने का गौरव प्राप्त हुआ है। इसी संदर्भ में हमारी सरकार यह बिल लाई है, जिससे अनुसूचित जनजाति के उत्थान हेतु प्रभावी कदम उठाए जा सकें। देश के अलग-अलग भागों में कुछ पिछड़ी जनजातियां हैं, जिनको अभी भी सूचित नहीं किया गया है। इस बिल के माध्यम से यह किया जा सकेगा।

महोदय, महाराष्ट्र में विशेषकर पश्चिम महाराष्ट्र एरिया में धनगर जनजाति है, जो पिछड़े समाज में आती है, लेकिन आज भी इसे अधिसूचित नहीं किया गया है।

मैं आपके माध्यम से माननीय मंत्री जी को अवगत कराना चाहता हूं। असल में 'धनगर' आरक्षण का मुद्दा यह है। महाराष्ट्र की अनुसूचित जनजाति की सूची में 36वें क्रमांक पर 'धनगड़' नाम दर्ज है जबकि 'धनगड़' नाम की जनजाति महाराष्ट्र में नहीं है। 'धनगर' की जगह 'धनगड़' हो गया है। आज महाराष्ट्र सरकार ने डिक्लेरेशन दी है कि 'धनगड़' नाम की कोई जनजाति नहीं है। 'धनगर' पिछड़ी जनजाति को आज तक अनुसूची में शामिल नहीं किया गया है।

महोदय, उच्चतम न्यायालय की संविधान पीठ ने फैसला लिया है और अनेक मामलों में उच्चतम न्यायालय अपना निर्णय भी दे चुका है। इसी आधार पर महाराष्ट्र में 'माना' और 'गोवारी' समाज को न्यायालय के द्वारा निर्णय मिल चुका है। 'गोंडमाना' और 'गोंडगोवारी' नाम महाराष्ट्र में अनुसूचित जाति में दर्ज है जबकि इस नाम की जनजाति का महाराष्ट्र में अस्तित्व ही नहीं है। न्यायालय 'गोंडगोवारी' की जगह 'गोवारी' जनजाति मानते हुए जनजाति प्रमाणपत्र देने का आदेश

दे चुका है। बिल्कुल इसी तरह का मामला 'धनगर' जनजाति का है। 'धनगड़' के उच्चारण में कई जगह गलतियां हो जाती हैं इसलिए महाराष्ट्र के बाहर के राज्यों में 'धनगड़' बोला जाता है जबकि यहां 'धनगर' बोला जाता है।

मैं आपके माध्यम से माननीय मंत्री जी के ध्यान में लाना चाहता हूं **कि** 'धनगड़' के अस्तित्वहीन होने के बाद मुम्बई उच्च न्यायालय के सामने सरकार खुद मान चुकी है **कि** 'धनगड़' जनजाति नहीं है।

महोदय, इस संबंध में मैं कुछ प्वाइंट्स सदन के सामने रखना चाहता हूं जिससे लोक महत्व विषय की स्थिति साफ हो जाएगी। वर्ष 1950 में महाराष्ट्र की अनुसूचित जनजातियों की सूची में प्रविष्टि संख्या-36 में शामिल इस विशेष जनजाति का उल्लेख यानी 'धनगड़' का प्रतिनिधित्व शून्य है। अगर प्रतिनिधित्व है तो 'धनगर' समाज का है।

यही नहीं वर्ष 1881 से 1931, वर्ष 1941 और वर्ष 1951 की जनगणना रिपोर्ट का उल्लेख है **कि** जाति, उपजाति, जनजाति, उप-जनजाति, समूह में 'धनगड़' नाम की जनजाति नहीं पाई गई है, बल्कि 'धनगर' जनजाति पाई गई है। प्रत्येक जनगणना रिपोर्ट में यही उल्लेख है।

वर्ष 1961 में आरजीआई द्वारा तैयार ग्रंथ में एससी, एसटी की सूची में 'धनगड़', 'धनगर' के अस्तित्व को प्रमाणित करने के लिए 29 प्रतिष्ठित लेखकों के 30 दस्तावेज, साक्ष्य और जनगणना रिपोर्ट का उल्लेख है।

लेकिन, इसमें धनगड़ का कोई उल्लेख नहीं मिलता है। इसके बजाय दस्तावेज में धनगर संदर्भित जाति या जनजाति के रूप में पाया गया है । महाराष्ट्र सरकार ने अपने ग्राम पंचायत अधिनियम, 1959 और बॉम्बे कोर्ट फीस अधिनियम, 1959, जो निरस्त नहीं हैं, उसमें धनगड़ के बजाय देवनागरी में धनगर का उल्लेख किया है। इसका तात्पर्य है कि महाराष्ट्र में वास्तविक रूप से धनगर में अन्य कोई नहीं पहचानता । वह धनगड़ नहीं बल्कि धनगर है।

सभापति महोदय, जनजातीय मामलों की रिपोर्ट में, वर्ष 2009-2010 की वार्षिक रिपोर्ट में देवनागरी में धनगर का उल्लेख है। इसका तात्पर्य है कि भारत सरकार भी धनगर के रूप में वास्तविक जनजाति को पहचाने। वर्ष 1882 में किट्स द्वारा संकलित भारत में पाई जाने वाली जनजातियों के संग्रह में भारत की पूरी आबादी की जातियों और जनजातियों के नाम शामिल हैं। उसमें जाति और जनजातियों के कई नामों का उल्लेख किया गया है। उसमें धनगर जानजाति का अस्तित्व पाया गया है। उसमें धनगढ़ का कोई उल्लेख आज तक नहीं देखा गया है।

सभापति महोदय, मैं आपके माध्यम से इस सदन से एवं माननीय मंत्री जी से निवेदन करना चाहता हूं कि क को अनुसूचित जाति के रूप में अधुसूचित 'धनगर'की जगह 'धनगड़'रने की कृपा करें। महाराष्ट्र का लाखों धनगर समाज आपकी तरफ देख रहा है कि उनको न्याय कब मिलेगा? समस्त धनगर जनजाति के लोग आशा की निगाह से आपकी तरफ देख रहे हैं। मैं उनकी आशा को इस सदन में आपके सामने रखना चाहता हूं, ताकि उनकी आशा टूटने न पाए। कई वर्षों से उनको न्याय मिलना अपेक्षित है। मैं आदरणीय मंत्री जी से आग्रह करना चाहता हूं कि आप मेरे महाराष्ट्र के गरीब धनगर समाज को धनगड़ की जगह अधिसूचित करके हमारे ऊपर कृपा करें।

जय हिन्द ! जय महाराष्ट्र।

*__DR. D. RAVIKUMAR (VILUPPURAM):__ Hon Chairman Sir, Vanakkam. Thank you so much for allowing me to speak on this historic Constitutional Amendment Scheduled Tribes Order Bill.

These Tribal people have got some relief after 70 years of Indian independence. Well before in the year 1964 itself, the Tamil Nadu Government recommended for inclusion of Narikkuravar community in the Scheduled Tribes list. The then Congress Government was keen and took necessary steps as

* English translation of the speech originally delivered in Tamil.

regards this demand. But the demand could not be fulfilled. Meanwhile, Tamil Nadu Government extended the benefits of STs to Narikkuravar community in the State.

Till 1974, such benefits were provided to them. As the Constitutional Amendment in this regard was not made, it was argued that such benefits could not be extended to them and thereafter it was stopped. Then these two communities were kept in the list of Backward Classes. During the last 60 years Tamil Nadu Government had sent proposals in this regard on several occasions but such demands was kept pending by the Union Government.

When Dr. Kalaignar was the Chief Minister of Tamil Nadu, in the year 2006, accepting the demand of Viduthalai Siruthaigal Party, wrote a letter to the then Union Government for inclusion of Narikuravar community in the list of STs. Then again there was no action in this regard by the Union Government. Once again in the year 2016, the Tamil Nadu Government put forth this demand to the Union Government. But only today this demand is getting fulfilled.

On this occasion, I appreciate and extend my heartfelt thanks to Hon *Thalapathi* M.K. Stalin, the Chief Minister of Tamil Nadu, for making this happen. Not only in Tamil Nadu, the people belonging to Narikkuravar community live in Andhra Pradesh and Karnataka in South India, besides Maharashtra and Gujarat. They live in Haryana too. They are called as *Bauria* in Haryana; *Bharti* in Madhya Pradesh; *Vagri* in Gujarat; and *Hakki Pikki* in

Karnataka. They were included in the list of STs in all these States besides getting the benefits extended to them as Tribes.

In Tamil Nadu, time has come for them to avail the benefits of a Tribe. Even though they are included now in the list of STs, they are unable to hunt or catch birds and animals as there is a ban under the Wild life Protection Act. They are just making an existence by selling ornaments made out of beads. They do not have houses to live.

The present Chief Minister of Tamil Nadu is very keen in taking some initiatives for their welfare. I therefore urge upon the Union Government to announce a special fund for providing skill development training to these people besides constructing houses for them to live.

I have given a notice for amending this Bill. When these communities were in the list of BCs, they were called with respect as “Kuruvikkarar” and “Narikkuravar”. While including in the list of Scheduled Tribes, They are referred as Narikkuravan and Kuruvikkaran which is of less respect to these people. I have given a notice for amendment to this Bill to retain the names as Narikkuravar and Kuruvikkarar. I request you to accept this demand. Not only that, many caste names in Tamil Nadu, particularly of SCs and STs are ending with a suffix “n” which is disrespectful. I urge that an amendment should be brought in this House for changing all the names of castes ending with ‘n” as “r” so as to provide respect to the people of these communities.

There are several castes in the list of SCs in Tamil Nadu which have the features and cultural aspects of Tribal communities. There are 17 such castes.

I urge the Union Government that all these 17 Castes in the SC list should be included in the list of STs ensuring them to avail the benefits extended to a Tribal caste. Certain castes are in the Particularly Vulnerable Tribal Group (PVTG). The people belonging to these castes live in plains. Although they are in the list of STs, such people are affected very much. Adequate funds are not allocated for the welfare of these people. If funds were allocated and spent in the past, their lives would have been improved a lot. But that has not happened. At least the Union Government should act now in this regard.

These people may be less in number. They do not have people to raise their issues and hence their voices are not heard. These people are boycotted as they don’t have political support. They should not be boycotted anymore. The Union Government should allocate funds for their development.

In several States of our country, Universities, Colleges, Eklavya Schools are being set up for the welfare of people belonging to Scheduled Tribes. But sufficient number of Eklavya Schools are not set up in Tamil Nadu. I should say that STs constitute 2 per cent of the population of my Viluppuram parliamentary constituency. Irular community is a Tribal community who live predominantly here. I have been raising a demand for the last 3 years for setting up of an Eklavya School in my Viluppuram constituency. I therefore urge that an Eklavya School should be set up in my Viluppuram parliamentary constituency for the education of Tribal people.

In the end, I once again with all respect extend my deep gratitude to Dr. Kalaignar Karunanidhi who initiated this effort and the present Chief Minister of Tamil Nadu Thiru Thalapathi M. K. Stalin for making this historic Bill to be passed in the House of Parliament.

Thank you, Sir.

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Thank you, hon. Chairperson, Sir, for allowing me to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022. Sir, the Scheduled Tribes are among the most disadvantaged socio-economic groups in India. They have been facing problems from colonial India to the present time. The tribal population of the country, as per 2011 Census report, is around 10.43 crores, constituting 8.6 per cent of the total population of our country. About 89.97 per cent of them live in rural areas and 10.03 per cent of them live in urban areas. Inclusion of more tribes into the List of Scheduled Tribes is surely a welcome step. And for this, I would like to acknowledge the efforts and thank the researchers working in the sphere of the legislative procedure of the Central Government.

17.00hrs

But this is just a step. Inclusion is just the beginning. There is a long way and that has to covered to benefit the indigenous people in reality. Sir, the Bill seeks to include Narikoravan and KuruvikaranTribes of Tamil Nadu into the List of Scheduled Tribes. This has been a much-awaited step and I support the decision of the Government. Here, I would like to put forth that the

Narikuravar, a semi-nomadic tribe, originated in Northern India before migrating south to Tamil Nadu about half a millennia ago. They have lived at the margins of the society in dire poverty, making and selling beads and other small ornaments in local markets. The literacy level in both these tribal groups have been extremely low. Due to lack of knowledge and extremely low income, the cycle of poverty is continuing generation after generation. Thus, the need of the hour is to provide the youth a platform for free education and skill development in order to help in their upliftment and better future. Sir, inequality is the most prominent disadvantage witnessed among the Scheduled Tribes of India and that too in every State. Beginning from birth to reaching to the pinnacle of career, at every step, they face challenges. There is a lack of proper health centre in areas inhibited by Scheduled Tribes and thus, there is a higher infant and maternal mortality rate amongst them. According to the paper titled 'Infant mortality amongst Scheduled Tribes in Central India', published by Mr. Arvind Verma and Mr. Kalyan Saha, the infant mortality rate of India stands at 40 per thousand live births whereas amongst ST population, it stands at 84. This is a horrifying picture.

In States like Madhya Pradesh, Rajasthan, Chhattisgarh, the figure is beyond 100. Has the Government looked at this disparity and tried to resolve the problem? I agree that an overnight change is not possible in this sphere but quick steps like appointment by the Governments can, obviously, be helpful. Thousands of posts are lying vacant in diverse branches but ST and SC people are not employed. The amount allocated for their upliftment

are lying either unutilised or diverted in other areas. The member representing Scheduled Caste and Scheduled Tribe population in the Supreme Court of India is next to nil. It seems that with every step forward, we are, actually, taking a long stride backwards. This needs the immediate attention of the Government coupled with willingness to uplift this society.

Sir, forests are one of the major resources of livelihood for the Scheduled Tribes. But due to Government actions, these are being taken away from them. As many as 1,50,000 applications for individual forest rights, in a single State like Odisha, have been rejected without any reason.

Sir, not just that, the indigenous people have no say in the matter related to their forest rights. The Government has taken the matter solely in his own hand. Thus, changes brought in laws and rules are harming the people instead of helping them. The Narikuravar share religious, cultural, and political characteristics with many of the Roma groups in Europe.

Sir, traditionally, the Narikoravans are hunters as the name means ‘fox or jackal hunters’. Since hunting was outlawed in the country, these people have been pushed into dire poverty. Due to this, education is a big problem of the community. Only a small number of children get the opportunity to have access to education in their mother tongue. Again, majority of the students drop out of school. … (*Interruptions*) There is a low-level school learning among children not only because of the household or personal reasons but also due to lack of Government’s efforts. Thus, the main thrust should be given on spreading education. The vulnerability of the tribal community in India

makes them solely dependent upon the Government services in order to lead a good human life, thus making it imperative for a public policy shift.

Sir, I would like to put forth that the Government of West Bengal, under the leadership of our hon. Chief Minister, Mamata Banerjee, has launched unique schemes named Aikyashree and OASIS. These are the scholarship programmes which aim to uplift the SC/ST students in terms of providing them higher education. Not only that, through the Schemes like Taposili Bandu and Jai Johar, the Government of West Bengal is providing Rs. 1000 to the SC/ST people on attaining the age of 60 years. … (*Interruptions*) Also, the Government of West Bengal has sent a proposal for inclusion of 11 tribal groups in the list of Scheduled Tribes, namely the Khas, Bhujel, Newar, etc. I would like to request the hon. Minister to look into this matter and take immediate steps for inclusion of these tribes in the Scheduled Tribes list.

Finally, I would like to conclude by quoting two lines of the Vishwakavi Rabindranath Thakur:

> *"Jare Tumi Niche Felo, Se Tomare Badhibe Je Niche*
>
> *Poschate Rekhecho jare, Se Tomare Poschate Taniche"*

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, hon. Chairperson Sir, for giving me this opportunity to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022.

Verrier Elwin, the Architect of NEFA and defender of Indian tribal people believed that integration was not possible without political and spiritual equality. This is the soul and purview of the provisions towards tribal heritage in the Constitution drafted by Dr B.R. Ambedkar. Something like that should guide our future course of action. In this sense, the Bill taken up for discussion today provides for the inclusion of the Narikoravan and the Kuruvikaran communities to the list of Scheduled Tribes in respect of the State of Tamil Nadu.

In Tamil Nadu, according to the survey by an NGO in 2009, among Narikoravans, there are 8,280 families having a population of about 40,000. The names Narikoravan and Narikoravar respect one and the same community. Kuruvikaran is an additional colloquial name of this community in Tamil Nadu. Due to one of their traditional occupations of trapping birds, Narikoravan, a nomadic community by tradition constitute the most deprived sections of all the communities in the State living under extremely poor and unhygienic conditions in the outskirts of villages and towns.

Hon. Chairperson Sir, the positives of this Bill are these. It proposes to widen the umbrella of inclusion of more tribes and sub-tribes under the ambit of Scheduled Tribes for the State of Tamil Nadu. This will ensure that more tribal communities get the 'Scheduled Tribe' status and are eligible for

Government schemes. The Government should also sensitize the tribal communities regarding the Government schemes implemented specifically for them.

The tribal communities are an easy target for exploitation and discrimination. Moreover, geographical isolation hampers their development. They are malnourished and also lack access to basic education and healthcare.

Sir, now after 75 years of Independence, it is even more crucial for us to recognize the fact that the tribal communities still need the Constitutional status of Scheduled Tribes and specific schemes aimed to preserve their culture and their advancement.

In fact, the literacy rate of the tribal community is just 59 per cent as opposed to the overall literacy rate of 73 per cent. To overcome the literacy gap, the Government should encourage tribal education, particularly at the primary level. Under the visionary leadership of our CM, Y S Jagan Mohan Reddy Garu, our State, Andhra Pradesh, is implementing 'One district, One medical college programme'. As of now, the State of Andhra Pradesh has only 14 Government medical colleges, including three new Government medical colleges which were sanctioned by the Government of India on 20th March, 2020. This will help more medical students to pursue quality medical education at an affordable cost while ensuring that healthcare is more accessible to people even in remote regions. If the Central Government sanctions more medical colleges, more students can get better and more equitable access to

quality medical education in the tribal areas. The Andhra Pradesh Reorganization Act, 2014 provides for the setting up a Central Tribal University in Andhra Pradesh. It started functioning through a transit campus from the year 2019-20. However, the University still lacks a permanent campus and necessary infrastructure. The AP State Government has allocated the requisite land for setting up the Central Tribal University and is ready to provide all the support needed. I would take this opportunity to request the Government to expedite the development work related to the Central Tribal University in Andhra Pradesh. While conserving the forests in India, the Government should think about the well-being of the tribal communities residing in the reserve forests and in Eco-Sensitive Zones for decades as the tribal communities depend exclusively on the forest resources for a livelihood. For reference, the tribes living in the Pulicat Eco-Sensitive Zone of my Tirupati Parliamentary Constituency, were facing several challenges for their existence as the ESZ guidelines restrict developmental activities, and thus the Government failed to provide basic amenities to tribes, especially road connectivity. Even though the State Government took special interest for providing them road connectivity and to give them access to emergency services like ambulances and fire services, the forest officials are conveying that the ESZ guidelines would not permit such activities. I would like to conclude by saying that the YSR Congress Party will support this Bill. I would request the Minister to address the issues raised by us while duly taking our suggestions into account. Thank you, Sir.

श्री रमेश चन्द्र माझी (नबरंगपुर) : सभापति जी, धन्यवाद । आज द कॉन्स्टीट्यूशन (शैड्यूल्ड ट्राइब्स) आर्डर (सेकण्ड अमेंडमेंट) बिल, 2022 के ऊपर चर्चा हो रही है । यह डिसकशन तमिलनाडु स्टेट के बारे में हो रहा है । मैं ओडिशा से आता हूं । ओडिशा की तरफ से 169 प्रपोजल हैं । वर्ष 1978 से आज तक ओडिशा गवर्नमेंट और नवीन पटनायक जी ने गवर्नमेंट ऑफ इण्डिया को बहुत सारे प्रपोजल भेजे हैं । अभी तक उनका प्रेसिडेंशयल ऑर्डर नहीं हो पा रहा है । मेरा निवेदन है कि इस बारे में गवर्नमेंट ऑफ इण्डिया को फिर से सोचना चाहिए । वर्ष 2014 में एक टास्क फोर्स गठित हुई थी, under the Chairmanship of our Secretary, Department of Tribal Affairs, जिसमें ओडिशा गवर्नमेंट के 9 प्रपोजल प्रायरिटी केस में इन्क्लूड करने थे । जो प्रपोजल आए थे, उनमें भंजा पुरान, भगत/भुक्ता/भोगता, दुरुआ, कलंगा, नाकासिया, पाबा, खंडायत भुइयां, तमुड़िया या तमरिया, चपुआ कमार और कंधिया थे । मेरा संसदीय क्षेत्र नबरंगपुर है । वहां कोरापुट जिले की दुरुआ कम्युनिटी बहुत दिनों से रह रही है । उसको जनजाति का दर्जा मिलना चाहिए । उनके बच्चे पढ़ाई नहीं कर पा रहे हैं । मालकानगिरी जिला का कोंडा रेड्डी एक सम्प्रदाय है, उसके जनजाति के दर्जे के लिए ओडिशा गवर्नमेंट रिकमेंड कर चुकी है ।

अभी तक प्रेसिडेंशियल ऑर्डर नहीं हो पा रहा है । ओडिशा गवर्नमेंट, नवीन पटनायक जी ने 16 सितम्बर, 2022 को खत लिखा है कि जो 169 पेंडिंग केसेज हैं, अभी तक जो प्रेसिडेंशियल ऑर्डर होना चाहिए, वह नहीं हुआ है । मेरी डिमांड है कि जितने प्रपोजल्स ओडिशा से आए हैं, उनके बारे में सोचना चाहिए ।

आज जो बिल आया है, मैं इसका बीजू जनता दल, पार्टी लीडर नवीन पटनायक जी की तरफ से सपोर्ट कर रहा हूं । धन्यवाद ।

श्री हसनैन मसूदी (अनन्तनाग): सर, मैं The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022 के समर्थन में बोलने के लिए खड़ा हुआ हूं । मैं इस बिल की ताईद करता हूं, लेकिन मेरे कुछ ऐतराजात हैं । वे ये हैं कि सारे मामले पॉलिटिकल रीजन्स के लिए हैं । दरअसल, यह होना चाहिए था कि इस कम्युनिटी के लिए कुछ मिनिंगफुल इकदामात किए जाएं, ताकि इनका कल्याण हो, लेकिन वह नहीं हो रहा है । फख्त एक जाति को इसमें शामिल करने से कुछ चीज हासिल होने वाली नहीं है । अगर आपका मकसद होता कि वाकई तौर पर इनकी कोई मदद होनी चाहिए, तो आप प्रीमैट्रिक स्कॉलरशिप में कटौती नहीं करते, आप नेशनल स्कॉलरशिप में कटौती नहीं करते, जो इस कम्युनिटी के लिए है । असल में यह हो रहा है कि प्रैक्टिकली कोई स्टेप्स नहीं लिए जा रहे हैं, ताकि इनका कल्याण हो और ये तरक्की की दौड़ में शामिल हो जाएं ।

जनाब, फोर हिस्टोरिकल रीजंस ऐसी कम्युनिटीज तरक्की की दौड़ में शामिल नहीं हुई हैं । जम्मू-कश्मीर में गुर्जर-बकरवाल की अच्छी-खासी आबादी है । जो माइग्रेट नहीं हैं । वे गर्मियों में अपने लाइव स्टॉक्स के साथ जम्मू से श्रीनगर जाते हैं और सर्दियों में श्रीनगर से जम्मू आते हैं । माइग्रेटी पॉपुलेशन के लिए लगभग 15,521 सीजनल टीचिंग सेंटर्स बनाए गए हैं । जिनके लिए करीब 2,217 स्टाफ्स हैं । वे सिर्फ छ: महीने के लिए होते हैं । जब वे माइग्रेट हो जाते हैं, तो उन सेंटर्स के ट्राइबल टीचर्स की छुट्टी की जाती है । वे वर्ष 2007 से अपनी नौकरी में रेग्युलराइजेशन का इंतजार कर रहे हैं । अगर आप प्रैक्टिकली चाहते हैं कि कोई बेहतरी हो, तो ऐसे इंतजामात किए जाएं और आप उनके बच्चों की तालीम के लिए व्यवस्था करें, लेकिन वह नहीं हो रहा है ।

सर, जो ड्रॉप आउट स्टेट्स हैं, जैसा पहले कहा गया है कि जो सबसे ज्यादा प्री-प्राइमरी और मिडल लेवल पर हैं, तो वह इन्हीं में है । आप हेल्थ केयर को देखिए । जम्मू-कश्मीर के माइग्रेटी एसटी पॉपुलेशन के लिए सबसे कम हेल्थ केयर की व्यवस्था है जो अपने लाइव स्टॉक्स के साथ एक प्रॉविंस से दूसरे प्रॉविंस में जाती है ।

समग्र शिक्षा अभियान के तहत 1,521 सेंटर्स बनाए गए हैं । उन बच्चों की तालीम मुताअस्सिर हुई, लेकिन उन स्टाफ्स की कोई कमिटमेंट नहीं है । मंत्री जी को यह प्रयास करना चाहिए कि उनकी नौकरी पक्की हो जाए । इस स्कीम को पूरी तरह से मुस्तहकम किया जाए ।

पिछले साल जम्मू डेवलपमेंट अथॉरिटी ने सुबह-सवेरे बस्ती, रूपनगर पर धावा बोल दिया । आप यह नहीं चाहते हैं कि वे जंगल से बाहर आ जाएं । इनके टाउन की पेरीफरी में कोई बस्ती हो और सुबह-सवेरे सारी डिमॉलिश हुई । मुझे नहीं लगता है कि अभी तक उनके रिहैबिलिटेशन का प्रयास किया गया है । वहां लिटरेसी सब से कम है । खास कर गर्ल चाइल्ड की लिटरेसी के लिए कोई कदम नहीं उठाया जा रहा है । वहां चाइल्ड मोर्टलिटी सबसे ज्यादा है, स्टारवेशन डेथ सबसे ज्यादा है, एनीमिया से पीड़ित लोग हैं । हमारे एसटी कम्युनिटी से जो ताल्लुक रखते हैं, उनके ही सबसे ज्यादा मसले हैं, वहीं सबसे ज्यादा चुनौती है । मैं इसका वेलकम करता हूं । एक सर्वे के बाद आपने और कम्युनिटीज को शामिल करने का प्रयास किया है, लेकिन इतना काफी नहीं है ।

इसको मीनिंगफुल बनाने के लिए मीनिंगफुल स्टेप्स उठाइए, जैसा कि मिनिस्टर साहब से गुजारिश की है । वह जम्मू-कश्मीर में रिहैबिलिटेशन की बात करें और उनकी नौकरी परमानैंट बनाने की बात करें, वही मीनिंगफुल होगा । आप उनको पॉलिटिकल रीजन से शामिल करते हैं और उसके बाद उनके कल्याण के लिए कोई कुछ नहीं करता है ।

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Sir, I stand here to support this Bill today.

In a nutshell, the Statement of the Objects and Reasons of the Bill says:

“2. Article 342 of the Constitution provides as under:—

"342. Scheduled Tribes.— (1) The President may with respect to any State or Union territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the tribes or tribal communities or parts of or groups within tribes or tribal communities which shall for the purposes of this Constitution be deemed to be Scheduled Tribes … ”

I welcome this step. In one of the articles, it is clearly said that the hon. Chief Minister of Tamil Nadu has really followed up it, and the Government of India has been very kind.

Let me go back a little bit in time because what has happened is that जिस राज्य से मैं आती हूँ, वहाँ कई वर्षों से तीन-चार मांगें की जा रही हैं । एक तो यह है कि धनगर समाज की मांग है कि उनको ट्राइब में शामिल किया जाए । मराठी में ‘धनगर’ कहते हैं और नॉर्थ में ‘धनगड़’ कहते हैं । So, it is only a pronunciation thing. हमारे यहाँ मराठी में ‘धनगर’ कहते हैं और दिल्ली में ‘धनगड़’ कहते हैं । बहुत सालों से मांग है कि ‘धनगर’ और ‘धनगड़’ एक ही है, तो इनको ट्राइब्स में इनक्लूड किया जाए, यह महाराष्ट्र की वर्षों से मांग है ।

उसी प्रकार से, मराठा समाज हो, मुस्लिम समाज हो, लिंगायत समाज हो, आरक्षण में बदलाव की मांग बहुत सालों से हो रही है । महाराष्ट्र में मराठा आरक्षण के लिए आन्दोलन भी हुआ, ‘धनगर’ समाज का बहुत बड़ा आन्दोलन महाराष्ट्र में खड़ा हुआ ।

सर, आपको याद होगा कि वर्ष 2013 में, जब केन्द्र में भी हमारी सरकार थी और महाराष्ट्र में भी थी, तो एक बड़ा आन्दोलन हुआ था, उसके बाद भारतीय जनता पक्ष के नेता, जो एक वरिष्ठ युवा नेता हैं, जो वर्ष 2014 में सीएम बने, उन्होंने कहा था कि जब भारतीय जनता पार्टी की सरकार आएगी, तो कैबिनेट की पहली बैठक में ही 'धनगर' समाज को ट्राइब्स का आरक्षण दे देंगे । मैं वर्ष 2014 की बात कह रही हूँ । उसके बाद कोई कमीशन बनाया गया, लेकिन उसके संबंध कुछ हुआ नहीं । पिछले छ: सालों से यह समाज लड़ रहा है । इसके अलावा, चाहे वह मराठा समाज हो, लिंगायत समाज हो या मुस्लिम समाज हो, महाराष्ट्र में इन सभी समाजों की यह मांग है । वहाँ बहुत सारे एजिटेशंस होते हैं, मोर्चे निकाले जाते हैं ।

इसलिए केन्द्र सरकार से मेरी विनती है कि यदि आप तमिलनाडु के लिए कर सकते हैं, तो आप महाराष्ट्र के लिए क्यों नहीं कर रहे हैं? इससे संबंधित आपके तीन बिल इंट्रोड्यूस हुए । एक उत्तर प्रदेश से संबंधित 'गोंड' के लिए है । आप पीस मील में यानी छोटे-छोटे रूप में लाते हैं । आप ऐसा क्यों नहीं करते हैं, आपकी इतनी बड़ी सरकार है, आपकी 303 सीट्स की स्ट्रेन्थ है । महाराष्ट्र में भी आपकी सरकार है और यहाँ भी आपकी सरकार है । इसमें ऐसा क्या है? हमारी मांग यह है कि धनगर, मराठा, लिंगायत और मुस्लिम समाज, जो आरक्षण मांग रहे हैं, उनको दे दीजिए । हमें किसी और का छीनकर आरक्षण नहीं चाहिए । मैं यह स्टैंड क्लीयर करना चाहती हूँ । भले धनगर हो, मराठा हो, लिंगायत हो या मुस्लिम हो, दूसरे का आरक्षण छीनकर किसी को आरक्षण नहीं चाहिए । जिसके लिए जो आरक्षण है, वह वैसा ही रहे और इनके लिए आप अलग से आरक्षण दीजिए, यह हमारी बहुत सालों से मांग है ।

यहाँ भी आपकी सरकार है । राज्य में भी ईडी सरकार आई है, उसमें वह युवा नेता डेप्युटी सीएम बन गए हैं । इसलिए उनका जो भाषण है, मैं वही कह रही हूँ । उन्होंने कहा था कि पहली कैबिनेट में निर्णय लिया जाएगा । हफ्ते में कैबिनेट की एक बैठक तो होती है, इस तरह से पाँच साल में पता नहीं कितनी कैबिनेट की बैठक होगी । मेरा गणित इतना अच्छा नहीं है । लेकिन हर हफ्ते के हिसाब से दो-तीन सौ कैबिनेट की बैठक तो हो चुकी है । लेकिन अभी तक तो धनगरों को

आरक्षण मिला नहीं है, न ही मराठा समाज को मिला है, न लिंगायतों को मिला है और न ही मुस्लिम समाज को मिला है । मेरी केन्द्र सरकार से विनती है कि पीसमील के रूप में आप जो लाते हैं, तो आप एक व्यापक तरीके से इन सभी समाजों की मांग के अनुसार एक कंप्रिहेंसिव बिल बनाइए और चर्चा कीजिए । इसी से एक अच्छा बदलाव आ सकता है ।

धन्यवाद ।

*__SHRI K. SUBBARAYAN (TIRUPPUR):__ Hon Chairman Sir, Vanakkam. I welcome and support this Bill. I second the amendment as proposed by Hon Member Shri D. Ravikumar. When this name ends with a suffix ‘n’ in English, it is considered as inferior. If it is changed with a suffix ‘r’, then this issue will be addressed. I therefore urge that the caste name “Narikkuravan” should be changed and called as “Narikkuravar”. This is a more justifiable and important demand. I second this proposal through you, Sir. I fully agree to the demand raised by Hon. Member Shri D. Jayakumar in this House. A circular from the Ministry was circulated. I should say it was blunder on the part of the Ministry of Social Justice and Empowerment that a circular issued by them calls for withdrawal of the pre-matric scholarships aimed to help the students of STs.

This wrongdoing should be set right. I urge that this circular should be withdrawn with immediate effect. I want you to recall my speech in this august House in April 2022 when such an amendment Bill was brought before this House by the Hon. Minister. I totally agree that Narikkuravar community should be included in the lists of STs. In Tamil Nadu, there is a caste called Malayali. This is a tribal community living in 14 districts of the State of Tamil Nadu. The Government has recognised them as ST in 12 districts. But in Erode district alone, these people belonging to Malayali tribal community are not included in the list of STs. This is gross injustice. I raised this issue in this House in April 2022 and brought to the notice of Hon Minister. But the issues was not resolved. Hon. Minister wrote me a letter stating that if such a proposal is

* English translation of the speech originally delivered in Tamil.

forwarded by the State Government, then the Union Government will consider. I met Hon. Chief Minister of Tamil Nadu Thiru M. K. Stalin in person and requested him to send a proposal in this regard to the Union Government. I understand from the sources in the Tamil Nadu Government that a proposal was sent by them and it is now pending with the Union Government. Along with the inclusion of Narikkuravar community in the ST list, I urge that this Malayali community of Tamil Nadu, which is not recognised only in Erode district as ST, should be considered for inclusion in the list of STs and necessary amendments should be brought before this House by the Hon Minister atleast during the next Budget Session of Parliament. I want this Government to rectify this error.

HON. CHAIRMAN: Please conclude.

SHRI K. SUBBARAYAN: Sir, within a minute I will conclude.

HON. CHAIRMAN: Ok. Please.

***SHRI K. SUBBARAYAN:** Sir, many MPs have raised the issue relating to welfare of SCs. I want this Government to come out with a "White Paper" on a particular issue. After visiting Dandakaranya forests the famous writer Ms Arundhati Roy has written an article in which she stated that tribal people who lived in 600 odd villages around this forest area for centuries together, were displaced by the Goondas sent by Vedanta company. This displacement of tribal people by Vedanta should not have been taken place when we have a Tribal woman as our Hon. President. There should be a corrective measure as

---

* English translation of the speech originally delivered in Tamil.

well. I, on behalf of Communist Party of India, make this fervent appeal to the Hon Minister requesting him to ensure that all the displaced persons should be reallocated in the villages where they originally lived. Thank you.

SHRI V.K. SREEKANDAN (PALAKKAD): Respected Chairman Sir, I thank you very much for allowing me to participate in the discussion on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022, concerning Scheduled Tribes.

It is a welcome step to expand the list of Scheduled Tribes. However, I take this opportunity to highlight here the problems and difficulties being faced by the tribal community in Attappadi, which is a part of my parliamentary constituency, Palakkad.

Basically, Attappadi is a tribal dominated taluk with a tribal population of over 33,000, out of a total population of over 72,000 people. Some of the tribal hamlets or Ooru, namely, Murugala, Kinattukara, Mele Thudukki, Kalasi, Abbanur under Pudur Panachayat, and Marranatti in Sholayoor Panchayat, nearly about 200 hamlets in Attappadi, lack proper transportation, electricity, drinking water and medical facilities. Nearly 30 hamlets do not have community centres. Nearly 30 Anganwadis are working without permanent structures. The community kitchens working earlier have stopped functioning, resulting in to nutrition deficiency among the tribal folk.

Sir, unemployment is a major issue which prompts the youths to take the path of drug addiction and consumption of liquor. The tribal people were enjoying 200 working days under the Mahatma Gandhi National Rural Employment Guarantee Scheme, but now with the new guidelines, the limitation of worksite to 20 under MGNREGA, the tribal people may not get even 100 working days.

It has been widely reported about the growing number of infant deaths on account of malnutrition. The pregnant women there are on the high risk owing to a slew of health issues such as suffering from diseases like Anaemia, etc. More than 120 infants lost their lives during the last eight years.

There are no basic facilities available to the tribal hamlets falling in the forest areas mentioned earlier, and no vehicle can reach these hamlets in case of emergency. There is an urgent need to construct a bridge over River Bhavani and a road leading to the proposed bridge, so that these people could avail medical treatment.

In the absence of a bridge across river Bhavani, these people have to walk a long-distance carrying patients on their shoulders to reach hospitals. Since the Government Tribal Speciality Hospital at Kottathara does not have much required facilities, they have to travel nearly 100 kilometres for specialized treatment.

Sir, there is no proper internet connectivity in this tribal hamlet which affects the study of tribal students. There is no educational institution like the Jawahar Vidyalaya which has been a demand of the people of this tribal taluk.

Therefore, I urge upon the Government to take immediate steps to address the issues mentioned above in coordination with all concerned for the benefit of Scheduled Tribes community.

With these words, I conclude my speech.

श्री राजू बिष्ट (दार्जिलिंग): सभापति जी, दि कांस्टीट्यूशन (शेड्यूल्ड ट्राइब) आर्डर (सैकेंड अमेंडमेंट) बिल, 2022 के समर्थन में बोलने के लिए मैं खड़ा हुआ हूं । हमें बहुत गर्व है कि वर्तमान में हमारे देश की प्रथम महिला राष्ट्रपति इसी ट्राइबल समाज से आती हैं । मैं यह भी कहना चाहता हूं कि मोदी जी के नेतृत्व में गांव, गरीब, किसान, पिछड़े लोगों की तेजी से उन्नति और विकास हो रहा है । आंकड़े स्वयं बताते हैं कि जिस तरह से वर्ष 2013-14 में ट्राइबल मिनिस्ट्री का करीब 25 हजार करोड़ रुपये का बजट होता था, आज वह बढ़कर 90 हजार करोड़ रुपये हो गया है, यानी 360 परसेंट की ग्रोथ है । आदिवासी समाज बिरसा मुंडा जी को अपना भगवान मानता है और हमारे ऐसे स्वतंत्रता सेनानी का जन्मदिन जनजाति गौरव के रूप में मनाता है । यह मोदी जी की ट्राइबल समाज को बहुत बड़ी देन है ।

महोदय, अब मैं दार्जिलिंग के बारे में बोलना चाहूंगा क्योंकि दार्जिलिंग का सांसद होना अपने आप में बहुत सौभाग्य की बात है क्योंकि दार्जिलिंग की अपनी बहुत सी विशेषताएं हैं । भारत में यह एकमात्र जिला है, जिसमें एक तरफ भूटान, बांग्लादेश, नेपाल, तिब्बत कह लीजिए या चीन की सीमा लगती है और एक तरफ बिहार, सिक्किम और असम भी लगता है । 'यूनिटी और डायवर्सिटी' आप किताबों में पढ़ते हैं, लेकिन उसे यदि प्रेक्टिस में आपको देखना है, तो मैं आपका दार्जिलिंग में स्वागत करना चाहूंगा । हर जाति, समाज के लोग यहां मिलजुल कर रहते हैं, यह एक ऐसा विशिष्ट स्थान है । चाहे वहां कि चाय हो, चाहे वहां की टॉय ट्रेन हो या वहां का टूरिज्म हो और हाईड्रो पॉवर से बिजली भी सबसे पहले हिंदुस्तान के अंदर दार्जिलिंग में आई । भारत में बसने वाले करीब डेढ़ करोड़ गोरखा समाज की यह धड़कन है और उनकी आत्मा दार्जिलिंग में बसती है ।

सर, मैं यह कहना चाहूंगा कि भारत के जो डेढ़ करोड़ गोरखा हैं, आए दिन इनके साथ बहुत अन्याय और अत्याचार होता है । संविधान ने सबको समान अधिकार दिया है, लेकिन कई बार हमें ऐसा लगता है कि शायद ये अधिकार हमारे लिए नहीं हैं । आप यह मानेंगे कि जब कॉंस्टीट्यूएंट असेंबली बनी, जब भारत का संविधान बना, तब उस संविधान के सदस्य बनने वाले दो गोरखा

दम्बर सिंह गुरुंग और आरी बहादुर गुरुंग भी थे । इश्यू यह है कि जो भारत नेपाल मैत्री है, उसके कारण दार्जिलिंग और खासकर सिक्किम में रहने वाले गोरखाओं को बार-बार विदेशी और नेपाली नागरिक कहा जाता है । इसके कारण आपने देखा होगा कि कई बार दार्जिलिंग में आंदोलन भी हुए और अलग राज्य की मांग भी हुई । वे अलग विषय हैं, जिन्हें आज मैं नहीं रखूंगा ।

सर, मेरा यह कहना है कि वर्ष 1931 से 1941 तक ट्राइबल स्टेटस गोरखाओं के पास था । ये हिल ट्राइब्स के रूप में जाने जाते थे, लेकिन वर्ष 1951 के बाद बहुत चालाकी से उनके उस अधिकार को उनसे छीन लिया गया । पश्चिम बंगाल के हमारे साथी इस बिल पर बहुत अच्छा भाषण दे रहे थे ।

सर, उन्होंने राष्ट्रपति महोदया का अपमान किया और मेरा उन पर दूसरा आरोप यह है कि दार्जिलिंग जब वर्ष 1954 में बंगाल का हिस्सा बना, तो जमीन को अपना मान लिया गया, लेकिन वहां रहने वाली जनता को इन्होंने अब तक अपना नहीं माना । मेरा आपके माध्यम से यह निवेदन है कि जो छूटी हुई 11 जनजातियां हैं, उन्हें एसटी का स्टेटस मिले । उसका कारण कुछ और भी है । एफआरए एक्ट-2006 दार्जिलिंग में लागू नहीं है । यहां पर ज्यादातर लोग चाय बागानों में काम करते हैं । इनके पास पट्टा नहीं है । ये यहां पर 200 साल से हैं । वहां की राज्य सरकार आज घुसपैठ कराके अलग-अलग देशों से आने वालों को चाय बागान में बसाकर वहां से गोरखाओं को भगाने का एक बहुत बड़ा षड्यंत्र कर रही है । अगर हम गोरखाओं को एसटी स्टेटस देते हैं, तो उन पर जो बार-बार विदेशी का लांछन लगता है, उससे उनको मुक्ति मिलेगी ।

सर, लेप्चा, दुपका, भूटिया, योल्मा, शेरपा, लिंबू, तमांग ऑलरेडी एसटी में हैं । लिंबू और तमांग जाति को ऑलरेडी वर्ष 2003 में अटल जी के समय में एसटी का स्टेटस मिला है । आज मगर, राई, सुनुवार, याखा, गुरंग, नेवार, खस, धीमल, थामी और भूजेल नामक 11 जनजातियां उस स्टेटस से छूटी हुई हैं । मैं यह कहना चाहता हूं कि उनके बच्चों को एडमिशन मिले, यह उसके लिए नहीं है, लेकिन उन पर जो विदेशी होने का बार-बार लांछन लगता है, वह ठीक नहीं है । वे कास्ट सर्टिफिकेट बनवाने जाते हैं, तो कहा जाता है कि विदेशी हो, पासपोर्ट बनवाने जाते हैं, तो

अधिकारी उन्हें इतना तंग करते हैं और कहते हैं कि आप नेपाल से हैं । वोटर आईडी कार्ड बनवाने जाएं, तो भी यही समस्या होती है । इन 11 जनजातियों को अगर हम एसटी स्टेटस दे देते हैं, तो उनकी कई समस्याओं का हल हो जाएगा । मैं स्वयं मंत्री जी से भी कई बार मिला हूं । भारत सरकार ने भी प्रयास किया है और कई बार कमेटियां भी बनी हैं । कमेटियों के माध्यम से काफी अच्छी बातें भी लिखी गयी हैं । अत: मैं आपके माध्यम से भारत सरकार से यह निवेदन करना चाहता हूं कि इसमें ज्यादा देरी न हो और उन्हें जल्द से जल्द यह अधिकार मिले । आपने मुझे बोलने के लिए समय दिया, इसके लिए धन्यवाद ।

श्री हनुमान बेनीवाल (नागौर): सभापति महोदय, सबसे पहले मैं आपको धन्यवाद देना चाहता हूं कि आपने मुझे संविधान (अनुसूचित जनजातियां) आदेश, दूसरा संशोधन विधेयक, 2022 की चर्चा में बोलने का अवसर प्रदान किया ।

महोदय, न्यायिक नियुक्तियों में आरक्षण वर्तमान में जिला न्यायपालिका (उच्च और निम्न) के लिए लागू है । इसने अधीनस्थ अदालतों को मजबूत किया है और विविधता का विस्तार हुआ है, लेकिन वर्तमान में उच्च न्यायालय और सर्वोच्च न्यायालय के न्यायाधीशों की नियुक्ति में किसी आरक्षण की व्यवस्था नहीं है । उच्च न्यायालय के अधिवक्ताओं और जिला न्यायाधीशों को बिना किसी आरक्षण के उच्च न्यायालय में पदोन्नत किया जाता है । इसी तरह से उच्च न्यायालय के न्यायाधीश और सर्वोच्च न्यायालय के अधिवक्ताओं को सर्वोच्च न्यायालय में न्यायाधीश के रूप में बिना किसी आरक्षण के पदोन्नत किया जाता है ।

यही कारण है कि आज भी पिछड़े वर्गों यानी एससी, एसटी और ओबीसी को लगता है कि संवैधानिक न्यायालयों की नीतियों और न्यायशास्त्र में उनकी आवाज अनसुनी रहती है । वे संवैधानिक न्यायालयों के न्यायाधीशों के बीच प्रतिनिधित्व को हमारे लोकतांत्रिक संविधान के काम-काज की सबसे बड़ी विफलताओं में से एक मानते हैं ।

महोदय, उच्च न्यायालय और सर्वोच्च न्यायालय के न्यायाधीशों की नियुक्ति में एससी, एसटी और ओबीसी समुदायों के लिए आरक्षण ही संरचनात्मक भेदभाव, बहिष्कार से उत्पन्न होने वाले सामाजिक हाशिए के समुदायों के पर्याप्त प्रतिनिधित्व की कमी को दूर कर सकता है ।

वैधानिक न्यायालयों में पिछड़े वर्गों, अनुसूचित जातियों, अनुसूचित जनजातियों, धार्मिक अल्पसंख्यकों के समुदायों के लिए पर्याप्त प्रतिनिधित्व मिले, इसके लिए राष्ट्रीय न्यायिक आयोग के गठन के लिए एक नये कानून के अंतर्गत आरक्षण देकर पात्र उम्मीदवारों की उम्मीदवारी पर विचार किया जाए । सुप्रीम कोर्ट की पांच सदस्यीय संविधान पीठ का एक निर्णय गत 7 नवंबर, 2022 को आया, जिसमे संसद में बहुमत से पारित आर्थिक आधार पर सवर्ण गरीबों के लिए लिये गए फैसले पर वैधता की मुहर लगा दी ।

सुप्रीम कोर्ट के इस निर्णय ने पिछड़े वर्गों के लिए बहुत सारी संभावनाएं और अवसर के द्वार भी खोल दिये हैं । आज इन्दिरा साहनी जजमेंट अप्रासंगिक बनकर रह गया है और पहले की तरह आरक्षण की पूर्व निर्धारित 50 प्रतिशत की सीलिंग टूट गई है । मेरी माँग है कि मंडल कमीशन ने अपनी रिपोर्ट में ओबीसी की आबादी 52 प्रतिशत तय की थी तथा ओबीसी के लिए समानुपातिक आरक्षण की अनुशंसा की थी, लेकिन इस समूह को 27 प्रतिशत ही आरक्षण दिया गया, क्योंकि सीलिंग का मामला था, सुप्रीम कोर्ट का आदेश था । अब जबकि सीलिंग की सीमा टूट गई है तो हर वर्ग समूह को उनकी जनसंख्या के अनुपात में उनके लिए आरक्षण का प्रतिशत बढ़ाया जाना चाहिए ।

जाति जनगणना उचित और पारदर्शी तरीके से की जानी चाहिए ताकि सभी जातियों का वास्तविक आंकड़ा इकट्ठा हो सके । 'जिसकी जितनी संख्या भारी उसको उतनी हिस्सेदारी' का फार्मूला सुनिश्चित हो सके । सुप्रीम कोर्ट के इस फैसले से पूरे देश में एक बात की आकांक्षा जगी है कि सीलिंग बढ़ाई जाए ।

इतिहास उठाकर देखें तो पता चलेगा कि पिछड़े वर्गों के आरक्षण को लेकर अब तक कि सारी सरकारों का रवैया टालमटोल और यथास्थिति बनाये रखने का ही रहा है । कालेलकर आयोग से लेकर मंडल आयोग की यात्रा को देखें तो इनकी अनुशंसा के बाद भी कांग्रेस वर्षों कुंडली मारे बैठी रही । वीपी सिंह ने राजनीतिक दबाव में इसे लागू भी किया तो आधे अधूरे रूपों में । जहां-जहां इसे लागू किया, सरकारों ने नियम कानून में आरक्षण के मसलों को उठाकर खूब सारी विसंगतियाँ पैदा कर दीं । मेरे ही राज्य राजस्थान कि बात करूँ तो 17 अप्रैल, 2018 को ओबीसी आरक्षण को लेकर, राज्य में उस समय बीजेपी की सरकार थी, वह परिपत्र लेकर आई थी, उसके बाद होरिजेंटल आरक्षण में कई प्रकार की विसंगति आई है । ओबीसी वर्ग के युवाओं की 40,000 नौकरियाँ उस परिपत्र के वजह से चली गयीं । सरकारों को यह ध्यान रखना चाहिए की पिछड़े वर्गों के युवाओं की आकांक्षाओं पर कुठाराघात नहीं हो ।

मेरे राज्य का बिश्नोई समाज, जो ग्रामीण एवं कृषक पृष्ठभूमि से संबंध रखता है और जाट समाज से अपना इतिहास साझा करता है । जब विश्नोई पंथ की स्थापना हुई, उस समय सबसे ज्यादा 99 परसेंट जाट नौजवान ही विश्नोई बने थे । इन्हें राजस्थान मे तो ओबीसी में शामिल कर लिया गया है, लेकिन इन्हें केंद्र में ओबीसी में आरक्षण नहीं दिया गया । बिश्नोई समुदाय की आस्था और विश्वास सभी वन्यजीवों की सुरक्षा है और ये एक प्रकार से जाटों के प्राकृतिक सहयोगी रहते हैं । ऐसे में इनका आरक्षण से वंचित रहना दुर्भाग्यपूर्ण है ।

इसी प्रकार राजस्थान में सिद्ध जाति को राज्य के केन्द्रीय पिछड़े वर्ग की सूची में शामिल करने की मांग काफी समय से की जा रही है । इसके लिए उक्त जाति आवश्यक मानदंड पूर्ण करती है । सिद्ध जाति भी राजस्थान में जाट समाज से निकली हुई जाति है । इसी प्रकार कायमखानी मुसलमानों को राजस्थान में तो ओबीसी वर्ग में शामिल कर रखा है, परंतु उन्हें केंद्रीय ओबीसी कोटे में अभी तक नहीं लिया गया है । मेरी माँग है की बिश्नोई, सिद्ध और कायमखानी मुस्लिमों के साथ उन तमाम जातियों को केंद्र मे ओबीसी वर्ग के आरक्षण मे सम्मिलित किया जाए, जिन्हें राज्यों में तो ओबीसी आरक्षण का लाभ मिल रहा है, परन्तु वे केंद्र में ओबीसी में सम्मिलित नही हैं ।

महोदय, मेरी एक आखिरी माँग है कि इस देश के कम से कम दस से बारह ऐसे राज्य हैं, जहाँ जाट उस स्टेट में तो ओबीसी के अंदर हैं, लेकिन केंद्र में नहीं हैं । उन तमाम राज्यों के जाटों को भी केंद्र में आरक्षण का हक मिले, उन्हें आरक्षण मिले, यह मेरी सदन से माँग है । धन्यवाद ।

*डॉ. थोल तिरुमावलवन (चिदम्बरम): Hon Chairman Sir, Vanakkam. Thank you for this opportunity. I am happy to welcome this Constitutional Amendment Bill on behalf of Viduthalai Siruthaikal Party. A long pending demand has been fulfilled. I take pride as this is a success to the Viduthalai Siruthaikal Party. I should say that Viduthalai Siruthaikal Party raised this issue for the first time on the floor of Tamil Nadu legislative Assembly. Even though they are in less number, in some thousands, they were unable to avail the benefits of welfare schemes extended to a ST community from the Government. They were deprived of education and employment opportunities. The reason behind that is they were till now kept in the list of Most Backward Classes. Now they will find a place in the ST list. On behalf of Viduthalai Siruthaikal Party, I extend my heartfelt thanks to the Government of Tamil Nadu and the Hon Chief Minister of Tamil Nadu Thiru M.K. Staling for sending a proposal to the Union Government and their efforts for making this happen. There are 17 castes in Tamil Nadu. There is the list of SCs who have the features and cultural aspects relating to that of STs. A guideline should be issued by the Union Government for including these 17 castes in the list of STs. *Baira, Bakuda, Sandi, Bellara, Domban, Godagali, Godda, Gosangi, Holeya, Jaggali. Jambuvulu, Koosa, Kuravan, Nayadi, Vedan* and *Vettuvan* are the castes which are in the list of Scheduled Castes. They are unable to avail the benefits of welfare schemes of the Government meant for STs. I urge that these Castes should be included in list of STs. Not only these castes in Tamil Nadu, other such castes in other

* English translation of the speech originally delivered in Tamil.

States which are in the list of SCs and having the cultural features and aspects of STs, should be included in the list of STs by the Union Government and necessary guidelines be issued. In India 12.6 per cent of people are Inter-State migrants. Approximately 15 Crore people are Inter-State migrants and they mostly belong to SC and ST communities. Since, they are living in another State other than their home State, they can only show their Caste Certificates issued by the home State for getting education and employment. Such people are affected due to a verdict of Hon. Supreme Court. The SCs, STs and OBCs are very much affected excluding the EWS category.

Due to their migration to various places especially people belongs to SC, ST and OBC communities bear the brunt. From Chennai they have migrated to Chandigarh, even Mumbai and Delhi. These people who have migrated to other States can only avail the benefits like education, employment and other welfare measures, only when they are in their home States as caste certificate is issued in the home State. Union Government should address the issue relating to difficulties faced by migrated people as regards education and employment on the basis of the caste certificate. Necessary changes be brought so as to benefit such affected people. As per 2011 census, the SC population got increased to 17 per cent and that of ST got increased to 9 per cent. Therefore I urge the Union Government that on the basis of the percentage of population, the percentage of reservation for SCs and STs should be enhanced. Tribal people have lost their rights towards forest produce. In order to protect forests, it is sad they are under the control of the

Union Government. The forest dwellers, the tribal people are being displaced now and then. Moreover such forest areas are being given to corporate companies for their projects. It is gross injustice. The monopoly of producing the forest produce of the respective areas should be given to those people who live there. There should not be any intervention of the corporate companies. I urge that the Government should bring a legislation in this regard. As regards pre-matric Scholarships, Hon Minister should find an immediate solution. I strongly condemn the Government for withdrawing the pre-matric scholarships given to students. It is unacceptable on the part of Viduthalai Siruthaikal Party. Several thousands of Crores are being given as loans to companies which later become NPAs and it is finally written-off. I am duty bound to state that withdrawal of scholarships meant for ST students by this Union Government is gross justice. I urge that scholarships for ST students should be restored soon. Thank you.

SHRI P. RAVINDHRANATH (THENI): Thank you, Chairman, Sir, for providing me this opportunity to express my views on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022.

Sir, I had already made a request to the Government to include the Narikuravas in the list of Scheduled Tribes of the Centre in this august House on 5th April, 2022. At this juncture, I thank the hon. Prime Minister Shri Narendra Modi ji, and hon. Minister of Tribal Affairs Shri Arjun Munda ji for accepting this long-pending demand of Tamil Nadu and for considering my request and bringing this Bill.

Sir, I would also like to recall that it was AIADMK that has been vociferous in backing the rightful demands of our former Chief Ministers. In the very beginning, Puratchi Thalaivar MGR, the founder of our Party, took up the issue in 1980. Later on, the permanent General Secretary of our Party AIADMK, former Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma made this demand in 2013. Their demand for Scheduled Tribe status for this community is one that began way back in 1960s when the Lokur Committee recommended their inclusion in the ST category. This community has been a subject of years of oppression as they tend to live a nomadic life across the State. On that note, I have full confidence that this move by the NDA Government will go a long way in aiding them in their social, educational, and economic development.

Sir, I would like to bring to the kind attention of the hon. Minister the demand of the Koravar community from Tamil Nadu for inclusion in the ST

category. The Tamil Koravar community has suffered years of oppression and social exclusion on account of their categorisation as criminal tribe by the Britishers. They are currently categorised under Most Backward Classes as de-notified communities. The Koravars are often confused with the Narikuravas, and this confusion creates obstacles in fulfilment of their demands.

In fact, this was pointed way back in 1985 by the second Tamil Nadu Backward Classes Commission. So, I request the hon. Minister to include Koravars, and also Bagada and Kuruman communities in the ST list of the Central Government.

Finally, I would like to seek a clarification from the Government with respect to the status of the ethnographic survey of 267 de-notified nomadic and semi-nomadic tribes, which was being conducted by the Anthropological Survey of India and the Tribal Research Institute. As we are aware, these communities currently do not feature in the SC, ST or OBC list. In the event the survey is still going on, I urge the Government to expedite the process in order to ensure equality, justice and welfare for these communities.

I have one more request to the Government. The Scheduled Tribe people are very strong and talented in sports. So, I request the Government to develop more infrastructure like grounds, and provide sports and gym equipment, etc., for those people.

With this, I support this Bill. Thank you.

*SHRI S. VENKATESAN (MADURAI):** Hon Chairman Sir, Vanakkam. Thank you for this opportunity. On behalf of CPIM, I welcome this Constitutional Amendment Bill seeking inclusion of Narikkuravan and Kuruvikkaran communities to the ST list. At the same time, we have brought in two amendments to this Bill. The suffixes “n” in Narikkuravan and Kurivikkaran are disrespectful. Moreover these terms can only refer to masculine gender and not the feminine gender. Hence on behalf of CPIM, I urge that the names of these castes should be rendered in the common gender ending with “r” as Narikkuravar and Kuruvikkarar. Moreover, several recommendations from the State Government of Tamil Nadu for changing certain SCs to the list of STs are also pending with the Union Government. I urge that necessary constitutional amendments be brought before this House after due consideration of all the proposals sent by the State Government of Tamil Nadu. Thank you .

---

* English translation of the speech originally delivered in Tamil.

श्री नव कुमार सरनीया (कोकराझार): सर, आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद ।

सर, मैं इस विधेयक के सपोर्ट में हूं । तमिलनाडु सरकार और केन्द्र सरकार ने यह जो कदम उठाया है, यह बहुत अच्छा कदम है । मेरी आपके जरिए यही मांग है कि असम की छ: कम्युनिटीज़ -कोच राजवंशी, आदिवासी, अहोम, मोरान, मटक, सुतिया - वे लोग भी बहुत सालों से अपने को एस.सी. का दर्जा मिलने के लिए लड़ाई कर रहे हैं, लेकिन आज तक उन्हें इसके लिए न ही मना किया गया और न ही एस.सी. किया गया । दूसरी बात है कि हमारे असम के सरनीया कसारी, मोडाही, थेंगाल कसारी पहले से एस.टी. हैं, लेकिन सेन्ट्रल लिस्ट में उसी नाम से उन्हें डालने के लिए असम सरकार ने भेजा है । मेरा हमारे मंत्री महोदय से प्रश्न है कि वे कब तक सेन्ट्रल लिस्ट में आएंगे?

हाल ही में छत्तीसगढ़ में आदिवासियों के साथ जो घटना हुई, पहले उनका 20 प्रतिशत कम हो गया, फिर 30 प्रतिशत आ गया, फिर अटक गया । हमारी सुप्रिया सुले जी हों या हनुमान बेनीवाल जी हों, जो लोग भी आरक्षण की मांग कर रहे हैं, चाहे जाट हों, चाहे मराठी हों, सबको अपना-अपना हिस्सा मिलना चाहिए । मुझे भी यही गुज़ारिश है ।

आदिवासियों को मेनस्ट्रीम में लाने के लिए यह जो पहल कर रहे हैं, यह बहुत अच्छी है, लेकिन जिस-जिस राज्य में यह काम अभी भी बाकी है, उसको एक साथ पूरा करेंगे तो अच्छा होगा । अभी, हाल ही में, राजस्थान में काटिक भील नामक आदिवासी एक्टिविस्ट को बेरहमी से मार दिया गया । उन्हें न्याय दिलाने के लिए सारे प्रदेश में आदिवासी लोगों को धरना-प्रदर्शन करना पड़ा । अभी हाल ही में, मैंने छत्तीसगढ़ विजिट किया, वहां भी बहुत सारे आदिवासी लोग, जो जंगलों में रहते हैं, उन्हें भी वन विभाग के लोगों ने बहुत धमकाया था । यह सिर्फ छत्तीसगढ़ और राजस्थान में नहीं है, ऐसा बहुत सारे प्रदेशों में हो रहा है । मुझे लगता है कि राज्य सरकार, केन्द्र सरकार और हमारे पार्लियामेंट को भी इसका संज्ञान लेना चाहिए, क्योंकि लोगों की अंतिम उम्मीद यही है कि पार्लियामेंट हमारे लिए कुछ करेगी ।

हाल ही में, यू.पी. में बहुत धरना-प्रदर्शन हो रहे हैं, क्योंकि वहां के नगर निगम में एस.टी. के दो रिज़र्व सीट्स भी हैं और वहां गोंड के बहुत सारे लोगों को एस.टी. में लाया गया है । वहां और ज्यादा लोगों को यह मिलना चाहिए, लेकिन नगर निगम इलेक्शन में उन्हें कोई रिज़र्वेशन नहीं मिला ।

लोगों को सिर्फ सर्टिफिकेट बनाने के लिए अपने पॉकेट से 10-15 हजार रुपये खर्च करने पड़ते हैं । मुझे लगता है कि जैसे असम सरकार ने सर्टिफिकेट बनाने के लिए ऑनलाइन सिस्टम बनाया है, अगर ऐसा सिस्टम देश में फॉलो किया जाए, तो मुझे लगता है कि यह दिक्कत खत्म हो जाएगी ।

17.59 hrs (Hon. Speaker *in the Chair*)

हम सारे आदिवासी एरिया में घूमे हैं और तभी पता चला कि लोग कितनी मुश्किल में जी रहे हैं । हमारी सरकार के पास आदिवासियों के लिए ऐसी बहुत-सी स्कीम्स हैं, लेकिन वे धरातल पर नहीं हैं ।

मेरा माननीय स्पीकर महोदय के जरिए माननीय मंत्री जी से यही आग्रह है कि आदिवासियों के लिए जितनी भी स्कीम्स हैं, वे 100 प्रतिशत इम्प्लीमेंट हों । उसमें करप्शन न हो, ऐसा बन्दोबस्त होना चाहिए ।

छत्तीसगढ़ में हाल ही में जो हुआ है, उसके लिए जरूर पहल करनी चाहिए और सरकार को दिशा-निर्देश देना चाहिए । हमारी पार्लियामेंट से लोगों को जो अंतिम उम्मीद है, उस पर खरा उतरना है ।

माननीय अध्यक्ष : सभा की कार्यवाही गुरुवार, दिनांक 15 दिसम्बर, 2022 को प्रात: ग्यारह बजे तक के लिए स्थगित की जाती है ।

18.00 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday,December 15, 2022/Agrahayan 24, 1944 (Saka)

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in

http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition)